

DOCUMENT INFORMATION

FILE NAME : Ch_VI_14

VOLUME : VOL-1

CHAPTER : Chapter VI. Narcotic Drugs and Psychotropic Substances

TITLE : 14. Protocol for Limiting and Regulating the
Cultivation of the Poppy Plant, the Production of,
International and Wholesale Trade in, and use of
Opium. New York, 23 June 1953



UNITED NATIONS OPIUM CONFERENCE

FINAL ACT



UNITED NATIONS

1962

FINAL ACT OF THE UNITED NATIONS OPIUM CONFERENCE

The United Nations Opium Conference was convened by the Secretary-General of the United Nations in conformity with resolution 436 A (XIV) of the United Nations Economic and Social Council, dated 27 May 1952.

In accordance with the terms of that resolution, States Members of the United Nations and non-member States parties to the international Conventions concerning narcotic drugs were invited to the Conference. Libya, Nepal, the Republic of Korea and Spain were also invited to attend the Conference in accordance with the terms of resolution 478 (XV) of the Council. Representatives of the specialized agencies, the Permanent Central Board and the Supervisory Body were also invited with the same rights and privileges as they enjoy at sessions of the Council.

The Conference was held at United Nations Headquarters, New York, from 11 May to 18 June 1953.

The Governments of the following States were represented at the Conference by representatives:

Belgium	Japan
Burma	Lebanon
Cambodia	Liechtenstein
Canada	Mexico
Chile	Monaco
China	Netherlands
Denmark	Pakistan
Dominican Republic	Philippines
Ecuador	Republic of Korea
Egypt	Spain
France	Switzerland
Federal Republic of Germany	Turkey
Greece	United Kingdom of Great Britain and Northern Ireland
India	United States of America
Iran	Vietnam
Iraq	Yugoslavia.
Israel	
Italy	

The Governments of the following States were represented at the Conference by observers:

Argentina	Indonesia
Bolivia	Sweden
Costa Rica	Thailand.
Haiti	

The representatives of the following organizations took part in the work of the Conference:

Permanent Central Board: Mr. Herbert L. May, President of the Permanent Central Board.

Supervisory Body: Col. C. H. L. Sharman, Vice-Chairman of the Supervisory Body.

World Health Organization: Dr. M. S. Ingalls, liaison officer; Mrs. S. Meagher, liaison officer.

In accordance with rules 46 and 47 of the rules of procedure adopted by the Conference, the observers and the representatives of the above-mentioned organizations participated in the work of the Conference without the right to vote.

The Conference elected as President Dr. Auguste Lindt, Switzerland, and as Vice-Presidents:

Mr. D. M. Johnson, Canada (Alternate: Mr. K. C. Hossick);
Sr. R. Ortega Masson, Chile;
Dr. H. Danner, Federal Republic of Germany;
Mr. E. S. Krishnamoorthy, India;
Dr. A. G. Ardalan, Iran;
Mr. J. H. Walker, United Kingdom of Great Britain and Northern Ireland.

The Conference set up a Business Committee consisting of the President and the Vice-Presidents of the Conference. The Chairmen of the Committees established by the Conference, who were not among the seven officers referred to above, were invited to participate in the proceedings of the Business Committee without vote.

The Conference established a Main Committee, consisting of representatives of all States participating in the Conference, which elected Mr. Charles

Vaille, representative of France, as Chairman, and Dr. C. L. Hsia, representative of China, and Dr. Cemalettin Or, representative of Turkey, as Vice-Chairmen. The Conference also set up a Drafting Committee, which elected Mr. Dragan Nikolic, representative of Yugoslavia, as Chairman, and Mr. Robert E. Curran, Q.C., member of the Canadian delegation, as Vice-Chairman, and a Credentials Committee, which elected Sr. Luciano Joublane Rivas, representative of Mexico, as Chairman.

The Conference took as the basis of discussion the text of the Protocol drawn up by the Secretary-General in accordance with the principles adopted by the Commission on Narcotic Drugs at its sixth session held from 10 April to 24 May 1951.

The Conference adopted and opened for signature the Protocol for Limiting and Regulating the Cultivation of the Poppy Plant, the Production of,

International and Wholesale Trade in, and use of Opium, annexed to this Final Act; the Conference also adopted the resolutions annexed to this Final Act.

IN WITNESS WHEREOF, the undersigned representatives and observers have signed this Final Act, reserving the position of their respective governments as regards adhesion to the Protocol.

DONE at New York, this twenty-third day of June, one thousand nine hundred and fifty-three, in one copy, in the Chinese, English, French, Russian and Spanish languages, each text being equally authentic. This Final Act and the Protocol annexed thereto shall be deposited with the Secretary-General of the United Nations who shall send certified true copies thereof to Members of the United Nations and to all other States referred to in articles 16 and 18 of the Protocol.

CONFERENCE DES NATIONS UNIES
SUR L'OPIUM

ACTE FINAL



NATIONS UNIES

1962

ACTE FINAL DE LA CONFERENCE DES NATIONS UNIES SUR L'OPIUM

La Conférence des Nations Unies sur l'opium a été convoquée par le Secrétaire général de l'Organisation des Nations Unies conformément à la résolution 436 A (XIV) du Conseil économique et social des Nations Unies, en date du 27 mai 1952.

En vertu de cette résolution, ont été invités les Etats Membres de l'Organisation des Nations Unies et les Etats non membres qui sont parties aux instruments internationaux relatifs aux stupéfiants. La République de Corée, l'Espagne, la Libye et le Népal ont également été invités à participer à la Conférence, conformément aux termes de la résolution 478 (XV) du Conseil. Ont été également invités, avec les droits et privilèges dont ils jouissent aux séances du Conseil, les représentants des institutions spécialisées et du Comité central permanent et de l'Organe de contrôle.

La Conférence s'est tenue au siège de l'Organisation des Nations Unies à New-York du 11 mai au 18 juin 1953.

Les Gouvernements des Etats ci-après étaient représentés à la Conférence par des représentants:

République fédérale d'Allemagne	Italie
Belgique	Japon
Birmanie	Liban
Cambodge	Liechtenstein
Canada	Mexique
Chili	Monaco
Chine	Pakistan
Danemark	Pays-Bas
Egypte	Philippines
Equateur	République de Corée
Espagne	République Dominicaine
Etats-Unis d'Amérique	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
France	Suisse
Grèce	Turquie
Inde	Vietnam
Iran	Yougoslavie.
Irak	
Israël	

Les Gouvernements des Etats suivants étaient représentés à la Conférence par des observateurs:

Argentine	Indonésie
Bolivie	Suède
Costa-Rica	Thaïlande.
Haïti	

Ont pris part aux travaux de la Conférence les représentants des organisations ci-après:

Comité central permanent: M. Herbert L. May, Président du Comité central permanent;

Organe de contrôle: Le colonel C. H. L. Sharman, Vice-Président de l'Organe de contrôle;

Organisation mondiale de la santé: Mme le docteur M. S. Ingalls, fonctionnaire de liaison; Mme S. Meagher, fonctionnaire de liaison.

Conformément aux dispositions des articles 46 et 47 du règlement intérieur adopté par la Conférence, les observateurs et les représentants des organisations sus-mentionnées ont pris part aux travaux de la Conférence sans droit de vote.

La Conférence a élu comme Président M. Auguste Lindt, Suisse, et comme Vice-Présidents:

M. H. Danner, République fédérale d'Allemagne; M. D. M. Johnson, Canada (suppléant, M. K. C. Hossick);

M. R. Ortega Masson, Chili;

M. E. S. Krishnamoorthy, Inde;

M. A. G. Ardalan, Iran;

M. J. H. Walker, Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.

La Conférence a créé un Comité des travaux comprenant le Président et les Vice-Présidents de la Conférence. Les Présidents des commissions constituées par la Conférence, qui ne figuraient pas parmi les sept membres du Bureau mentionnés

ci-dessus, furent invités à participer aux débats du Comité des travaux sans droit de vote.

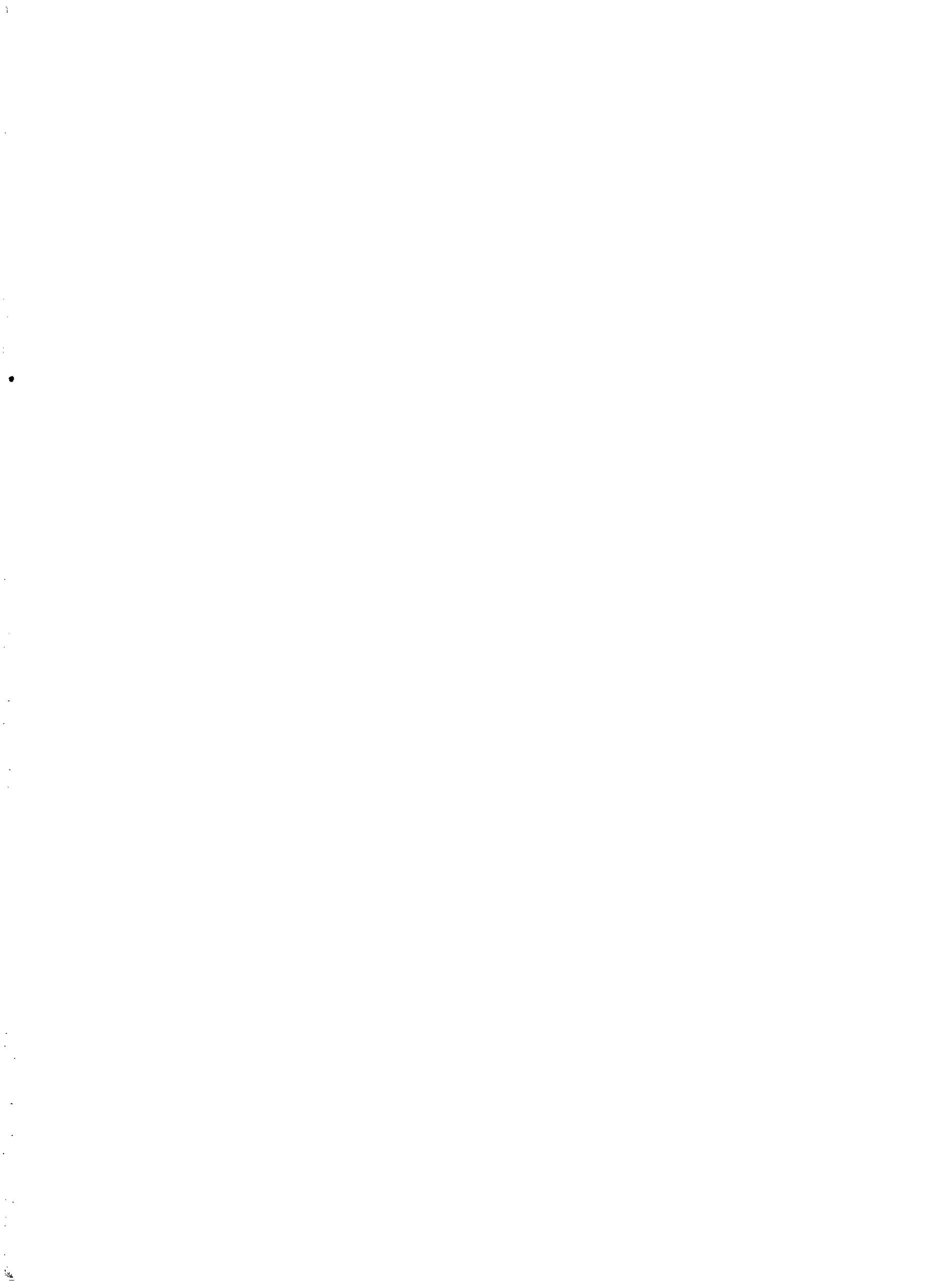
La Conférence a créé une Commission principale composée des représentants de tous les Etats participant à la Conférence, qui a élu comme Président, M. Charles Vaillè, représentant de la France et, comme Vice-Présidents, M. C. L. Hsia, représentant de la Chine et le docteur Cemalettin Or, représentant de la Turquie. La Conférence a créé, en outre, un Comité de rédaction qui a élu comme Président, M. Dragan Nikolic, représentant de la Yougoslavie, et comme Vice-Président, M. Robert E. Curran, C.R., membre de la délégation du Canada, ainsi qu'une Commission de vérification des pouvoirs qui a élu comme Président, M. Luciano Joubanc Rivas, représentant du Mexique.

La Conférence a pris comme base de discussion le texte du Protocole établi par le Secrétaire général conformément aux principes adoptés par la Commission des stupéfiants lors de sa sixième session tenue du 10 avril au 24 mai 1951.

La Conférence a adopté et ouvert à la signature le Protocole visant à limiter et à réglementer la culture du pavot, ainsi que la production, le commerce international, le commerce de gros et l'emploi de l'opium, annexé au présent Acte final; la Conférence a aussi adopté les résolutions annexées au présent Acte final.

EN FOI DE QUOI, les représentants et observateurs soussignés ont apposé leur signature sur le présent Acte final, réservant la position de leurs gouvernements respectifs quant à leur adhésion au Protocole.

FAIT à New-York, le vingt-trois juin mil neuf cent cinquante-trois, en un seul exemplaire en anglais, chinois, espagnol, français et russe, chaque texte faisant également foi. Le présent Acte final et le Protocole y annexé seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies qui en adressera des copies certifiées conformes aux Membres de l'Organisation des Nations Unies et à tous les autres Etats visés aux articles 16 et 18 du Protocole.



聯合國鴉片會議

葦事文件



聯合國

一九六二

聯合國鴉片會議載事文件

聯合國鴉片會議係由聯合國祕書長依據聯合國經濟暨社會理事會一九五二年五月二十七日決議案四三六A(十四)之規定召集舉行。

依該決議案之規定，聯合國會員國以及為麻醉藥品國際公約締約國之非會員國均被邀參加本會議。利比亞、尼泊爾、大韓民國、西班牙四國亦經依據理事會決議案四七八(十五)之規定被邀參加會議。此外各專門機關、中央常設委員會及監察機關亦均被邀遣派代表參加，其權利及特權與列席理事會屆會時同。

本會議自一九五三年五月十一日至同年六月十八日在紐約聯合國會所舉行。

下列各國政府均遣派代表出席：

比利時
緬甸
柬埔寨
加拿大
智利
中國
丹麥
多明尼加共和國
厄瓜多
埃及
法蘭西
德意志聯邦共和國
希臘
印度
伊朗
伊拉克
以色列
義大利
日本
黎巴嫩
力喜騰斯坦因
墨西哥

摩納哥
荷蘭
巴基斯坦
菲律賓
大韓民國
西班牙
瑞士
土耳其
大不列顛及北愛爾蘭聯合王國
美利堅合眾國
越南
南斯拉夫

下列各國政府均派觀察員列席：

阿根廷
玻利維亞
哥斯大黎加
海地
印度尼西亞
瑞典
泰國

下列各國際組織均遣派代表參與本會議工作：

中央常設委員會：

中央常設委員會主席 Mr. Herbert L. May

監察機關：

監察機關副主席 Colonel C. H. L. Sharman

世界衛生組織：

聯絡員 Dr. M. S. Ingalls

聯絡員 Mrs. S. Meagher

依照本會議所制定議事規則第四十六條及第四十七條之規定，觀察員及上述各國際組織之代表均參與本會議工作，但無表決權。

本會議選出 Dr. Auguste Lindt (瑞士) 爲會議主席，下列各代表爲會議副主席：

Mr. D. M. Johnson, 加拿大
(副代表 Mr. K. C. Hossick)
Sr. R. Ortega Masson, 智利
Dr. H. Danner, 德意志聯邦共和國
Mr. E. S. Krishnamoorthy, 印度
Dr. A. G. Ardalan, 伊朗
Mr. J. H. Walker, 大不列顛及北愛爾蘭
聯合王國

本會議設立一事務委員會，由會議主席及全體副主席組成。非上述七職員之一而任本會議所設各委員會主席者均被邀參加事務委員會工作，但無表決權。

本會議設置一主要委員會，由參加本會議各國代表組成。該委員會選出法國代表 Mr. Charles Vaile 爲主席，中國代表夏晉麟博士及土耳其代表 Dr. Cemalettin Or 爲副主席。本會議復設立起草委員會及全權證書審查委員會。起草委員

會選出南斯拉夫代表 Mr. Dragan Nikolic 爲主席，加拿大代表團團員 Mr. Robert E. Curran, Q. C., 爲副主席。全權證書審查委員會選出墨西哥代表 Sr. Luciano Joublanc Rivas 爲主席。

本會議以祕書長依照麻醉藥品委員會第六屆會(一九五一年四月十日至五月二十四日)所訂原則草擬之議定書全文爲討論根據。

本會議通過本葳事文件所附載之限制與調節罌粟之種植、鴉片之生產、國際貿易、批發購售及其使用議定書，聽由各國簽署；本會議復通過附載於本葳事文件之決議案。

爲此，下列各國代表及觀察員謹簽字於本葳事文件，以昭信守，但保留其本國政府關於加入本議定書之立場。

公曆一九五三年六月二十三日訂於紐約，以中、英、法、俄、西文製成一本，同一作準。本葳事文件及其附載之議定書應送交聯合國祕書長存放。聯合國祕書長應將正式副本分送聯合國各會員國及議定書第十六、十八兩條所指之所有其他國家。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ОПИУМУ**

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ



ОБЪЕДИНЕННЫЕ НАЦИИ

1962

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ОПИУМУ

Конференция Организации Объединенных Наций по опиуму была созвана Генеральным Секретарем Организации Объединенных Наций согласно резолюции 436 А (XIV) Экономического и Социального Совета от 27 мая 1952 года.

В соответствии с положениями этой резолюции на Конференцию были приглашены Государства-члены Организации Объединенных Наций и Государства, не состоящие членами Организации, но присоединившиеся к международным конвенциям, касающимся наркотических средств. В соответствии с положениями резолюции 478 (XV) Совета присутствовать на Конференции были также приглашены Испания, Ливия, Непал и Корейская Республика. Равным образом были приглашены представители специализированных учреждений, Постоянного центрального комитета и Контрольного органа с теми же правами и привилегиями, которыми они пользуются на заседаниях Совета.

Конференция заседала в Центральном учреждении Организации Объединенных Наций в Нью-Йорке с 11 мая по 18 июня 1953 года.

Правительства следующих Государств были представлены на Конференции своими представителями:

Бельгия	Корейская Республика
Бирма	Ливан
Вьетнам	Лихтенштейн
Германская Федеративная Республика	Мексика
Греция	Монако
Дания	Нидерланды
Доминиканская Республика	Пакистан
Египет	Соединенное Королевство Великобритании и Северной Ирландии
Израиль	Соединенные Штаты Америки
Индия	Турция
Ирак	Филиппины
Иран	Франция
Испания	Чили
Италия	Швейцария
Камбоджа	Эквадор
Канада	Югославия
Китай	
	Япония

Правительства следующих Государств были представлены на Конференции своими наблюдателями:

Аргентина	Индонезия
Боливия	Коста-Рика
Гаити	Таиланд
	Швеция

Представители следующих организаций приняли участие в Конференции:

Постоянный центральный комитет: г-н Герберт Л. Мэй, Председатель Постоянного центрального комитета

Контрольный комитет: полковник С. Г. Л. Шарман, Заместитель председателя Контрольного органа

Всемирная организация здравоохранения: Д-р М. С. Инголе, сотрудник связи; г-жа С. Мигер, сотрудник связи.

Согласно правилам 46 и 47 принятых Конференцией правил процедуры, наблюдатели и представители нижеупомянутых организаций приняли участие в работе Конференции без права решающего голоса.

Конференция избрала Председателем г-на Августа Линда, Швейцария, и Заместителями председателя:

д-ра Г. Даннера, Германская Федеративная Республика

г-на Е. С. Кришнамурти, Индия

г-на А. Г. Ардалана, Иран

г-на Д. М. Джонсона, Канада (заместитель: г-н К. К. Госсик)

г-на Дж. Г. Уокера, Соединенное Королевство Великобритании и Северной Ирландии

г-на Р. Ортега Массона, Чили.

Конференция создала Рабочий комитет в составе Председателя и Заместителей председателя Конференции. Председатели комитетов, учрежденных Конференцией, не фигурирующие среди вышеупомянутых семи членов Президиума, были приглашены участвовать на заседаниях Рабочего комитета без права решающего голоса.

Конференция создала Главный комитет в составе представителей всех Государств, участвующих

на Конференции, который избрал г-на Шарля Вайя, представителя Франции, в качестве Председателя, д-ра Ц. Л. Ся, представителя Китая, и д-ра Кемаль-эттина Ора, представителя Турции, в качестве Заместителей председателя. Конференция учредила, кроме того, Редакционный комитет, который избрал г-на Драгана Николича, представителя Югославии, в качестве Председателя, и г-на Роберта Е. Коррана, члена делегации Канады, в качестве Заместителя председателя, а также создала Комитет по проверке полномочий, который избрал г-на Лусиано Хубланка Риваса, представителя Мексики, в качестве Председателя.

Конференция приняла в качестве основания для дискуссии текст Протокола, составленный Генеральным Секретарем в соответствии с принципами, принятыми Комиссией по наркотическим средствам на ее шестой сессии, состоявшейся с 10 апреля по 24 мая 1951 года.

Конференция приняла и открыла для подписания Протокол об ограничении и регламентации культивирования растения мака, производства опиума, международной и оптовой торговли им и

его употребления, приложенный к настоящему Заключительному акту. Конференция приняла, кроме того, резолюции, приложенные к настоящему Заключительному акту.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители и наблюдатели подписали настоящий Заключительный акт, оговорив позицию своих правительств в отношении присоединения к Протоколу.

СОВЕРШЕНО в Нью-Йорке двадцать третьего июня тысяча девятьсот пятьдесят третьего года в одном единственном экземпляре на английском, испанском, китайском, русском и французском языках, считающимися равно аутентичными. Этот Заключительный акт и Протокол, приложенные при сем, будут сданы на хранение Генеральному Секретарю Организации Объединенных Наций, который вручит их заверенные копии Государствам-членам Организации Объединенных Наций и всем другим Государствам, предусмотренным статьями 16 и 18 Протокола.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL OPIO**

ACTA FINAL



NACIONES UNIDAS

1962

ACTA FINAL DE LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL OPIO

La Conferencia de las Naciones Unidas sobre el Opio fué convocada por el Secretario General de las Naciones Unidas en conformidad con la resolución 436 A (XIV) aprobada por el Consejo Económico y Social el 27 de mayo de 1952.

En virtud de esta resolución fueron invitados a la Conferencia los Estados Miembros de las Naciones Unidas y los Estados no miembros que son Partes en los instrumentos internacionales relativos a estupefacientes. España, Libia, Nepal y la República de Corea también fueron invitados a participar en la Conferencia con arreglo a la resolución 478 (XV) del Consejo Económico y Social. Asimismo, se invitó con iguales derechos y prerrogativas de que gozan en las sesiones del Consejo Económico y Social, a los representantes de los organismos especializados, del Comité Central Permanente y del Organismo de Fiscalización.

La Conferencia se celebró en la Sede de las Naciones Unidas, en Nueva York, del 11 de mayo al 18 de junio de 1953.

Estuvieron representados en la Conferencia los Gobiernos de los Estados que figuran a continuación:

Bélgica	Italia
Birmania	Japón
Camboja	Libano
Canadá	Liechtenstein
Chile	México
China	Mónaco
Dinamarca	Países Bajos
Ecuador	Pakistán
Egipto	Reino Unido de
España	Gran Bretaña e
Estados Unidos de	Irlanda del Norte
América	República de Corea
Filipinas	República Dominicana
Francia	República Federal
Grecia	Alemana
India	Suiza
Irak	Turquía
Irán	Vietnam
Israel	Yugoeslavia

Los Gobiernos de los Estados siguientes estuvieron representados por observadores en la Conferencia:

Argentina	Indonesia
Bolivia	Suecia
Costa Rica	Tailandia
Haití	

Participaron en los trabajos de la Conferencia los representantes de las organizaciones siguientes:

Comité Central Permanente: Sr. Herbert L. May, Presidente del Comité Central Permanente;
Organismo de Fiscalización: El Coronel C. H. L. Sherman, Vicepresidente del Organismo de Fiscalización;
Organización Mundial de la Salud: Dra. M. S. Ingalls, funcionaria de enlace; Sra. S. Meagher, funcionaria de enlace.

En conformidad con las disposiciones de los artículos 46 y 47 del reglamento adoptado por la Conferencia, los observadores y representantes de las organizaciones antes mencionadas participaron en los trabajos de la Conferencia sin derecho de voto.

La Conferencia eligió como Presidente al Dr. Auguste Lindt, de Suiza, y como Vicepresidentes a: Sr. D. M. Johnson, Canadá (suplente, Sr. K. C. Hossick); Sr. R. Ortega Masson, Chile; Sr. E. S. Krishnamoorthy, India; Dr. A. G. Ardalan, Irán; Sr. J. H. Walker, Reino Unido de Gran Bretaña e Irlanda del Norte; Dr. H. Danner, República Federal Alemana.

La Conferencia creó un Comité para la ordenación de los trabajos, integrado por el Presidente y los Vicepresidentes de la Conferencia. Los Presidentes de las Comisiones constituídas por la Conferencia, que no figuraban entre los siete miembros del Comité antes mencionado, fueron invitados a

participar en los debates del mismo, sin derecho de voto.

La Conferencia estableció una Comisión principal integrada por los representantes de todos los Estados que participaron en la Conferencia; dicha Comisión eligió como Presidente al Sr. Charles Vaille, representante de Francia, y como Vicepresidentes, a los Dres. C. L. Hsia, representante de China, y Cemalettin Or, representante de Turquía. Además, la Conferencia estableció un Comité de Redacción que eligió como Presidente al Sr. Dragan Nikolic, representante de Yugoslavia, y como Vicepresidente al Sr. Robert E. Curran, C.R., miembro de la delegación del Canadá, así como una Comisión de Credenciales que eligió como Presidente al Sr. Luciano Joubanc Rivas, representante de México.

La Conferencia tomó como base de discusión el texto del Protocolo redactado por el Secretario General en conformidad con los principios adoptados por la Comisión de Estupefacientes en su sexto período de sesiones celebrado del 10 de abril al 24 de mayo de 1951.

La Conferencia aprobó y abrió a la firma el Protocolo para limitar y reglamentar el cultivo de la adormidera y la producción, el comercio internacional, el comercio al por mayor y el uso del opio, que figura como anexo a la presente Acta Final; la Conferencia también aprobó las resoluciones que figuran como anexo a la presente Acta Final.

EN TESTIMONIO DE LO CUAL, los representantes y observadores infrascritos firman la presente Acta Final, reservando la posición de sus gobiernos respectivos en cuanto a su adhesión al Protocolo.

HECHO en Nueva York, a los veintitrés días del mes de junio de mil novecientos cincuenta y tres, en un solo ejemplar cuyos textos chino, español, francés, inglés y ruso, son igualmente auténticos. La presente Acta Final y el Protocolo que la acompaña se entregarán en depósito al Secretario General de las Naciones Unidas, el cual enviará copias certificadas auténticas de estos documentos a los Estados Miembros de las Naciones Unidas y a todos los demás Estados mencionados en los artículos 16 y 18 del Protocolo.

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國:
За Королевство Бельгии:
POR EL REINO DE BÉLGICA:

J. WOULBROUN

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
緬甸聯邦:
За Бирманский Союз:
POR LA UNIÓN BIRMANA:

U BA MAUNG

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
POR CAMBOJA:

Charles VAILLE

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

David M. JOHNSON

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

Rudecindo ORTEGA

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR LA CHINA:

Ching Lin HSIA

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
POR DINAMARCA:

William BORBERG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

Joaquín E. SALAZAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

Arturo MENESES PALLARES

FOR EGYPT:
POUR L'EGYPTE:
埃及:
За Египет:
FOR EGIPTO:

Yehia SAMI

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

Charles VAILLE

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL ALEMANA:

Dr. Hans E. RIESSER

Dr. Heinrich DANNER

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецию:
POR GRECIA:

Alexis KYROU

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
POR LA INDIA:

E. S. KRISHNAMOORTHY

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

FOR IRAQ:

POUR L'IRAK:

伊拉克:

За Ирак:

FOR IRAK:

N. A. UMARI

FOR ISRAEL:

POUR ISRAËL:

以色列:

За Израиль:

FOR ISRAEL:

Moshe Tov

FOR ITALY:

POUR L'ITALIE:

義大利:

За Италию:

FOR ITALIA:

Guerino ROBERTI

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
POR EL JAPÓN:

Toraō USHIROKU

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

D. Y. NAMKOONG

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
POR EL LÍBANO:

Halim SHEBEA

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
力喜騰斯坦因:
За Лихтенштейн:
POR LIECHTENSTEIN:

A. LINDT

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

Luciano JOUBLANC RIVAS

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
POR MÓNACO:

M. PALMARO

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國:
За Королевство Нидерландов:
POR EL REINO DE LOS PAÍSES BAJOS:

H. JONKER

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

V. A. HAMDANI

FOR THE PHILIPPINE REPUBLIC:

POUR LA RÉPUBLIQUE DES PHILIPPINES:

菲律賓共和國:

За Филиппинскую Республику:

POR LA REPÚBLICA DE FILIPINAS:

Eduardo QUINTERO

Melquiades IBÁÑEZ

FOR SPAIN:

POUR L'ESPAGNE:

西班牙:

За Испанию:

POR ESPAÑA:

R. DE LA PRESILLA

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

За Швейцарию:

POR SUIZA:

A. LINDT

FOR TURKEY:

POUR LA TURQUIE:

土耳其:

За Турцию:

FOR TURQUÍA:

Dr. Cemalettin OR

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной Ирландии:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

J. H. WALKER

J. K. T. JONES

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

美利堅合衆國:

За Соединенные Штаты Америки:

FOR LOS ESTADOS UNIDOS DE AMÉRICA:

Harry J. ANSLINGER

FOR VIET-NAM:
POUR LE VIETNAM:
越南:
За Вьетнам:
POR VIETNAM:

PHAN-HUY-TY

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫:
За Югославию:
POR YUGOESLAVIA:

Dragan NIKOLIĆ

OBSERVERS — OBSERVATEURS — 觀察員 — НАБЛЮДАТЕЛИ — OBSERVADORES

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞：
За БОЛИВИЮ:
POR BOLIVIA:

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加：
За Коста-Рику:
POR COSTA RICA:

Rubén ESQUIVEL

FOR HAÏTI:
POUR HAÏTI:
海地：
За Гаити:
POR HAÏTÍ:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
POR INDONESIA:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

Bertil RENBORG

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За Таиланд:
POR TAILANDIA:

THE PRESIDENT OF THE CONFERENCE:

LE PRÉSIDENT DE LA CONFÉRENCE:

會議主席:

Председатель Конференции:

EL PRESIDENTE DE LA CONFERENCIA:

A. LINDT

THE SECRETARY-GENERAL OF THE UNITED NATIONS:

LE SECRÉTAIRE GÉNÉRAL DE L'ORGANISATION DES NATIONS UNIES:

Генеральный Секретарь Организации Объединенных Наций:

聯合國祕書長:

EL SECRETARIO GENERAL DE LAS NACIONES UNIDAS:

Dag HAMMARSKJOLD

THE EXECUTIVE SECRETARY OF THE CONFERENCE:

LE SECRÉTAIRE EXÉCUTIF DE LA CONFÉRENCE:

會議行政祕書:

Исполнительный секретарь Конференции:

EL SECRETARIO EJECUTIVO DE LA CONFERENCIA:

G. E. YATES

RESOLUTIONS ADOPTED BY THE UNITED NATIONS OPIUM CONFERENCE

I. THE CONFERENCE,

Considering the importance of bringing into force with the least possible delay the Protocol for Limiting and Regulating the Cultivation of the Poppy Plant, the Production of, International and Wholesale Trade in, and Use of Opium signed this day and of its adoption and implementation by the largest possible number of States,

Requests the Economic and Social Council and the Secretary-General of the United Nations to use their best endeavours to secure:

(a) The ratification of or accession as soon as possible to the Protocol of all Members of the United Nations and of non-member States invited, in accordance with the instructions of the Council, to participate in the Conference which drew up the Protocol and of any other State to which the Secretary-General at the request of the Council has sent a copy of the Protocol; and

(b) The implementation so far as may be practicable of the provisions of the Protocol by States which have not become Parties.

II. THE CONFERENCE

Declares that the terms "narcotic substances", "narcotic drugs", "narcotic alkaloids" and other similar expressions used in the Protocol shall denote the drugs derived from opium which come within the provisions of the 1931 Convention.

III. THE CONFERENCE

Declares that the term "cultivate" as used in the Protocol shall be understood to include the meaning of the term "grow", and any term derived from the term "cultivate" shall be understood to include the meaning of the corresponding derivative of the term "grow."

IV. THE CONFERENCE,

Recalling the provisions of article 4 of the Protocol,

Declares that it is understood that the control measures therein provided do not apply to poppy grown exclusively for ornamental purposes.

V. THE CONFERENCE,

Recalling the provisions of paragraph 5 of article 7 of the Protocol, relating to exports of seized opium under certain circumstances,

1. *Suggests* that the Permanent Central Board should ordinarily permit the export referred to in that paragraph, provided that the conditions mentioned therein are fulfilled; and

2. *Declares* that no such export may be made or authorized by the Party concerned until the Board's permission has been obtained.

VI. THE CONFERENCE,

Recalling that the definition of opium in chapter I of the Protocol excludes galenical preparations which are obtained from opium such as tincture of opium, laudanum, Dover powder, paregoric,

Declares that it is agreed that Parties to the Protocol shall, in accordance with the provisions of article 9 of the Protocol, furnish full statistics of the amounts of opium used in the preparation of galenical preparations, which are included among the opium preparations referred to in subparagraph (a) (iii) of paragraph 1 of article 9.

VII. THE CONFERENCE

Declares that wherever the term "year" is used in the Protocol, it means the twelve months from 1 January to 31 December.

VIII. THE CONFERENCE,

Considering that international supervision over opium production and trade based on statistics supplied by Parties to the Protocol is an essential element of the limitation and regulation of opium as provided in the Protocol,

Declares that the Permanent Central Board, which, under articles 8 and 9 of the Protocol, has

the duty of prescribing the forms in accordance with which estimates and statistics are to be furnished, has thus authority to require that estimates and statistics be furnished with an indication of the moisture content of the opium referred to.

IX. THE CONFERENCE,

Recalling the provisions of article 11 of the Protocol, concerning local inquiry by the Permanent Central Board,

Declares that it is understood that the Board will cause a local inquiry to be made only as it may appear necessary for the elucidation of the situation in any country or territory as regards the observance of important provisions of the Protocol or where there is reason to believe that a gravely unsatisfactory opium situation exists.

X. THE CONFERENCE,

Recalling that, under The Hague Opium Convention of 1912, the Geneva Opium Agreement of 1925 and the Bangkok Opium Agreement of 1931, the two latter as amended by the Protocol of 11 December 1946, the Parties to these instruments have undertaken to bring about the suppression of the manufacture, internal trade in and use of the prepared opium and of opium smoking,

Declares that nothing in the Protocol, and, in particular, neither the inclusion of prepared opium in the definition of opium, nor the presence of the transitional measures in article 19 may be interpreted as affecting the obligation of the States concerned to suppress finally and completely, with the least possible delay, the use of prepared opium and opium smoking.

XI. THE CONFERENCE,

Recalling the transitional measures under article 19 of the Protocol regarding the use of opium for quasi-medical purposes,

Declares that the use of opium for quasi-medical purposes shall, for the application of the Protocol, denote the use of opium without medical aid for relief of pain other than that caused by addiction to opium or to other narcotic drugs, but shall not include:

(a) The use of opium dispensed in accordance with the provisions of article 9 of the 1925 Convention;

(b) The use of drugs containing opium and exempted under article 8 of the 1925 Convention; and

(c) Opium smoking.

XII. THE CONFERENCE,

Recalling the transitional measures under article 19 of the Protocol regarding the use of opium for quasi-medical purposes,

Notwithstanding the maximum period permitted in that article for the abolition of the use of opium for quasi-medical purposes,

1. *Appeals* urgently to the Parties making declarations under article 19 to abolish, as soon as possible, the use of opium for such purposes; and

2. *Declares* that nothing contained in article 19 should be regarded as implying permission to relax any restriction already imposed by these Parties in this respect.

XIII. THE CONFERENCE,

Recalling the transitional measures referred to in article 19 regarding the use of opium for quasi-medical purposes,

Declares that stocks of opium held by retail vendors licensed to sell opium issued to them by the competent government authorities for use for quasi-medical purposes, in accordance with the rules and regulations in force governing such use, shall not be considered as forming part of "stocks" as defined in article 1 of the Protocol.

XIV. THE CONFERENCE,

Recalling that the model codes for the application of the 1925 and 1931 Conventions (League of Nations document C.774.M.365.1932.XI) were of considerable value to a number of governments as a guide in framing legislative and administrative measures for the application of the Conventions in their territories,

1. *Recommends* that a similar code should be drawn up and should be circulated to governments with a request that they should be guided as far as possible by the code in framing the necessary legislative and administrative measures for the application in their territories of the Protocol;

2. *Requests* the Economic and Social Council to ask the Commission on Narcotic Drugs to prepare such a code.

XV. THE CONFERENCE,

Recalling that the Economic and Social Council approved the proposal of the Commission on Narcotic Drugs that for the purposes of the Protocol only the countries which exported opium in the year 1950 should be permitted to export opium,

Considering that the limitation of the number of countries producing opium for export is necessary in order to limit the production of opium,

Having therefore decided to adopt the principle of limiting such countries and to give effect thereto in the Protocol by limiting to Bulgaria, Greece, India, Iran, Turkey, the Union of Soviet Socialist Republics and Yugoslavia the right to export opium, provided that these countries become Parties to the Protocol,

Deeming it desirable that the international trade in opium should be as unrestricted as is compatible with an effective limitation of the production of opium,

Recommends that Parties should take all appropriate steps to prevent restrictive business practices (such as price-fixing, allocation or limitation of production or markets, and price discrimination) that would interfere with the normal international trade in opium for medical and scientific purposes at fair and reasonable prices, terms and conditions, and that if an inter-governmental body or agency should be established with competence to deal with such restrictive business practices, Parties should refer matters involving such practices to that body or agency.

XVI. THE CONFERENCE,

Recalling that restrictions on the freedom of activity of States are necessary in the international trade in opium in order to combat the illicit traffic and to protect humanity against the danger of addiction,

Declares, nevertheless, that restrictions in the international trade in opium, contained in the Protocol, shall not be considered as a precedent for restrictions of the freedom of activity in international trade.

XVII. THE CONFERENCE,

Having regard to the functions and responsibilities exercised by the United Nations in the international control of narcotic drugs, and

Considering that the arrangements established in the Protocol fall within the framework of the United Nations,

1. *Invites* the Economic and Social Council to recommend to the General Assembly:

- (i) To approve the assumption of the functions and responsibilities attributed by the Protocol to organs of the United Nations; and
- (ii) To include the Protocol among the international instruments relating to the control of narcotic drugs for the purpose of assessment, in accordance with resolution 455 (V) of the General Assembly, of Parties non-members of the United Nations of their fair share of the expenses borne by the United Nations in connexion with those instruments; and

2. *Invites* the Economic and Social Council to propose the inclusion of this item in the provisional agenda of the eighth session of the General Assembly.

RESOLUTIONS ADOPTEES PAR LA CONFERENCE DES NATIONS UNIES SUR L'OPIUM

I. LA CONFÉRENCE,

Considérant qu'il importe que le Protocole visant à limiter et à réglementer la culture du pavot ainsi que la production, le commerce international, le commerce de gros et l'emploi de l'opium, signé ce jour, soit mis en vigueur le plus rapidement possible et qu'il soit adopté et appliqué par le plus grand nombre d'Etats possible,

Prie le Conseil économique et social et le Secrétaire général de l'Organisation des Nations Unies de ne négliger aucun effort:

a) Pour que soit obtenue, dès que possible, la ratification du Protocole, ou l'adhésion à cet instrument, par tout Etat Membre et par tout Etat non membre, invité, conformément aux instructions données par le Conseil, à participer aux travaux de la Conférence qui a établi le Protocole, et par tout autre Etat auquel le Secrétaire général, à la demande du Conseil, aura fait parvenir un exemplaire du Protocole; et

b) Pour que les Etats qui ne sont pas devenus parties au Protocole mettent en œuvre dans toute la mesure du possible les dispositions du Protocole.

II. LA CONFÉRENCE

Déclare que les expressions "substances stupéfiantes", "stupéfiants", "alcaloïdes stupéfiants" et autres expressions analogues employées dans le Protocole signifient les "drogues" dérivées de l'opium qui tombent sous le coup des dispositions de la Convention de 1931.

III. LA CONFÉRENCE

Déclare que le verbe anglais *to cultivate* tel qu'il est employé dans le Protocole sera interprété comme comprenant la signification du verbe anglais *to grow* et que tous les dérivés du verbe *to cultivate* seront interprétés comme comprenant la signification des dérivés correspondants du verbe *to grow*.

IV. LA CONFÉRENCE,

Rappelant les dispositions de l'article 4 du Protocole,

Déclare qu'il est entendu que les mesures de contrôle énoncées dans cet article ne s'appliquent pas aux pavots cultivés exclusivement à des fins ornementales.

V. LA CONFÉRENCE,

Rappelant les dispositions du paragraphe 5 de l'article 7 du Protocole relatives à l'exportation, dans certaines circonstances, d'opium saisi,

1. *Suggère* que le Comité central permanent devrait ordinairement donner l'autorisation d'exportation prévue dans ce paragraphe, sous réserve que les conditions mentionnées dans ce paragraphe soient remplies; et

2. *Déclare* que la Partie intéressée n'a pas le droit d'effectuer ou d'autoriser une exportation de ce genre avant d'avoir obtenu la permission du Comité.

VI. LA CONFÉRENCE,

Rappelant que la définition de l'opium insérée au chapitre premier du Protocole exclut les préparations galéniques qui sont préparées à partir de l'opium, telles que teinture d'opium, laudanum, poudre de Dover et élixir parégorique,

Déclare qu'il est convenu que les Parties au Protocole doivent, aux termes de l'article 9, fournir des statistiques rendant complètement compte des quantités d'opium utilisées pour la confection des préparations galéniques qui sont comprises parmi les préparations opiacées visées au point iii de l'alinéa a du paragraphe 1 de l'article 9 du Protocole.

VII. LA CONFÉRENCE

Déclare que le mot "année" doit toujours être compris, dans le Protocole, comme désignant la période de douze mois qui s'écoule entre le 1er janvier et le 31 décembre.

VIII. LA CONFÉRENCE,

Considérant que le contrôle international de la production et du commerce de l'opium fondé sur

les statistiques fournies par les Parties au Protocole est un élément indispensable de la limitation et de la réglementation de l'opium telles qu'elles sont prévues dans le Protocole,

Déclare que la Comité central permanent qui, en vertu des articles 8 et 9 du Protocole, est chargé de prescrire les formulaires pour la présentation des évaluations et des statistiques, est, de ce fait, habilité à exiger que les évaluations et statistiques fournies indiquent le degré d'hydratation pour l'opium faisant l'objet desdites évaluations et statistiques.

IX. LA CONFÉRENCE,

Rappelant les dispositions de l'article 11 du Protocole relatives aux enquêtes sur les lieux par le Comité central permanent,

Déclare qu'il est entendu que le Comité ne provoquera une enquête sur les lieux que pour autant qu'il paraîtra nécessaire pour l'éclairer sur la situation dans un pays ou territoire quelconque en ce qui concerne l'application d'une disposition importante du Protocole, ou s'il y a lieu de croire qu'il existe en matière d'opium une situation qui laisse gravement à désirer.

X. LA CONFÉRENCE,

Rappelant qu'aux termes de la Convention de l'opium de La Haye de 1912, de l'Accord sur l'opium de Genève de 1925 et de l'Accord sur l'opium de Bangkok de 1931, les deux derniers tels qu'amendés par le Protocole du 11 décembre 1946, les Parties à ces instruments se sont engagées à réaliser la suppression de la fabrication, du commerce intérieur et de l'emploi de l'opium préparé, ainsi que de l'habitude de fumer l'opium,

Déclare que rien dans le Protocole, et notamment ni l'inclusion de l'opium préparé dans la définition de l'opium, ni l'insertion à l'article 19 de mesures transitoires, ne peut être interprété comme modifiant l'obligation des Etats intéressés de supprimer de façon définitive et complète, dans les moindres délais possibles, l'emploi de l'opium préparé et l'habitude de fumer l'opium.

XI. LA CONFÉRENCE,

Rappelant les mesures transitoires prévues à l'article 19 du Protocole relativement à l'usage de l'opium pour des besoins quasi médicaux,

Déclare qu'aux fins de l'application du Protocole l'expression "usage de l'opium pour des besoins quasi médicaux" s'entend de l'usage de l'opium sans assistance médicale pour faire disparaître une douleur autre que celle provoquée par l'opiomanie ou par toute autre forme de toxicomanie, à l'exclusion:

a) De l'usage de l'opium délivré au public conformément à l'article 9 de la Convention de 1925;

b) De l'usage des drogues contenant de l'opium qui sont soustraites à l'application de la Convention de 1925 en vertu des dispositions de son article 8; et

c) De l'habitude de fumer l'opium.

XII. LA CONFÉRENCE,

Rappelant les mesures transitoires prévues à l'article 19 du Protocole relativement à l'usage de l'opium pour des besoins quasi médicaux,

Nonobstant le délai maximum fixé à cet article pour l'abolition de l'usage de l'opium pour des besoins quasi médicaux,

1. *Invite instamment* les Parties formulant une déclaration en vertu de l'article 19 à abolir aussitôt que possible l'usage de l'opium pour ces besoins; et

2. *Déclare* qu'aucune des dispositions de l'article 19 ne doit être considérée comme autorisant une atténuation de toute restriction déjà imposée à cet effet par ces Parties.

XIII. LA CONFÉRENCE,

Rappelant les mesures transitoires visées à l'article 19 relativement à l'usage de l'opium pour des besoins quasi médicaux,

Déclare que les stocks d'opium détenus par les commerçants au détail autorisés à vendre de l'opium fourni par les services officiels compétents pour être utilisés pour des besoins quasi médicaux conformément aux règles et règlements en vigueur concernant l'emploi de l'opium pour de tels besoins, ne seront pas considérés comme faisant partie des "stocks" définis à l'article premier du Protocole.

XIV. LA CONFÉRENCE,

Rappelant que les codes modèles pour l'application des Conventions de 1925 et de 1931 (document de la Société des Nations C.774.M.365.1932.XI) ont été d'une valeur considérable pour un certain

nombre de gouvernements, auxquels ils ont servi de guides pour l'élaboration de mesures législatives et administratives en vue de l'application des Conventions dans leurs territoires,

1. *Recommande* qu'un code similaire soit rédigé et distribué aux gouvernements, ces derniers étant priés de s'en inspirer autant que possible pour élaborer les mesures législatives et administratives nécessaires en vue de l'application du Protocole dans leurs territoires;

2. *Invite* le Conseil économique et social à demander à la Commission des stupéfiants de préparer un tel code.

XV. LA CONFÉRENCE,

Rappelant que le Conseil économique et social, sur la recommandation de la Commission des stupéfiants, a convenu qu'aux fins du Protocole, seuls les pays qui ont exporté de l'opium au cours de l'année 1950 devaient être autorisés à exporter de l'opium,

Considérant qu'il est nécessaire de limiter le nombre des pays qui produisent de l'opium pour l'exportation afin de limiter la production d'opium,

Ayant décidé en conséquence d'adopter le principe de la limitation du nombre de ces pays, et de mettre en œuvre ce principe dans le Protocole en limitant aux pays suivants: Bulgarie, Grèce, Inde, Iran, Turquie, Union des Républiques socialistes soviétiques et Yougoslavie, le droit d'exporter de l'opium, à condition qu'ils deviennent parties au Protocole,

Estimant que le commerce international de l'opium ne devrait pas faire l'objet de plus de restrictions que ne l'exige la limitation effective de la production de l'opium,

Recommande aux Parties de prendre toutes dispositions utiles pour prévenir les pratiques commerciales restrictives (telles que la fixation des prix, l'allocation ou la limitation de la production ou des marchés et la discrimination en matière de prix) qui entraveraient le commerce international normal, selon des prix et des conditions équitables et raisonnables, de l'opium destiné à des usages

médicaux et scientifiques, et, au cas où un organisme ou un office intergouvernemental compétent pour connaître de telles pratiques commerciales restrictives viendrait à être créé, de le saisir de toutes questions qui se rapportent à de telles pratiques.

XVI. LA CONFÉRENCE,

Rappelant qu'en matière de commerce international de l'opium, il est nécessaire, pour les besoins de la lutte contre le trafic illicite et pour la protection de l'humanité contre le danger de la toxicomanie, de restreindre la liberté d'action des États,

Déclare néanmoins que les restrictions au commerce international de l'opium, énoncées dans le Protocole, ne doivent pas être considérées comme un précédent en vue de restrictions à la liberté du commerce international.

XVII. LA CONFÉRENCE,

Eu égard aux fonctions exercées et aux responsabilités assumées par l'Organisation des Nations Unies en matière de contrôle international des stupéfiants, et

Considérant que les dispositions prises dans le Protocole ressortissent au domaine de l'Organisation des Nations Unies,

1. *Invite* le Conseil économique et social à recommander à l'Assemblée générale:

- i) D'approuver la prise en charge des fonctions et des responsabilités dévolues par le Protocole à des organes des Nations Unies, et
- ii) De faire figurer le Protocole au nombre des instruments internationaux relatifs au contrôle des stupéfiants afin d'assigner aux Parties qui ne sont pas membres de l'Organisation des Nations Unies, conformément à la résolution 455 (V) de l'Assemblée générale, une juste part des dépenses assumées par l'Organisation des Nations Unies qui découlent des dispositions desdits instruments; et

2. *Invite* le Conseil économique et social à proposer l'insertion de cette question à l'ordre du jour provisoire de la huitième session de l'Assemblée générale.



聯合國鴉片會議所通過之決議案

壹. 本會議

鑒於本日簽署之限制與調節罌粟之種植、鴉片之生產、國際貿易、批發購售及其使用議定書，應使儘早生效，並由最大多數國家採納施行，實屬重要；

爰請經濟暨社會理事會及聯合國祕書長妥為設法，

(甲) 促請所有聯合國會員國、依照理事會訓示被邀參加會議擬訂議定書之非會員國、以及由祕書長應理事會之請將議定書抄本送達之任何其他國家儘速批准或加入議定書；並

(乙) 促請尚非締約國之國家於可能範圍內施行議定書之規定。

貳. 本會議

宣布議定書所稱之“麻醉性物質”，“麻醉藥品”，“麻醉性生物鹼”，及其他類似之名稱，應指經一九三一年公約規定之鴉片製成藥品。

參. 本會議

宣布議定書所用“種植”一詞，應認為包含“生長”之意義，一切由“種植”一詞轉來之詞語，亦應認為包括以“生長”為其字源之相當詞語所含意義。

肆. 本會議

覆按議定書第四條之規定；

爰宣布該條所訂管制辦法，並不適用於專為裝飾用途而種植之罌粟。

伍. 本會議

覆按議定書第七條第五項關於在某種情形下所緝獲之鴉片之輸出事宜之規定，

一. 爰建議中央常設委員會通常應准許該項所稱之輸出，但以符合該項所規定之條件者為限；

二. 並宣布：此種輸出，非經中央常設委員會許可後，不得由關係締約國辦理或核准。

陸. 本會議

覆按議定書第一章所開定義並未將由鴉片製成之格林式製劑如鴉片酊、西唐漢鴉片酒、複方吐根散、複方樟腦酊等包括在內，

爰宣布議定書各締約國同意依議定書第九條之規定，各就製備格林式製劑（即第九條第一項(甲)款(三)所列各種鴉片製劑之一）所用之鴉片分量，供給詳盡之統計。

柒. 本會議

宣布議定書稱“年”者，謂自一月一日起至十二月三十一日止之十二個月。

捌. 本會議

鑒於根據議定書締約國提送之統計對鴉片之生產與貿易所實施之國際監督，實為議定書所訂鴉片之限制與調節辦法之必要部份，

爰宣布中央常設委員會既經議定書第八條及第九條規定負責訂定提送估計書及統計之格式，自有權要求在所提送之估計書及統計中註明陳報之鴉片所含水份。

玖. 本會議

覆按議定書第十一條關於中央常設委員會舉行就地調查之規定，

爰宣布締約國彼此了解，委員會祇有在下列情形下始得提議舉行就地調查：某國或某領土是否遵行議定書重要規定必須查明；或有理由相信其領土內鴉片情況嚴重不良。

拾。本會議

憶及一九一二年海牙禁煙公約以及經一九四六年十二月十一日議定書修正之一九二五年日內瓦鴉片協定及一九三一年曼谷鴉片協定之締約國，業已擔允禁止熟鴉片之製造、國內販賣與使用，並禁止吸食鴉片；

爰宣布議定書之一切條款，尤其鴉片之定義中包括熟鴉片及第十九條之訂有過渡辦法，均不得解釋為妨礙有關國家盡其職責，從速禁絕熟鴉片之使用及鴉片之吸食。

拾壹。本會議

覆按議定書第十九條所訂關於為準醫藥用途使用鴉片之過渡辦法；

爰宣布議定書所稱用於準醫藥用途一語，應指未經醫師之助而使用鴉片以減除非因吸食鴉片或其他麻醉品成癖所造成之痛苦，但並不包括：

(甲) 依照一九二五年公約第九條規定配方之鴉片之使用；

(乙) 經一九二五年公約第八條規定不加限制之含有鴉片藥品之使用；及

(丙) 鴉片之吸食。

拾貳。本會議

覆按議定書第十九條所訂關於為準醫藥用途使用鴉片之過渡辦法；

雖以該條訂有禁止使用鴉片於準醫藥用途之最遲期限；

一。迫切籲請依照第十九條規定提出聲明之締約國，儘早禁止使用鴉片於此種用途；並

二。宣布第十九條不得視為含有容許上述締約國廢弛其在此方面已頒行之限制辦法之意義。

拾參。本會議

覆按第十九條所稱使用鴉片以供準醫藥用途之過渡辦法，

爰宣布凡零售商之經特許出售由主管政府機關發給之鴉片，以供準醫藥用途者，其依管理

此種用途之現行條例所持有之鴉片貯存品，不得視為議定書第一條所稱“貯存品”之一部分。

拾肆。本會議

覆按一九二五年及一九三一年兩公約之標準實施守則（國際聯合會文件 C. 774. M. 365. 1932. XI），使若干國政府於制定關於在各該國領土內實施各該公約之立法及行政措施時有所遵循，頗有價值，

一。爰建議擬訂類似守則，分發各國政府，並請各該政府於制定立法及行政措施以便在各該國領土內實施議定書時儘量遵循此守則，

二。並請經濟暨社會理事會轉請麻醉藥品委員會草擬此項守則。

拾伍。本會議

覆按經濟暨社會理事會曾經核准麻醉藥品委員會之提議，即議定書准許輸出鴉片之國家，應以曾於一九五〇年內輸出鴉片之國家為限；

鑒於限制鴉片之生產必須限制為輸出而生產鴉片之國家之數目；

因此業經決定採用限制此種國家數目之原則，由議定書規定僅限保加利亞、希臘、印度、伊朗、土耳其、蘇維埃社會主義共和國聯盟及南斯拉夫有輸出鴉片之權，但以各該國加入議定書為條件；

認為國際鴉片貿易在符合鴉片生產有效限制範圍內應可不受限制；

建議締約國採取各種適當步驟，勿令限制性之商業慣用辦法（如限定價格、指定或限制生產或市場，及差等價格是）妨礙專為醫藥科學用途而又基於公平合理價格及條件之正常國際鴉片貿易，倘有處理此類限制性之商業慣用辦法之政府間機構成立時，則締約國應將涉及此類辦法之事項交由該機構處理。

拾陸。本會議

覆按國際鴉片貿易，必須限制各國行動自由，以資取締非法販運，並杜人類染癮之虞；

但亦同時宣布議定書所載國際鴉片貿易限制辦法不得視為限制國際貿易行動自由之先例。

拾柒。本會議

鑒於聯合國在麻醉藥品國際管制方面之職責，且

認為議定書所制定之辦法確在聯合國體系範圍內；

一。爰請經濟暨社會理事會建議大會：

(一)核准擔承所有經議定書規定屬於聯合國機關之職責；並

(二)將議定書列為有關管制麻醉藥品之國際文書之一，以便依大會決議案四五五(五)決定由非聯合國會員國之各締約國公允分擔聯合國為有關各該文書所擔負之費用；

二。並請經濟暨社會理事會提議將本項目列入大會第八屆會臨時議程。

РЕЗОЛЮЦИИ, ПРИНЯТЫЕ КОНФЕРЕНЦИЕЙ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ОПИУМУ

I. КОНФЕРЕНЦИЯ,

принимая во внимание важность введения в действие с возможно меньшей задержкой подписанного сего числа Протокола по ограничению и регламентации культивирования растения мака, производства опиума, международной и оптовой торговли им и его употребления, а также важность принятия и применения Протокола возможно большим числом Государств,

просит Экономический и Социальный Совет и Генерального Секретаря Организации Объединенных Наций приложить все старания к тому, чтобы обеспечить

а) в кратчайший по возможности срок ратификацию Протокола или присоединение к нему со стороны всех членов Организации Объединенных Наций и всех не состоящих в Организации Государств, приглашенных согласно инструкциям Совета участвовать на Конференции, выработавшей настоящий Протокол, и любого другого Государства, которому Генеральный Секретарь, по предложению Совета пошлет копию настоящего Протокола; и

б) выполнение, насколько это возможно, постановлений этого Протокола Государствами, не ставшими участниками Протокола.

II. КОНФЕРЕНЦИЯ

заявляет, что термины «наркотические вещества», «наркотики», «наркотические алкалоиды» и другие аналогичные выражения, употребляемые в Протоколе, обозначают лекарственные вещества, подпадающие под постановления Конвенции 1931 года.

III. КОНФЕРЕНЦИЯ,

заявляет, что английский глагол *to cultivate* (разводить, культивировать), как он употребляется в Протоколе, понимается как включающий смысл английского глагола *to grow* (выращивать), и всякое слово, производное от глагола *to cultivate* понимается как включающее смысл соответствующего производного слова от глагола *to grow*.

IV. КОНФЕРЕНЦИЯ,

помня о постановлениях статьи 4 Протокола,

заявляет, что условлено предусмотренные там меры контроля не считать применимыми к маку, разводимому исключительно для декоративных целей.

V. КОНФЕРЕНЦИЯ,

помня о постановлениях пункта 5 статьи 7 Протокола, касающихся вывоза, при известных условиях, задержанного опиума,

1. *предлагает*, чтобы Постоянный центральный комитет обычно разрешал вывоз, о котором говорится в указанном пункте, если выполнены упомянутые там условия, и

2. *заявляет*, что до получения разрешения Комитета заинтересованная Сторона не имеет права ни вывозить, ни разрешать вывоза.

VI. КОНФЕРЕНЦИЯ,

помня о том, что определение опиума в главе I Протокола исключает такие галеновые препараты из опиума как опийная настойка, шафранно-опийная настойка, Доверов порошок, и болеутоляющий элексир,

заявляет, что было обусловлено, что участники Протокола должны представлять, в соответствии с постановлениями статьи 9, подробные статистические сведения о количествах опиума, использованного для приготовления галеновых препаратов, которые включены в число препаратов опиума, указанных в абзаце III подпункта *a* пункта 1 статьи 9 Протокола.

VII. КОНФЕРЕНЦИЯ

заявляет, что всюду, где в Протоколе употребляется слово «год», оно обозначает двенадцать месяцев, считая с 1 января по 31 декабря.

VIII. КОНФЕРЕНЦИЯ,

принимая во внимание, что международный контроль над производством опиума и торговлей им, основанный на статистических сведениях, представляемых участниками Протокола, является существенно важным элементом в деле ограничения

и регламентации опиума, как это предусмотрено в настоящем Протоколе,

заявляет, что так как на Постоянном центральном комитете, в силу статей 8 и 9 Протокола лежит обязанность устанавливать образцы бланков для представления исчислений и статистических сведений, то поэтому он имеет право требовать, чтобы исчисления и статистические сведения представлялись с указанием содержания влаги в опиуме, о котором идет речь в указанных исчислениях и статистических сведениях.

IX. КОНФЕРЕНЦИЯ,

помя постановление статьи 11 Протокола, касающееся обследований на местах со стороны Постоянного центрального комитета,

заявляет, что, как условлено, Комитет будет назначать обследование лишь в тех случаях, когда это будет представляться необходимым для выяснения положения в отношении соблюдения важных постановлений Протокола в какой-либо стране или на какой-либо территории, или где имеются основания предполагать о существовании там весьма неудовлетворительного положения с опиумом.

X. КОНФЕРЕНЦИЯ,

помя, что по Гаагской конвенции по опиуму от 1912 года, Женевскому соглашению об опиуме от 1925 года и Бангкокскому соглашению об опиуме 1931 года — два последние с изменениями, внесенными в них Протоколом от 11 декабря 1946 года — Стороны в этих актах обязались добиться пресечения изготовления опиума для курения, внутренней торговли им и его употребления, а также искоренения привычки опиекурения,

заявляет, что ничто, содержащееся в Протоколе и, в частности, ни включение опиума для курения в определение понятия опиума, ни наличие переходных мер в статье 19 не может толковаться как затрагивающее обязанность заинтересованных Государств окончательно и полностью с возможно наименьшей задержкой искоренить употребление опиума для курения и привычку опиекурения.

XI. КОНФЕРЕНЦИЯ,

помя о переходных мерах на основании статьи 19 Протокола, касающихся употребления опиума для квазимедицинских целей,

заявляет, что в применении к Протоколу выражение «употребление опиума для квазимедицинских целей» обозначает употребление опиума без

медицинской помощи для облегчения боли, иной чем боль, вызванная опиоманией или любой другой формой наркомании, за исключением:

а) употребления опиума, отпускаемого в соответствии с постановлениями статьи 9 Конвенции 1925 года;

б) употребления лекарств, содержащих опиум и изъятых в силу статьи 8 этой Конвенции; и

с) опиекурения.

XII. КОНФЕРЕНЦИЯ,

помя о переходных мерах на основании статьи 19 Протокола, касающихся употребления опиума для квазимедицинских целей,

несмотря на максимальный срок, предоставленный в этой статье для прекращения употребления опиума для квазимедицинских целей,

1. *призывает* настойчиво Стороны, делающие заявления на основании статьи 19, прекратить как можно скорее употребление опиума для этих целей, и

2. *заявляет*, что ничто содержащееся в статье 19 не должно рассматриваться как подразумевающее разрешение ослабить какое-либо ограничение, уже наложенное ими в этом отношении.

XIII. КОНФЕРЕНЦИЯ,

помя о переходных мерах, указанных в статье 19, касающихся употребления опиума для квазимедицинских целей,

заявляет, что запасы опиума, находящиеся у розничных продавцов, имеющих выданную им подлежащими правительственными органами лицензию на продажу опиума для квазимедицинских целей согласно действующим правилам и постановлениям, которыми регулируется употребление опиума для этих целей, не рассматриваются как часть «складских запасов», как они определены в статье 1 Протокола.

XIV. КОНФЕРЕНЦИЯ,

помя, что примерные кодексы для применения Конвенций 1925 и 1931 гг. (Документ Лиги Наций С.774.М.365.1932.XI) оказались весьма ценными для ряда правительств, которым они служили пособием при выработке законодательных и административных мер, направленных к применению этих Конвенций на их территориях,

1. *рекомендует*, чтобы подобный кодекс был составлен и разослан правительствам с просьбой руководствоваться насколько возможно этим кодексом при выработке законодательных и административ-

ных мер, необходимых для применения настоящего Протокола на их территориях;

2. *просит* Экономический и Социальный Совет предложить Комиссии по наркотическим средствам составить такой кодекс.

XV. КОНФЕРЕНЦИЯ,

помя, что Экономический и Социальный Совет, по рекомендации Комиссии по наркотическим средствам, постановил, что для целей Протокола число стран, вывозящих опиум, должно быть ограничено лишь теми странами, которые вывозили опиум в 1950 году;

принимая во внимание, что ограничение числа стран, производящих опиум для экспорта, необходимо для того, чтобы ограничить производство опиума;

решив поэтому принять принцип ограничения числа таких стран и выразить его в Протоколе, ограничив право вывозить опиум Болгарией, Грецией, Индией, Ираном, Союзом Советских Социалистических Республик, Турцией и Югославией, при условии, что эти страны станут участниками настоящего Протокола;

считая желательным, чтобы международная торговля опиумом была настолько свободной, насколько это совместимо с эффективным ограничением производства опиума;

рекомендует Сторонам принять надлежащие меры для предупреждения ограничительных деловых приемов (таких как: фиксирование цен, распределение производственных квот или ограничение производства и рынков, а также дискриминация в области цен), которые стесняли бы нормальную международную торговлю опиумом, предназначенным для медицинских и научных целей, по справедливым и разумным ценам и на справедливых и разумных условиях, а также, если будет создан межправительственный орган или межправительственное учреждение с компетенцией ведать случаями таких ограничительных деловых приемов, чтобы Стороны направляли ему все дела, касающиеся таких приемов.

XVI. КОНФЕРЕНЦИЯ,

помя, что ограничения свободы активности Государств в области международной торговли опиумом необходимы для борьбы с незаконным оборотом и для защиты человечества от опасности наркомании,

заявляет, однако, что содержащиеся в Протоколе ограничения в международной торговле опиумом не должны рассматриваться как прецедент для ограничения свободы активности в других областях международной торговли.

XVII. КОНФЕРЕНЦИЯ,

считаясь с функциями и обязанностями, которые несет Организация Объединенных Наций, в области международного контроля над наркотиками, и

принимая во внимание, что мероприятия, установленные в Протоколе, относятся к сфере компетенции Организации Объединенных Наций,

просит Экономический и Социальный Совет рекомендовать Генеральной Ассамблее:

- I) утвердить принятие на себя органами Организации Объединенных Наций функций и обязанностей, возложенных на них Протоколом, и
- II) включить Протокол в международные акты, относящиеся к контролю над наркотическими средствами, в целях определения, в соответствии с резолюцией 455 (V) Генеральной Ассамблеи падающей на Стороны, не состоящие членами Организации Объединенных Наций, справедливой доли расходов, которые несет Организация Объединенных Наций в связи с этими актами,

просит Экономический и Социальный Совет предложить этот пункт для включения в предварительную повестку дня восьмой сессии Генеральной Ассамблеи.



RESOLUCIONES APROBADAS POR LA CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL OPIO

I. LA CONFERENCIA,

Considerando que interesa poner en vigor a la mayor brevedad posible el Protocolo para Limitar y Reglamentar el Cultivo de la Adormidera y la Producción, el Comercio Internacional, el Comercio al Por Mayor y el Uso del Opio, firmado en el día de hoy, y que lo adopten y apliquen el mayor número de Estados que sea posible,

Pide al Consejo Económico y Social y al Secretario General de las Naciones Unidas que por todos los medios a su alcance traten de obtener:

a) A la mayor brevedad posible, la ratificación o adhesión al Protocolo de todo Estado Miembro de las Naciones Unidas y de todo Estado no miembro que haya sido invitado, en conformidad con las instrucciones del Consejo, a participar en la Conferencia que elaboró el Protocolo, y de cualquier otro Estado al cual haya enviado el Secretario General un ejemplar del Protocolo a solicitud del Consejo; y

b) Hasta donde sea factible hacerlo, la aplicación de las disposiciones del Protocolo por Estados que no hayan llegado a ser Partes en él.

II. LA CONFERENCIA

Declara que las expresiones “sustancias estupefacientes”, “estupefacientes”, “alcaloides estupefacientes” y otras análogas empleadas en el Protocolo significan las drogas derivadas del opio a que se refieren las disposiciones respectivas de la Convención de 1931.

III. LA CONFERENCIA

*Declara que el verbo inglés *to cultivate*, según se emplea en el Protocolo, ha de interpretarse en el sentido que comprende el significado del verbo inglés *to grow* y que todos los derivados del verbo *to cultivate* han de interpretarse igualmente en el sentido de que comprenden el significado de los derivados del verbo *to grow*.*

IV. LA CONFERENCIA,

Teniendo presentes las disposiciones del artículo 4 del Protocolo,

Declara que queda entendido que las medidas de fiscalización enunciadas en dicho artículo no se aplican a la adormidera cultivada exclusivamente con fines ornamentales.

V. LA CONFERENCIA,

Teniendo presentes las disposiciones del párrafo 5 del artículo 7 del Protocolo relativas a la exportación, en ciertas circunstancias, del opio decomisado,

1. Sugiere que el Comité Central Permanente se encargue normalmente de dar la autorización de exportación prevista en dicho párrafo, siempre que se cumplan las condiciones en él mencionadas; y

2. Declara que la Parte interesada no tendrá derecho a efectuar o autorizar ninguna exportación antes de obtener la autorización del Comité.

VI. LA CONFERENCIA,

Teniendo presente que la definición del opio que figura en el capítulo I del Protocolo excluye los preparados galénicos elaborados a base de opio, tales como tintura de opio, láudano, polvo de Dover y elixir paregórico;

Declara que se conviene en que las Partes en el Protocolo, en virtud del artículo 9, deben proporcionar estadísticas completas acerca de las cantidades de opio utilizadas para la elaboración de los preparados galénicos que se incluyen entre las preparaciones opiáceas mencionadas en el punto iii) del inciso a) del párrafo 1 del artículo 9 del Protocolo.

VII. LA CONFERENCIA

Declara que en el Protocolo la palabra “año”, cualquiera que sea el sentido en que esté empleada,

significa siempre el período de doce meses comprendido entre el 1° de enero y el 31 de diciembre.

VIII. LA CONFERENCIA,

Considerando que la fiscalización internacional de la producción y del comercio del opio, fundada en las estadísticas proporcionadas por las Partes en el Protocolo, es un elemento indispensable para la limitación y la reglamentación del opio, tal como se dispone en el Protocolo,

Declara que el Comité Central Permanente, encargado en virtud de los artículos 8 y 9 del Protocolo de determinar los formularios para la presentación de previsiones y estadísticas, tiene, por lo tanto, facultades para exigir que las previsiones y estadísticas proporcionadas indiquen el grado de hidratación del opio a que correspondan.

IX. LA CONFERENCIA,

Teniendo presentes las disposiciones del artículo 11 del Protocolo relativas a las investigaciones sobre el terreno por el Comité Central Permanente,

Declara que, según queda entendido, el Comité no iniciará investigaciones sobre el terreno a no ser que lo considere necesario para aclarar la situación en cualquier país o territorio en lo que concierne a la aplicación de una disposición importante del Protocolo, o si tiene motivos para creer que existe una situación grave en lo que respecta al opio.

X. LA CONFERENCIA,

Teniendo presente que, según los términos de la Convención Internacional del Opio firmada en La Haya en 1912, del Acuerdo sobre el Opio firmado en Ginebra en 1925 y del Acuerdo sobre el Opio firmado en Bangkok en 1931, enmendados estos dos últimos por el Protocolo del 11 de diciembre de 1946, las Partes en estos instrumentos se han comprometido a suprimir la fabricación, el comercio interno y el empleo del opio preparado, así como a abolir el hábito de fumar opio,

Declara que, si para los fines del Protocolo, se ha juzgado necesario incluir en la definición de opio el opio preparado, y prever en el artículo 19 disposiciones transitorias, no podrá inferirse de ninguna manera que este hecho modifica la obligación de los Estados interesados de suprimir definitiva y completamente, a la mayor brevedad posible, el

empleo del opio preparado y de abolir el hábito de fumar opio.

XI. LA CONFERENCIA,

Teniendo presentes las disposiciones transitorias previstas en el artículo 19 del Protocolo sobre el empleo del opio con fines cuasi médicos,

Declara que, para los fines de la aplicación del Protocolo, la expresión "empleo del opio con fines cuasi médicos" significa el empleo del opio sin asistencia médica, para aliviar el dolor no provocado por la opiomanía o por cualquier otra clase de toxicomanía, con exclusión:

a) Del empleo de opio suministrado al público en conformidad con el artículo 9 de la Convención de 1925;

b) Del empleo de drogas que contengan opio y que no estén sujetas a la aplicación de dicha Convención, en virtud de las disposiciones del artículo 8 de ésta;

c) Del hábito de fumar opio.

XII. LA CONFERENCIA,

Teniendo presentes las disposiciones transitorias previstas en el artículo 19 del Protocolo sobre el empleo cuasi médico del opio,

No obstante el plazo máximo fijado en dicho artículo para la abolición del empleo cuasi médico del opio,

1. *Insta* a las Partes que formulen declaraciones en virtud del artículo 19, a abolir, a la mayor brevedad posible, el empleo del opio con tales fines, y,

2. *Declara* que ninguna de las disposiciones del artículo 19 debe ser interpretada en el sentido de autorizar atenuación alguna de las restricciones que para tal efecto hayan impuesto ya las Partes.

XIII. LA CONFERENCIA,

Teniendo presentes las disposiciones transitorias previstas en el artículo 19 respecto del empleo cuasi médico del opio,

Declara que las existencias de opio en poder de los comerciantes al por menor autorizados para vender opio suministrado por los servicios oficiales competentes, destinadas a utilizarse conforme a las reglas o reglamentos vigentes sobre el empleo cuasi médico del opio, no serán consideradas como

parte de las "existencias" definidas en el artículo 1 del Protocolo.

XIV. LA CONFERENCIA,

Teniendo presente que los códigos modelo para la aplicación de las Convenciones de 1925 y 1931 [Documento de la Sociedad de las Naciones C.774.-M.365.1932.XI] han sido sumamente útiles para varios gobiernos, a los cuales han servido de pauta para la elaboración de las medidas legislativas y administrativas necesarias a la aplicación de las Convenciones en sus territorios,

1. *Recomienda* que se redacte y envíe a los gobiernos un código análogo y sugiere que se inspiren en él siempre que sea posible, al formular las medidas legislativas y administrativas necesarias para la aplicación del Protocolo en sus territorios.

2. *Invita* al Consejo Económico y Social a pedir a la Comisión de Estupefacientes la preparación de dicho código.

XV. LA CONFERENCIA,

Teniendo presente que el Consejo Económico y Social convino, por recomendación de la Comisión de Estupefacientes, en que, para los fines del Protocolo, solamente aquellos países que exportaron opio en 1950 deberían ser autorizados para exportar dicho producto,

Considerando que es necesario reducir el número de países que producen opio para la exportación, con objeto de limitar la producción de aquél,

Habiendo resuelto, en consecuencia, adoptar el principio de la limitación del número de esos países y ponerlo en práctica en el Protocolo limitando el derecho de exportar opio a los países siguientes: Bulgaria, Grecia, India, Irán, Turquía, Unión de Repúblicas Socialistas Soviéticas y Yugoslavia, tan pronto lleguen estos países a ser Parte en el Protocolo,

Estimando que el comercio internacional del opio no debería ser objeto de otras restricciones que las que exija la limitación efectiva de la producción de aquél,

Recomienda a las Partes que tomen todas las disposiciones pertinentes para impedir las prácticas comerciales restrictivas (tales como la fijación de precios, la asignación o limitación de producción o de mercados y las distinciones o diferencias en

materia de precios) que podrían constituir obstáculos para el comercio internacional normal, con arreglo a precios y condiciones equitativos y razonables, del opio destinado a las necesidades médicas y científicas, y, en caso de crearse una entidad intergubernamental competente para entender en tales prácticas comerciales restrictivas, poner en su conocimiento todas las cuestiones relacionadas con éstas.

XVI. LA CONFERENCIA,

Teniendo presente que en materia de comercio internacional del opio es necesario, para los fines de la lucha contra el tráfico ilícito y para la protección de la humanidad contra el peligro de la toxicomanía, limitar la libertad de acción de los Estados,

Declara que, no obstante, las restricciones al comercio internacional del opio enunciadas en el Protocolo no deben considerarse como precedente para imponer restricciones a la libertad del comercio internacional.

XVII. LA CONFERENCIA,

Teniendo en cuenta las funciones ejercidas, y las responsabilidades asumidas, por las Naciones Unidas en cuanto a la fiscalización internacional de los estupefacientes,

Considerando que las disposiciones adoptadas por el Protocolo entran en la esfera de las actividades de las Naciones Unidas,

1. *Invita* al Consejo Económico y Social a recomendar a la Asamblea General:

- i) Que apruebe la asunción de las funciones y responsabilidades conferidas por el Protocolo en los órganos de las Naciones Unidas, y
- ii) Que haga figurar el Protocolo entre los instrumentos internacionales relativos a la fiscalización de los estupefacientes, con objeto de asignar a las Partes que no sean miembros de las Naciones Unidas, conforme a la resolución 455 (V) de la Asamblea General, una proporción equitativa de los gastos resultantes de las obligaciones impuestas a las Naciones Unidas por las disposiciones de tales instrumentos, y

2. *Invita* al Consejo Económico y Social a proponer la inscripción de este tema en el programa provisional del octavo período de sesiones de la Asamblea General.

UNITED NATIONS OPIUM CONFERENCE

PROTOCOL

FOR LIMITING AND REGULATING THE CULTIVATION OF THE POPPY
PLANT, THE PRODUCTION OF, INTERNATIONAL AND WHOLESALE
TRADE IN, AND USE OF OPIUM



UNITED NATIONS

1962

PROTOCOL FOR LIMITING AND REGULATING THE CULTIVATION OF THE POPPY PLANT,
THE PRODUCTION OF, INTERNATIONAL AND WHOLESALE TRADE IN,
AND USE OF OPIUM

PREAMBLE

Determined to continue their efforts to combat drug addiction and illicit traffic in narcotic substances and aware that these efforts can only achieve the desired results by close collaboration between all States,

Recalling that, through a series of international instruments, efforts have been directed to the development of an effective system of narcotics control and desiring to strengthen such control at both the national and international level,

Considering, however, that it is essential to limit to medical and scientific needs and regulate the production of the raw materials from which natural narcotic drugs are obtained and realizing that the most urgent problems are those of the control of the cultivation of the poppy and of the production of opium,

The Contracting Parties,

Having resolved to conclude a Protocol for these purposes,

Have agreed as follows:

CHAPTER I

DEFINITIONS

ARTICLE 1

Definitions

Except where otherwise expressly indicated, or where the context otherwise requires, the following definitions shall apply throughout this Protocol:

“1925 Convention” means the International Opium Convention, signed at Geneva on 19 February 1925, as amended by the Protocol of 11 December 1946;

“1931 Convention” means the Convention for limiting the manufacture and regulating the dis-

tribution of narcotic drugs, signed at Geneva on 13 July 1931, as amended by the Protocol of 11 December 1946;

“Board” means the Permanent Central Board set up under article 19 of the 1925 Convention;

“Supervisory Body” means the Supervisory Body set up under article 5 of the 1931 Convention;

“Commission” means the Commission on Narcotic Drugs of the Economic and Social Council of the United Nations;

“Council” means the Economic and Social Council of the United Nations;

“Secretary-General” means the Secretary-General of the United Nations;

“Poppy” means the plant *Papaver somniferum L.*, and any other species of *Papaver* which may be used for the production of opium;

“Poppy straw” means all parts of the poppy after mowing (except the seeds) from which narcotics can be extracted;

“Opium” means the coagulated juice of the poppy in whatever form including raw opium, medicinal opium, and prepared opium, but excluding galenical preparations;

“Production” means the cultivation of the poppy with a view to harvesting opium;

“Stocks” means the total amount of opium lawfully held in a State other than (1) opium held by retail pharmacists and by institutions or qualified persons in the duly authorized exercise of therapeutic or scientific functions, and (2) opium held by, or under the control of, the government of that State for military purposes;

“Territory” means any part of a State which is treated as a separate entity in the application of the system of import certificates and export authorizations provided for in the 1925 Convention;

“Export” and “import” mean, in their respective connotations, the physical transfer of opium from one State to another State or from one territory to another territory of the same State.

CHAPTER II

REGULATION OF THE PRODUCTION AND USE OF OPIUM, AND TRADE IN OPIUM

ARTICLE 2

Use of opium

The Parties shall limit the use of opium exclusively to medical and scientific needs.

ARTICLE 3

Control in producing States

With a view to controlling the production and use of opium, and trade in opium:

1. Every producing State shall establish, if it has not already done so, and maintain one or more government agencies (hereafter in this article referred to as the Agency) to perform the functions assigned to it or to them, as the case may be, in this article. The functions referred to in paragraphs 2 to 6 of this article shall be discharged by a single agency if the Constitution of the State concerned permits it.

2. Production shall be limited to areas designated by the Agency or other competent government authorities.

3. Only cultivators licensed by the Agency or other competent government authorities shall be permitted to engage in production.

4. Each licence shall specify the extent of the area on which the cultivation of the poppy is permitted.

5. All cultivators of the poppy shall be required to deliver their total opium crops to the Agency. The Agency shall purchase and take physical possession of such opium crops as soon as possible.

6. The Agency or other competent government authorities shall have the exclusive right of importing, exporting and wholesale trading in, opium and of maintaining opium stocks other than those held by manufacturers licensed to manufacture alkaloids from opium.

7. Nothing in this article shall be deemed to permit derogation from the obligations already assumed or to detract from the effect of the laws enacted by any Party in accordance with existing Conventions with respect to the control of the cultivation of the poppy.

ARTICLE 4

Control of the poppy plant cultivated for purposes other than the production of opium

A Party which permits the cultivation and use of the poppy for purposes other than the production of opium shall, whether or not it also permits the production of opium:

(a) Enact all such laws or regulations as may be necessary to ensure

(i) That opium is not produced from poppies cultivated for a purpose other than the production of opium, and

(ii) That the manufacture of narcotic substances from poppy straw is adequately controlled;

(b) Transmit to the Secretary-General copies of any laws or regulations so enacted; and

(c) Transmit annually to the Board, at a date fixed by it, the statistics of poppy straw imported or exported during the previous year for any purpose whatsoever.

ARTICLE 5

Limitation of stocks

With a view to limiting to medical and scientific needs the quantity of opium produced in the world:

1. The Parties shall regulate the production, export and import of opium in such a way as to ensure that the stocks held by any Party shall not, on 31 December of any year, exceed the following amounts:

(a) In the case of a producing State listed in subparagraph (a) of paragraph 2 of article 6, the total amount of opium exported from that State for medical and scientific purposes, and of opium used within that State for the manufacture of alkaloids in any two years, plus a quantity equal to one half the amount exported and used for the manufacture of alkaloids in any other year at that Party's choice, provided that the years selected shall not include any year before 1 January 1946. Any such Party shall be entitled to select different periods for the computation of the amounts exported and the amounts used;

(b) In the case of any Party (other than a Party referred to in subparagraph (a) of this paragraph) which, having regard to the provisions of the 1925 and 1931 Conventions in so far as applicable to such Party, permits the manufacture of alkaloids, its normal requirements for a period

of two years. Such requirements shall be determined by the Board;

(c) In the case of any other Party, the total amount of opium consumed during the preceding five years.

2. (a) If a producing State referred to in sub-paragraph (a) of paragraph 1 of this article decides to cease producing opium for export and wishes to be removed from the category of producing State under sub-paragraph (a) of paragraph 2 of article 6, it shall make a declaration to this effect to the Board at the time at which the next annual notification is due in accordance with sub-paragraph (b) of paragraph 3 of this article. Upon making such declaration, any such Party shall for the purposes of this Protocol be deemed no longer to be a State mentioned in sub-paragraph (a) of paragraph 2 of article 6 and may not be reinstated in that category; and the Board, upon receipt of such declaration, shall place such Party in the category referred to in sub-paragraphs (b) or (c) of paragraph 1 of this article, whichever is applicable, and shall notify all other Parties to this Protocol accordingly. For the purposes of this Protocol, any such change of category shall be effective as from the date of such notification by the Board;

(b) The procedure laid down in sub-paragraph (a) of this paragraph shall apply with respect to any declaration by any Party wishing to be changed from the category referred to in sub-paragraph (b) of paragraph 1 of this article to the category referred to in sub-paragraph (c) of paragraph 1 of this article or vice versa, except that any such Party may, at its request, be reinstated in its former category.

3. (a) The amount of opium referred to in sub-paragraphs (a) and (c) of paragraph 1 of this article shall be calculated on the basis of the statistics established by the Board in its annual report and including those for the period ending 31 December of the preceding year as published subsequently;

(b) Any Party to which sub-paragraph (a) or (b) of paragraph 1 of this article applies, shall annually notify to the Board:

(i) The periods it has chosen in accordance with sub-paragraph (a) of paragraph 1 of this ar-

ticle or, as the case may be,

(ii) The amount of opium it wishes to be considered as its normal requirements for determination by the Board in accordance with sub-paragraph (b) of paragraph 1 of this article;

(c) The notification referred to in the preceding sub-paragraph shall reach the Board not later than 1 August of the year preceding the date to which it refers;

(d) If a Party which is required to transmit a notification in accordance with sub-paragraph (b) of this paragraph fails to do so in time, the Board shall, without prejudice to the provisions of the following sub-paragraph, adopt the data contained in that Party's last relevant notification. If, however, the Board has never received a relevant notification from the Party concerned, it shall, without further consultation with the Party, but after giving due consideration to the information at its disposal, to the aims of this Protocol and to the interest of the Party:

(i) Choose the periods referred to in sub-paragraph (a) of paragraph 1 of this article; or, as the case may be,

(ii) Determine the normal requirements referred to in sub-paragraph (b) of paragraph 1 of this article;

(e) If the Board receives a notification at a date later than that prescribed by sub-paragraph (c) of this paragraph, it may proceed as if such notification had been received in time;

(f) The Board shall annually notify:

(i) Each Party referred to in sub-paragraph (a) of paragraph 1 of this article, of the years chosen in accordance with that sub-paragraph or with sub-paragraphs (d) and (e) of paragraph 3 of this article;

(ii) Each Party referred to in sub-paragraph (b) of paragraph 1 of this article, of the amount of opium which, in accordance with that sub-paragraph, it considered as that Party's normal requirements;

(g) The Board shall transmit the notification referred to in sub-paragraph (f) of this paragraph not later than 15 December of the year preceding the date to which the data contained therein refer.

4. (a) With respect to a State which is a Party to this Protocol on the date of its coming into force, the provisions of paragraph 1 of this article shall be effective as from 31 December of the year following the year in which the Protocol has come into force;

(b) With respect to any other State, the provisions of paragraph 1 of this article shall be effective as from 31 December of the year following the year in which any such State has become a Party.

5. (a) If the Board considers the circumstances exceptional, it may, under conditions to be prescribed and for a designated period of time, exempt a Party from compliance with the requirements stipulated in paragraph 1 of this article as to the maximum level of opium stocks;

(b) If at the time of the coming into force of this Protocol, a producing State referred to in sub-paragraph (a) of paragraph 2 of article 6 has opium stocks in excess of the maximum level permitted by sub-paragraph (a) of paragraph 1 of this article, the Board shall, in the exercise of its discretion, have regard to this fact with a view to avoiding economic difficulties which would result in such State from too rapid a reduction of opium stocks to the maximum level prescribed in sub-paragraph (a) of paragraph 1 of this article.

ARTICLE 6

International trade in opium

1. The Parties shall limit the import and export of opium exclusively to medical and scientific purposes.

2. (a) Without prejudice to the provisions of article 7, paragraph 5, the Parties shall not permit the import and export of opium other than opium produced in any one of the following States which at the time of the import or export in question shall be a Party to this Protocol:

Bulgaria
Greece
India
Iran
Turkey
Union of Soviet Socialist Republics
Yugoslavia;

(b) The Parties shall not permit the import of opium from any State which is not a Party to this Protocol.

3. Notwithstanding the provisions of sub-paragraph (a) of paragraph 2 of this article, a Party may authorize, exclusively for its domestic consumption, the import and export as between its territories of an amount of opium produced in any of those territories not exceeding its needs for one year.

4. The Parties shall apply to the import and export of opium the system of import certificates and export authorizations provided for in chapter V of the 1925 Convention, except that article 18 thereof shall not apply. A Party may, however, impose, with respect to its imports and exports of opium, conditions more restrictive than those required by chapter V of the 1925 Convention.

ARTICLE 7

Disposal of seized opium

1. Except as provided in this article, all opium seized in the illicit traffic shall be destroyed.

2. A Party may, under Government control, convert, in whole or in part, the narcotic substances contained in such opium into non-narcotic substances, or appropriate, in whole or in part, such opium or the alkaloids manufactured therefrom for medical or scientific use by or under the control of the government.

3. Any producing State listed in sub-paragraph (a) of paragraph 2 of article 6 which is a Party to this Protocol may consume and export opium seized in its country, or the alkaloids manufactured therefrom.

4. Seized opium which can be identified as having been stolen from a government or licensed warehouse may be returned to its lawful owner.

5. A Party which permits neither the production of opium nor the manufacture of opium alkaloids may obtain permission from the Board to export in exchange for opium alkaloids or drugs containing opium alkaloids, or for the purpose of extracting such alkaloids for that Party's own medical or scientific needs, a specified quantity of opium seized by the authorities of that Party to the territory of a Party which manufactures opium alkaloids. However, the quantity of opium so exported in any one year may not exceed the equivalent, in opium, of one year's requirements of the exporting Party concerned in the form both of medicinal opium and of drugs containing opium or alkaloids thereof; and any surplus shall be destroyed.

CHAPTER III

INFORMATION TO BE SUPPLIED BY GOVERNMENTS

ARTICLE 8

Estimates

1. Each Party shall, in a similar manner to that required for drugs by the 1931 Convention, forward to the Board, in respect of each of its territories, estimates for the following year of:

(a) The quantity of opium required for use as such for medical and scientific needs, including the quantity required for the manufacture of preparations exempted under article 8 of the 1925 Convention;

(b) The quantity of opium required for the manufacture of alkaloids;

(c) The stocks which, having regard to the provisions of article 5, it proposes to maintain and the amount of opium necessary to add to or deduct from its existing stocks in order to bring those stocks to the desired level;

(d) The amounts of opium it proposes to add to its stocks, if any, held for military purposes, or to transfer therefrom to lawful trade.

2. The total of the estimates for each country or territory shall consist of the sum of the amounts specified under sub-paragraphs (a) and (b) of the preceding paragraph, with the addition of the amount necessary to bring the stocks specified under sub-paragraphs (c) and (d) of the same paragraph to the desired level or after the deduction of any amounts by which those stocks may exceed that level. These additions or deductions shall not, however, be taken into account except in so far as the Parties concerned have forwarded at the proper time the necessary estimates to the Board.

3. Each Party which permits the production of opium shall forward annually to the Board, in respect of each of its territories, an estimate of the extent of the area (in hectares) stated, as exactly as possible, on which it proposes to cultivate the poppy for the purpose of harvesting opium, and estimates, as accurate as practicable, of the amount of opium to be harvested, based on the average yield of opium in the preceding five years. If the cultivation of the poppy for this purpose is permitted in

more than one region, this information shall be shown separately for each such region.

4. (a) The estimates referred to in paragraphs 1 and 3 of this article shall be made in the form prescribed from time to time by the Board.

(b) Every estimate shall be dispatched so as to reach the Board by a date determined by it. The Board may prescribe different dates for the estimates referred to in paragraph 1 of this article and for those referred to in paragraph 3 thereof; it may also, taking into consideration varying harvesting times, prescribe different dates for the estimates to be furnished by Parties under paragraph 3 of this article.

5. Every estimate shall be accompanied by a statement explaining the method by which it has been compiled and by which the several amounts in it have been calculated.

6. Supplementary estimates either decreasing or increasing the original estimates may be furnished and shall be sent to the Board without delay, together with an explanation of the reason for such revision. The provisions of this article, except subparagraph (b) of paragraph 4 and paragraph 9, shall apply to such supplementary estimates.

7. The estimates shall be examined by the Supervisory Body which may request any further information in order to make an estimate complete, or to explain anything contained therein and, with the consent of the government concerned, amend such estimates.

8. The Board shall request estimates for countries or territories to which this Protocol does not apply to be made in accordance with the provisions of this Protocol.

9. If in respect of any country or territory any estimates do not reach the Board by the date prescribed by it under subparagraph (b) of paragraph 4 of this article, such estimates shall, as far as practicable, be established by the Supervisory Body.

10. The estimates referred to in paragraph 1 of this article, including such estimates established by the Supervisory Body in accordance with paragraph 9 of this article, shall not be exceeded by the Parties unless or until they have been modified by supplementary estimates.

11. If it appears from the import and export returns made to the Board under article 9 of this Protocol or article 22 of the 1925 Convention that the quantity of opium exported to any country or territory exceeds the total of estimates for that

country or territory as defined in paragraph 2 of this article, with the addition of the amounts shown to have been exported, the Board shall immediately notify all the Parties. The Parties agree that they will not, during the currency of the year in question, authorize any new exports to that country or territory except:

(a) In the event of a supplementary estimate being furnished for that country or territory in respect both of any quantity over-imported and of the additional quantity required; or

(b) In exceptional cases where the export in the opinion of the exporting Party is essential in the interests of humanity or for the treatment of the sick.

ARTICLE 9

Statistics

1. The Parties shall furnish to the Board in respect of each of their territories:

(a) Not later than 31 March, statistics relating to the preceding year showing:

(i) The extent of the area on which poppy was cultivated with a view to harvesting opium and the amount of opium harvested thereon;

(ii) The amount of opium consumed, i.e., the amount of opium delivered for retail trade, or to be dispensed or administered by hospitals, or by qualified and duly authorized persons in the exercise of their professional or medical functions;

(iii) The amount of opium used for the manufacture of alkaloids and opium preparations, including the quantity required for the manufacture of preparations for the export of which export authorizations are not required, whether such preparations are intended for domestic consumption or for export, in accordance with the Conventions of 1925 and 1931;

(iv) The amount of opium seized in the illicit traffic, the amount disposed of and the method of disposal; and

(b) Not later than 31 May, statistics showing the stocks held on the preceding 31 December; the statistics concerning these stocks shall exclude the opium held by a Party for military purposes on 31 December 1953, but shall include any amounts subsequently added to such opium or transferred therefrom to lawful trade; and

(c) Not later than four weeks from the end of the period to which they relate, quarterly statistics showing the amounts of opium imported and exported.

2. The statistics referred to in paragraph 1 of this article shall be furnished on such forms and in such manner as may be determined by the Board.

3. If they have not already done so, producing States which are Parties to the Protocol shall furnish to the Board as exactly as possible for 1946 and the following years the statistics referred to in sub-paragraph (a) (i) of paragraph 1 of this article.

4. The Board shall publish the statistics referred to in this article in such form and at such intervals as it may deem appropriate.

ARTICLE 10

Reports to the Secretary-General

1. The Parties shall furnish to the Secretary-General:

(a) A report on the organization of and functions assigned under article 3 to the Agency referred to therein, and on the functions assigned under article 3 to the other competent authorities, if any;

(b) A report on the legislative and administrative measures adopted in accordance with this Protocol;

(c) An annual report on the working of this Protocol. This report shall be made in accordance with the form prescribed by the Commission, and may be included in or annexed to the annual reports referred to in article 21 of the 1931 Convention.

2. The Parties shall furnish the Secretary-General with additional information regarding any important changes concerning the matters set out in the preceding paragraph.

CHAPTER IV

INTERNATIONAL SUPERVISION AND ENFORCEMENT MEASURES

ARTICLE 11

Administrative measures

1. In order to supervise the operation of this Protocol the Board may adopt the following measures:

(a) Request for information

The Board may ask Parties confidentially for information regarding the implementation of this Protocol and, in this connexion, make appropriate suggestions to the Parties concerned;

(b) Request for explanation

If on the basis of information at its disposal the Board is of the opinion that any important provision of this Protocol is not being observed in any country or territory or that the opium situation therein requires elucidation, the Board shall have the right to ask confidentially for an explanation from the Party concerned;

(c) Proposal of remedial measures

If the Board thinks fit, it may confidentially call the attention of a government to its failure to carry out substantially any important provision of this Protocol or to a gravely unsatisfactory opium situation in any of the territories under its control. The Board may also call upon the government to study the possibility of adopting such remedial measures as the situation may require;

(d) Local inquiry

If the Board considers that a local inquiry would contribute to the elucidation of the situation it may propose to the government concerned that a person or a committee of inquiry designated by the Board be sent to the country or territory in question. If the government fails to reply within four months to the Board's proposal such failure shall be considered a refusal to consent. If the government expressly consents to the inquiry it shall be made in collaboration with officials designated by that government.

2. The Party concerned shall be entitled to be heard by the Board through its representative before a decision is taken under sub-paragraph (c) of the preceding paragraph.

3. Decisions of the Board taken in accordance with sub-paragraphs (c) and (d) of paragraph 1 of this article shall be made by a majority of the whole number of the Board.

4. If the Board publishes its decisions taken under sub-paragraph (d) of paragraph 1 of this article or any information relating thereto, it shall also publish the views of the government concerned if the latter so requests.

*Enforcement measures**1. Public declarations*

If the Board finds that the failure of a Party to carry out provisions of this Protocol is seriously impeding the control over narcotic substances in any territory of that Party or in any territory of another State, it may adopt the following measures:

(a) Public notification

The Board may call the attention of all Parties and of the Council to the matter.

(b) Public statements

If the Board considers that its action taken in accordance with the preceding sub-paragraph has not had the desired results, it may issue a statement that a Party has violated its obligations under this Protocol, or that any other State has failed to take the necessary measures to prevent the opium situation in any of its territories from becoming a danger to effective control of narcotic substances in one or several of the territories of other Parties or States. If the Board makes a public statement it shall also publish the views of the government concerned if the latter so requests.

2. Recommendation of embargo

If the Board finds:

(a) as a result of its study of the estimates and statistics furnished under articles 8 and 9, that a Party has failed substantially to carry out its obligations under this Protocol or that any other State is seriously impeding the effective administration thereof, or

(b) in the light of the information at its disposal, that excessive quantities of opium are accumulating in any country or territory or that there is a danger of any country or territory becoming a centre of illicit traffic, it may recommend to the Parties an embargo on the import of opium, the export of opium, or both, from or to the country or territory concerned, either for a designated period or until it shall be satisfied as to the opium situation in such country or territory. The State concerned may bring the matter before the Council, in accordance with the relevant provisions of article 24 of the 1925 Convention.

3. *Mandatory embargo*

(a) *Announcement of, and imposition of embargo*

The Board may, on the basis of findings made under sub-paragraphs (a) or (b) of paragraph 2 of this article, adopt the following measures:

- (i) The Board may announce its intention to impose an embargo on the import of opium or the export of opium, or both, from or to the country or territory concerned;
- (ii) If the announcement mentioned in sub-paragraph (a) (i) of this paragraph fails to remedy the situation the Board may impose the embargo provided that the lesser measures set out in sub-paragraphs (a) and (b) of paragraph 1 of this article have failed or are unlikely to correct the unsatisfactory situation. The embargo may be imposed either for a definite period or until the Board is satisfied as to the situation in the country or territory concerned. The Board shall forthwith notify the State concerned and the Secretary-General of its decision. The decision of the Board shall be confidential and, except as expressly provided in this article, shall not be disclosed until it is established in accordance with sub-paragraph (c) (i) of paragraph 3 of this article that the embargo is to take effect.

(b) *Appeal*

- (i) A State in respect of which a decision to impose a mandatory embargo has been taken may, within thirty days of receipt by that State of such decision, notify the Secretary-General confidentially in writing of its intention to appeal and, within another thirty days, furnish in writing the reasons for such appeal;
- (ii) The Secretary-General shall at the time of coming into force of this Protocol request the President of the International Court of Justice to appoint an Appeals Committee consisting of three members and two alternates who, by their competence, impartiality and disinterestedness, will command general confidence. If the President of the International Court of Justice informs the Secretary-General that he is unable to make

the appointment, or does not make it within a period of two months from the receipt of the request to do so, the Secretary-General shall make the appointment. The term of office of the members of the Appeals Committee shall be five years and any member may be eligible for reappointment. The members shall, in accordance with arrangements made by the Secretary-General, receive remuneration only for the duration of the sittings of the Appeals Committee;

- (iii) Vacancies on the Appeals Committee shall be filled in accordance with the procedure set out in sub-paragraph (b) (ii) of this paragraph;
- (iv) The Secretary-General shall forward to the Board copies of the written notification and the reasons for the appeal referred to in sub-paragraph (b) (i) of this paragraph and, without delay, provide for a meeting of the Appeals Committee to hear and determine the appeal and shall make all arrangements necessary for the Appeals Committee's work. He shall furnish the members of the Appeals Committee with copies of the Board's decision, the communications referred to in sub-paragraph (b) (i) of this paragraph, the Board's reply if available and all other relevant documents;
- (v) The Appeals Committee shall adopt its own rules of procedure;
- (vi) The appellant State and the Board shall be entitled to be heard by the Appeals Committee before a decision is taken;
- (vii) The Appeals Committee may affirm, vary or reverse the Board's decision relative to the imposition of the embargo. The decision of the Appeals Committee shall be final and binding and shall forthwith be communicated to the Secretary-General;
- (viii) The Secretary-General shall communicate the decision of the Appeals Committee to the appellant State and to the Board;
- (ix) If the appellant State withdraws the appeal, the Secretary-General shall notify the Appeals Committee and the Board of such withdrawal.

(c) *Execution of the embargo*

(i) The embargo imposed in accordance with sub-paragraph (a) of this paragraph shall come into force sixty days after the Board's decision unless notice of appeal is given in accordance with sub-paragraph (b) (i) of this paragraph. In this case the embargo shall come into force thirty days after the withdrawal of the appeal or after a decision of the Appeals Committee upholding the embargo in whole or in part;

(ii) As soon as it is established in accordance with sub-paragraph (c) (i) of this paragraph that the embargo is to take effect, the Board shall notify all the Parties of the terms of the embargo and the Parties shall comply therewith.

4. *Procedural safeguards*

(a) Decisions of the Board taken in accordance with this article shall be made by a majority of the whole number of the Board.

(b) The State concerned shall be entitled to be heard by the Board through its representative before a decision is taken under this article.

(c) If the Board publishes a decision taken under this article or any information relating thereto, it shall also publish the views of the government concerned if the latter so requests. If the decision of the Board is not unanimous the views of the minority shall be stated.

ARTICLE 13

Universal application

The Board may also, if possible, take the measures referred to in this chapter, in respect of States which are not Parties to this Protocol, and in respect of territories to which, under article 20, this Protocol does not apply.

CHAPTER V

FINAL ARTICLES

ARTICLE 14

Measures of implementation

The Parties shall adopt all legislative and administrative measures necessary for the purpose of

making fully effective the provisions of this Protocol.

ARTICLE 15

Disputes

1. The Parties expressly recognize that the International Court of Justice is competent to settle disputes concerning this Protocol.

2. Unless the Parties concerned agree to another mode of settlement, any dispute between two or more Parties relating to the interpretation or application of this Protocol shall be referred to the International Court of Justice for settlement at the request of any one of the Parties to the dispute.

ARTICLE 16

Signature

This Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall until 31 December 1953 be open for signature on behalf of any Member of the United Nations and of any non-member State invited, in accordance with the instructions of the Council, to participate in the Conference which drew up this Protocol, and of any other State to which the Secretary-General at the request of the Council, has sent a copy of this Protocol.

ARTICLE 17

Ratification

This Protocol shall be ratified. The instruments of ratification shall be deposited with the Secretary-General.

ARTICLE 18

Accession

This Protocol may be acceded to on behalf of any Member of the United Nations or any non-member State referred to in article 16 or any other non-member State to which the Secretary-General, at the request of the Council, has sent a copy of this Protocol. The instruments of accession shall be deposited with the Secretary-General.

ARTICLE 19

Transitional measures

1. As a transitional measure, any Party may, provided that it has made an express declaration

to that effect at the time of signature or deposit of its instrument of ratification or accession, permit:

(a) The use, in any of its territories, of opium for quasi-medical purposes;

(b) The production, import or export of opium for such purposes from or to any State or territory to be designated at the time of making the above-mentioned declaration, provided that:

- (i) On 1 January 1950 such use, import or export of opium was traditional in the territory in respect of which the declaration is made and was there permitted at that date;
- (ii) no export shall be permitted to a State not a Party to this Protocol; and
- (iii) the Party undertakes to abolish, within a period which shall be specified by that Party at the time of the declaration and which shall in no case extend beyond fifteen years after the coming into effect of this Protocol, the use, production, import and export of opium for quasi-medical purposes.

2. Any Party having made a declaration under paragraph 1 of this article shall, for the period referred to in sub-paragraph (b) (iii) of that paragraph, be authorized, in each year, to hold in addition to the maximum stocks provided for in article 5, stocks equal to the amount consumed for quasi-medical purposes in the two preceding years.

3. Any Party may also, as a transitional measure, provided that it has made an express declaration to this effect at the time of signature or deposit of its instrument of ratification or accession, permit the smoking of opium by addicts not under 21 years of age registered by the appropriate authorities for that purpose on or before 30 September 1953, provided that on 1 January 1950 opium-smoking was permitted by the Party concerned.

4. A Party invoking the transitional measures under this article shall:

(a) Include in the annual report, to be furnished to the Secretary-General in accordance with article 10, an account of the progress made during the preceding year towards the abolition of the use, production, import or export of opium for quasi-medical purposes and of opium for smoking;

(b) Submit separately in respect of opium used, imported, exported and held for quasi-medical purposes, and of opium used and held for purposes of smoking, such estimates and statistics as are required by articles 8 and 9 of this Protocol.

5. (a) If a Party, which invokes the transitional measures in accordance with this article, fails to submit:

- (i) The report referred to in sub-paragraph (a) of paragraph 4 within six months after the end of the year to which the information relates,
- (ii) The statistics referred to in sub-paragraph (b) of paragraph 4 within three months after the date on which they are due in accordance with article 9,
- (iii) The estimates referred to in sub-paragraph (b) of paragraph 4 within three months after the date fixed for that purpose by the Board in accordance with article 8,

the Board or the Secretary-General as the case may be shall send to the Party concerned a notification of the delay and request it to submit such information within a period of three months after the receipt of that notification.

(b) If a Party fails to comply within such period with this request of the Board or the Secretary-General, the transitional measures permitted under this article shall no longer be applicable to that Party as from the expiration of that period.

ARTICLE 20

Territorial application

This Protocol shall apply to all the non-self-governing, trust, colonial and other non-metropolitan territories for the international relations of which any Party is responsible, except where the previous consent of a non-metropolitan territory is required by the Constitution of the Party or of the non-metropolitan territory, or required by custom. In such case the Party shall endeavour to secure the needed consent of the non-metropolitan territory within the shortest period possible and when that consent is obtained the Party shall notify the Secretary-General. This Protocol shall apply to the territory or territories named in such notification from the date of its receipt by the Secretary-General. In those cases where the previous consent of the non-metropolitan territory is not required, the Party concerned shall, at the time of signature, ratification or accession, declare the non-metropolitan territory or territories to which this Protocol applies.

ARTICLE 21

Coming into force

1. This Protocol shall come into force on the thirtieth day after the date of deposit of the instruments of ratification or accession of at least twenty-five States including at least three of the producing States named in sub-paragraph (a) of paragraph 2 of article 6 and at least three of the following manufacturing States: Belgium, France, Federal Republic of Germany, Italy, Japan, Netherlands, Switzerland, United Kingdom of Great Britain and Northern Ireland, United States of America.

2. This Protocol shall come into force in respect of any State depositing an instrument of ratification or accession after the deposit of those necessary for the coming into force of this Protocol in accordance with paragraph 1 of this article, on the thirtieth day following the date on which the State concerned has deposited its instrument.

ARTICLE 22

Revision

1. Any Party may request revision of this Protocol at any time by a notification addressed to the Secretary-General.

2. The Council, after consultation with the Commission, shall recommend the steps to be taken in respect of such request.

ARTICLE 23

Denunciations

1. After the expiration of five years from the date of the coming into force of this Protocol, a Party may denounce this Protocol by depositing with the Secretary-General an instrument in writing.

2. The denunciation referred to in paragraph 1 of this article shall take effect on 1 January of the first year following the date on which it has been received by the Secretary-General.

ARTICLE 24

Termination

This Protocol shall cease to be in force if, as a result of denunciations made in accordance with article 23, the list of Parties does not fulfil all the conditions laid down in article 21.

ARTICLE 25

Reservations

Save as is expressly provided in article 19 respecting the declarations therein permitted and to the extent authorized in article 20 respecting territorial application, no Party may make any reservation respecting any of the provisions of this Protocol.

ARTICLE 26

Communications by the Secretary-General

The Secretary-General shall notify to all Members of the United Nations and the other States referred to in articles 16 and 18:

(a) Signatures affixed to this Protocol after the end of the United Nations Opium Conference and the deposit of instruments of ratification and accession in accordance with articles 16, 17 and 18;

(b) Any territory which, in accordance with article 20, has been included by a State responsible for its international relations among the territories to which this Protocol shall apply;

(c) The coming into force of this Protocol in accordance with article 21;

(d) Declarations and notifications made in accordance with the transitional measures provided for in article 19, the dates of their expiration and of their ceasing to be effective;

(e) Denunciations made in accordance with article 23;

(f) Requests for revision of this Protocol made in accordance with article 22; and

(g) The date on which this Protocol shall cease to be in force in accordance with article 24.

This Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General. The Secretary-General shall send a certified true copy to all Members of the United Nations and to all other States referred to in articles 16 and 18 of this Protocol.

IN WITNESS WHEREOF the undersigned, duly authorized, have signed this Protocol in a single copy on behalf of their respective Governments.

New York, this twenty-third day of June one thousand nine hundred and fifty-three.

**CONFERENCE DES NATIONS UNIES
SUR L'OPIUM**

PROTOCOLE

**VISANT A LIMITER ET A REGLEMENTER LA CULTURE DU PAVOT,
AINSI QUE LA PRODUCTION, LE COMMERCE INTERNATIONAL,
LE COMMERCE DE GROS ET L'EMPLOI DE L'OPIUM**



NATIONS UNIES

1962

PROTOCOLE VISANT A LIMITER ET A REGLEMENTER LA CULTURE DU PAVOT, AINSI QUE LA PRODUCTION, LE COMMERCE INTERNATIONAL, LE COMMERCE DE GROS ET L'EMPLOI DE L'OPIUM

PRÉAMBULE

Résolues à poursuivre leurs efforts pour lutter contre la toxicomanie et le trafic illicite des stupéfiants et conscientes que seule une étroite coopération entre tous les États peut permettre à ces efforts d'atteindre leur but,

Rappelant que, par la voie d'instruments internationaux, des efforts ont été déployés en vue de la réalisation d'un système efficace de contrôle des stupéfiants et mues par le désir de renforcer ce contrôle sur les plans national et international,

Considérant, toutefois, qu'il est indispensable de limiter aux besoins médicaux et scientifiques et de réglementer la production des matières premières à partir desquelles il est obtenu des drogues stupéfiantes naturelles, et constatant que les problèmes les plus urgents sont ceux du contrôle de la culture du pavot, et de la production de l'opium,

Les Parties contractantes,

Ayant décidé de conclure un protocole à ces fins,
Sont convenues des dispositions suivantes:

CHAPITRE PREMIER

DEFINITIONS

ARTICLE PREMIER

Définitions

Sauf indication contraire, soit expresse, soit du contexte, les définitions ci-après s'appliquent aux dispositions du présent Protocole. On entend:

Par "Convention de 1925", la Convention internationale de l'opium signée à Genève le 19 février 1925 et amendée par le Protocole du 11 décembre 1946;

Par "Convention de 1931", la Convention pour limiter la fabrication et réglementer la distribution des stupéfiants, signée à Genève le 13 juillet 1931 et amendée par le Protocole du 11 décembre 1946;

Par "Comité", le Comité central permanent créé en vertu de l'article 19 de la Convention de 1925;

Par "Organe de contrôle", l'Organe de contrôle créé en vertu de l'article 5 de la Convention de 1931;

Par "Commission", la Commission des stupéfiants du Conseil économique et social des Nations Unies;

Par "Conseil", le Conseil économique et social des Nations Unies;

Par "Secrétaire général", le Secrétaire général de l'Organisation des Nations Unies;

Par "pavot", la plante *Papaver somniferum L.*, et toute autre plante de l'espèce *Papaver* qui permettrait la production de l'opium;

Par "paille de pavot", toutes les parties du pavot (à l'exception des graines) dont, après le fauchage du pavot, on peut extraire des stupéfiants;

Par "opium", le latex épaissi du pavot, quelle que soit sa forme, y compris l'opium brut, l'opium médicinal et l'opium préparé, à l'exclusion des préparations galéniques;

Par "production", l'opération qui consiste à cultiver le pavot en vue de récolter de l'opium;

Par "stocks", la quantité totale d'opium détenue légalement sur le territoire d'un État donné, à l'exclusion: 1) des quantités détenues par les pharmaciens détaillants et par les institutions ou les personnes compétentes dans l'exercice licite de leurs fonctions thérapeutiques ou scientifiques, et 2) des quantités détenues par le gouvernement de cet État, ou se trouvant sous sa surveillance, et destinées à des usages militaires;

Par "territoire", toute partie d'un État donné qui est traitée comme une entité distincte pour l'application du système de certificats d'importation et d'autorisation d'exportation prévu par la Convention de 1925;

Par "exportation" ou "importation", dans leur acception respective, le transfert matériel d'opium

d'un Etat donné à un autre Etat ou d'un territoire donné d'un Etat à un autre territoire du même Etat.

CHAPITRE II

REGLEMENTATION DE LA PRODUCTION, DU COMMERCE ET DE L'EMPLOI DE L'OPIMUM

ARTICLE 2

Emploi de l'opium

Les Parties doivent limiter l'emploi de l'opium aux seuls besoins médicaux et scientifiques.

ARTICLE 3

Contrôle dans les Etats producteurs

Dans le but de contrôler la production, le commerce et l'emploi de l'opium:

1. Tout Etat producteur doit établir, s'il ne l'a déjà fait, et maintenir un ou plusieurs organismes d'Etat spécialisés (désignés ci-après dans le présent article par le terme Organisme) afin d'accomplir les fonctions qui lui, ou leur, sont dévolues dans le présent article. Les fonctions visées aux paragraphes 2 à 6 du présent article doivent être exécutées par un seul organisme si la Constitution de l'Etat intéressé le permet.

2. La production doit être limitée à des régions désignées par l'Organisme ou, le cas échéant, par les autorités gouvernementales compétentes.

3. Les cultivateurs détenteurs d'une licence délivrée par l'Organisme ou, le cas échéant, par les autorités gouvernementales compétentes sont seuls autorisés à se livrer à la production.

4. Toute licence doit spécifier la superficie du terrain sur lequel la culture du pavot est autorisée.

5. Tout cultivateur de pavot doit être requis de livrer la totalité de sa récolte d'opium à l'Organisme. L'Organisme doit acheter la récolte et en prendre matériellement possession dès que possible.

6. L'Organisme ou, le cas échéant, les autorités gouvernementales compétentes auront seuls le droit d'importer, d'exporter, de se livrer au commerce du gros de l'opium et de conserver des stocks d'opium, à l'exception des stocks détenus par des fabricants autorisés à fabriquer des alcaloïdes à partir de l'opium.

7. Aucune disposition du présent article ne doit être considérée comme permettant dérogation aux obligations déjà contractées et aux lois promulguées par une Partie, conformément aux Conventions existantes relatives au contrôle de la culture du pavot.

ARTICLE 4

Contrôle de la culture du pavot destinée à des fins autres que la récolte de l'opium

Toute Partie qui autorise la culture et l'utilisation du pavot à des fins autres que la production de l'opium, que cette Partie permette ou non la production de l'opium, s'engage:

a) A promulguer toute loi ou tout règlement nécessaire en vue d'assurer:

i) Que les pavots cultivés à des fins autres que la production de l'opium ne serviront pas à produire de l'opium;

ii) Que la fabrication de substances stupéfiantes à partir de la paille de pavot sera contrôlée de façon adéquate;

b) A communiquer au Secrétaire général le texte de toute loi ou de tout règlement promulgué à cette fin; et

c) A communiquer chaque année au Comité, à la date fixée par ce dernier, les statistiques des importations et des exportations de paille de pavot effectuées, à quelque fin que ce soit, au cours de l'année précédente.

ARTICLE 5

Limitation des stocks

En vue de limiter aux besoins médicaux et scientifiques la quantité d'opium produite dans le monde:

1. Les Parties doivent réglementer la production, l'exportation et l'importation de l'opium de telle manière que les stocks détenus par toute Partie au 31 décembre de chaque année ne dépassent pas:

a) Pour tout Etat producteur énuméré à l'alinéa a du paragraphe 2 de l'article 6, la somme totale de la quantité d'opium exportée par cet Etat à des fins médicales ou scientifiques et de la quantité d'opium utilisée à l'intérieur de cet Etat pour la fabrication d'alcaloïdes au cours de deux années, quelles qu'elles soient, plus la moitié de la quantité

totale utilisée pour la fabrication d'alcaloïdes et de celle exportée pour une autre année quelle qu'elle soit, lesdites années étant désignées par cette Partie sous réserve qu'elles soient postérieures au 1er janvier 1946. Ladite Partie sera en droit de désigner des périodes différentes pour le calcul des quantités exportées et pour celui des quantités utilisées;

b) Pour toute Partie autre que celle visée à l'alinéa *a* du présent paragraphe qui, compte tenu des dispositions des Conventions de 1925 et de 1931 pour autant qu'elles sont applicables à cette Partie, permet la fabrication d'alcaloïdes, ses besoins normaux pour une période de deux ans. Le montant de ces besoins est fixé par le Comité;

c) Pour toute autre Partie, le montant total de l'opium consommé au cours des cinq années précédentes.

2. a) Si un des Etats producteurs visés à l'alinéa *a* du paragraphe 1 du présent article décide de cesser d'être producteur d'opium pour l'exportation et souhaite ne plus être inclus dans la catégorie d'Etat producteur établie par l'alinéa *a* du paragraphe 2 de l'article 6, il doit adresser au Comité une déclaration à cet effet au moment où la prochaine notification annuelle devrait être effectuée conformément à l'alinéa *b* du paragraphe 3 du présent article. A partir du moment où elle formule une telle déclaration, la Partie auteur de celle-ci n'est plus censée faire partie des Etats mentionnés à l'alinéa *a* du paragraphe 2 de l'article 6 et elle ne sera plus admis à en faire partie à l'avenir. Dès reçu de cette déclaration, le Comité inscrit, selon le cas, la Partie intéressée dans l'une ou l'autre des catégories prévues par les alinéas *b* ou *c* du paragraphe 1 et en adresse notification à toutes les autres Parties au présent Protocole. Aux fins du présent Protocole tout changement de catégorie prend effet à la date de la notification du Comité;

b) La procédure définie à l'alinéa précédent est applicable à toute déclaration présentée par une Partie désireuse de se voir transférée de la catégorie prévue à l'alinéa *b* du paragraphe 1 du présent article à celle que vise l'alinéa *c* du même paragraphe ou vice versa, étant entendu, toutefois, que dans ce cas la Partie en question peut, sur sa demande, être réadmise dans la catégorie à laquelle elle appartenait précédemment.

3. a) Les quantités d'opium stipulées aux alinéas *a* et *c* du paragraphe 1 du présent article sont calcu-

lées sur la base des statistiques arrêtées par le Comité dans ses rapports annuels, y compris celles de la période prenant fin au 31 décembre de l'année précédente telles qu'elles sont publiées ultérieurement;

b) Toute Partie à laquelle s'appliquent les alinéas *a* ou *b* du paragraphe 1 du présent article doit notifier chaque année au Comité, selon le cas:

i) Les périodes de référence qu'elle a choisies conformément à l'alinéa *a* du paragraphe 1 du présent article, ou

ii) La quantité d'opium qu'elle désire voir considérer par le Comité comme représentant ses besoins normaux pour l'application de l'alinéa *b* du paragraphe 1 du présent article;

c) La notification prévue à l'alinéa précédent doit parvenir au Comité au plus tard le premier jour du mois d'août de l'année qui précède la date à laquelle cette notification se rapporte;

d) Si une Partie qui est tenue d'adresser une des notifications prévues à l'alinéa *b* du présent paragraphe ne l'a pas fait à la date prévue, le Comité doit, sous réserve des dispositions de l'alinéa ci-après, adopter les données contenues dans la dernière notification pertinente effectuée par cette Partie. Si le Comité ne reçoit de la Partie en cause aucune notification pertinente, il doit, selon le cas et sans consulter de nouveau cette Partie, mais en tenant dûment compte des renseignements dont il dispose, des buts du présent Protocole et des intérêts de ladite Partie:

i) Choisir les périodes de référence visées à l'alinéa *a* du paragraphe 1 du présent article, ou

ii) Fixer la quantité représentant les besoins normaux visés à l'alinéa *b* du paragraphe 1 du présent article;

e) Si le Comité reçoit une notification à une date postérieure à celle qui est fixée à l'alinéa *c* du présent paragraphe, il peut agir comme si cette notification lui était parvenue en temps voulu;

f) Le Comité notifie chaque année:

i) A toute Partie visée à l'alinéa *a* du paragraphe 1 du présent article, quelles sont les années de référence choisies en conformité soit dudit alinéa soit des alinéas *d* et *e* du paragraphe 3 du présent article;

ii) A toute Partie visée à l'alinéa *b* du paragraphe 1 du présent article, quelle est la quantité d'opium qu'en conformité dudit alinéa il considère comme représentant les besoins normaux de cette Partie;

g) Le Comité envoie les notifications visées à l'alinéa *f* du présent paragraphe au plus tard le 15 décembre de l'année qui précède la date à laquelle se rapportent les renseignements qu'elles contiennent.

4. *a*) En ce qui concerne les Etats parties au présent Protocole à la date de son entrée en vigueur les dispositions du paragraphe 1 du présent article prennent effet à la date du 31 décembre de l'année suivant celle au cours de laquelle le Protocole est entré en vigueur;

b) En ce qui concerne tout autre Etat, les dispositions du paragraphe 1 du présent article prennent effet à dater du 31 décembre de l'année suivant celle au cours de laquelle l'Etat en question est devenu partie au Protocole.

5. *a*) Si le Comité estime que les circonstances sont exceptionnelles, il peut, sous les conditions et pour la période de temps qu'il détermine, dispenser une Partie d'observer les obligations prévues par le paragraphe 1 du présent article en ce qui concerne le niveau maximum des stocks d'opium;

b) S'il existe lors de l'entrée en vigueur du présent Protocole dans un Etat producteur visé à l'alinéa *a* du paragraphe 2 de l'article 6 des stocks d'opium dépassant le niveau maximum autorisé par l'alinéa *a* du paragraphe 1 du présent article, le Comité à sa discrétion, doit tenir compte de cet état de choses pour éviter que l'Etat en question ne subisse les difficultés économiques qu'entraînerait une réduction trop rapide des stocks d'opium au niveau maximum prescrit par l'alinéa *a* du paragraphe 1 du présent article.

ARTICLE 6

Commerce international de l'opium

1. Les Parties s'engagent à limiter l'importation et l'exportation de l'opium aux seuls besoins médicaux et scientifiques.

2. *a*) Sans qu'il soit par là dérogé aux dispositions du paragraphe 5 de l'article 7, les Parties s'engagent à ne pas permettre l'exportation et l'importation d'opium autre que l'opium produit dans l'un

quelconque des Etats ci-après qui, au moment où s'effectuera l'importation ou l'exportation considérée, sera partie au présent Protocole:

Bulgarie,
Grèce,
Inde,
Iran,
Turquie,
Union des Républiques socialistes soviétiques,
Yougoslavie;

b) Les Parties s'engagent à ne pas permettre l'importation de l'opium en provenance d'un Etat quelconque qui n'est pas partie au présent Protocole.

3. Nonobstant les dispositions de l'alinéa *a* du paragraphe 2 du présent article, toute Partie peut autoriser, exclusivement pour sa consommation intérieure et sans dépasser les besoins d'une année, l'importation et l'exportation, s'effectuant entre ses territoires, d'opium produit dans un de ces territoires.

4. Les Parties doivent appliquer aux importations et aux exportations d'opium le système de certificats d'importation et d'autorisations d'exportation prévu par le chapitre V de la Convention de 1925, sous réserve que l'article 18 de cette dernière sera inapplicable. Il sera néanmoins loisible à une Partie d'imposer relativement à ses importations et à ses exportations d'opium des conditions plus restrictives que celles stipulées par le chapitre V de la Convention de 1925.

ARTICLE 7

Disposition de l'opium saisi

1. Sauf s'il en est disposé autrement dans le présent article, tout opium saisi lors de transactions illicites doit être détruit.

2. Toute Partie a le droit de faire transformer, sous son contrôle, en totalité ou en partie, en substances non stupéfiantes, les stupéfiants contenus dans l'opium saisi, ou a le droit de réserver, en totalité ou en partie, cet opium et les alcaloïdes qui peuvent être fabriqués à partir de cet opium, à telles utilisations d'ordre médical ou scientifique que le gouvernement pourra en faire, ou qui pourront en être faites sous son contrôle.

3. Tout Etat producteur énuméré à l'alinéa *a* du paragraphe 2 de l'article 6 et qui est partie au

présent Protocole a le droit de consommer et d'exporter l'opium saisi dans son pays ou les alcaloïdes fabriqués à partir de cet opium.

4. L'opium saisi et qui pourra être identifié comme dérobé d'un entrepôt d'Etat ou autre entrepôt licite peut être restitué à son propriétaire.

5. Toute Partie qui ne permet sur son territoire ni la production de l'opium ni la fabrication d'alcaloïdes de l'opium peut, dès qu'elle a obtenu l'autorisation du Comité, exporter, vers le territoire d'une Partie qui fabrique des alcaloïdes de l'opium, une quantité déterminée d'opium que ses propres autorités ont saisie, afin d'obtenir, en contrepartie, des alcaloïdes de l'opium, ou des drogues contenant des alcaloïdes de l'opium, ou encore afin de faire extraire ces alcaloïdes pour ses propres besoins médicaux ou scientifiques. Toutefois, la quantité d'opium ainsi exportée pour une année donnée ne pourra être supérieure à la quantité équivalent, en opium, aux besoins annuels de la Partie exportatrice tant en opium médicinal qu'en drogues contenant de l'opium ou des alcaloïdes de l'opium; la quantité en excédent devra être détruite.

CHAPITRE III

RENSEIGNEMENTS A FOURNIR PAR LES GOUVERNEMENTS

ARTICLE 8

Evaluations

1. D'une façon analogue à ce qu'a prévu pour les "drogues" la Convention de 1931, chaque Partie doit faire parvenir au Comité des évaluations pour l'année suivante concernant chacun de ses territoires et portant sur:

a) La quantité d'opium requise pour être utilisée comme telle pour les besoins médicaux et scientifiques, y compris la quantité requise pour la fabrication des préparations exonérées conformément à l'article 8 de la Convention de 1925;

b) La quantité d'opium requise pour la fabrication d'alcaloïdes;

c) Les stocks qu'elle a l'intention de maintenir, compte tenu des dispositions de l'article 5, et la quantité d'opium qu'il est nécessaire d'ajouter ou de retrancher aux stocks existants pour les porter au niveau voulu;

d) Les quantités d'opium qu'elle a l'intention soit d'ajouter aux stocks qu'elle peut avoir constitués à des fins militaires, soit de retrancher desdits stocks en vue de les mettre dans le commerce licite.

2. Par total des évaluations pour chaque pays ou territoire on entend la somme des quantités spécifiées aux alinéas *a* et *b* du paragraphe précédent, augmentée de la quantité nécessaire pour porter les stocks visés aux alinéas *c* et *d* du même paragraphe au niveau voulu, ou diminuée de la fraction de ces stocks qui dépasserait ce niveau. Toutefois, il ne doit être tenu compte de ces augmentations et diminutions que pour autant que les Parties intéressées auront fait parvenir en temps voulu au Comité les évaluations nécessaires.

3. Chaque Partie qui autorise la production de l'opium doit faire parvenir chaque année au Comité pour chacun de ses territoires une évaluation de la superficie (en hectares), indiquée aussi exactement que possible, sur laquelle elle se propose de cultiver du pavot en vue de récolter de l'opium, et des évaluations approximatives de la quantité d'opium à récolter basées sur le rendement moyen au cours des cinq années qui précèdent. Si la culture du pavot à cette fin est autorisée dans plus d'une région, ces renseignements doivent être fournis séparément pour chaque région.

4. a) Les évaluations prévues aux paragraphes 1 et 3 du présent article doivent être établies selon le modèle qui est prescrit de temps à autre par le Comité.

b) Chaque évaluation doit être envoyée au Comité de manière à lui parvenir pour la date qu'il a prescrite. La date fixée peut ne pas être la même pour les évaluations visées au paragraphe 1 du présent article et pour celles visées au paragraphe 3. Le Comité, tenant compte des dates différentes auxquelles a lieu la récolte de l'opium, peut aussi fixer des dates différentes pour les évaluations que les Parties doivent fournir en vertu du paragraphe 3 du présent article.

5. Chaque évaluation doit être accompagnée d'un exposé de la méthode employée pour l'établir et pour calculer les différentes quantités qui y sont inscrites.

6. Les Parties peuvent fournir des évaluations supplémentaires, diminuant ou augmentant les évaluations primitives; ces évaluations supplémentaires doivent être envoyées promptement au

Comité avec l'explication des raisons des modifications apportées. A l'exception de l'alinéa *b* du paragraphe 4 ainsi que du paragraphe 9, les dispositions du présent article s'appliquent à ces évaluations supplémentaires.

7. Les évaluations doivent être examinées par l'Organe de contrôle, lequel peut demander toute indication ou précision supplémentaire pour compléter une évaluation ou pour expliquer toute indication qui y figure, et peut modifier, avec le consentement du gouvernement intéressé, ces évaluations.

8. Le Comité doit demander, pour les pays ou territoires auxquels le présent Protocole ne s'applique pas, des évaluations établies conformément aux dispositions du présent Protocole.

9. Si, pour tout pays ou pour tout territoire, des évaluations ne parviennent pas au Comité à la date fixée par celui-ci conformément à l'alinéa *b* du paragraphe 4 du présent article, ces évaluations doivent être établies, autant que faire se pourra, par l'Organe de contrôle.

10. Les évaluations prévues au paragraphe 1, y compris les évaluations établies par l'Organe de contrôle conformément au paragraphe 9 du présent article, ne doivent pas être dépassées par les Parties tant qu'elles n'auront pas été amendées, le cas échéant, par des évaluations supplémentaires.

11. S'il ressort des relevés des importations et des exportations adressés au Comité en vertu de l'article 9 du présent Protocole ou de l'article 22 de la Convention de 1925 que la quantité d'opium exportée à destination d'un pays ou territoire quelconque dépasse le total des évaluations définies au paragraphe 2 du présent article pour ce pays ou ce territoire, augmenté de ses exportations constatées, le Comité doit en aviser immédiatement toutes les Parties. Celles-ci ne pourront plus autoriser, pendant l'année en question, aucune nouvelle exportation à destination dudit pays ou territoire, sauf:

a) Dans le cas où une évaluation supplémentaire sera fournie pour ce pays ou territoire, en ce qui concerne à la fois toute quantité importée en excédent et la quantité supplémentaire requise, ou

b) Dans les cas exceptionnels où l'exportation est, de l'avis de la Partie exportatrice, essentielle aux intérêts de l'humanité ou au traitement des malades.

ARTICLE 9

Statistiques

1. Les Parties doivent fournir au Comité pour chacun de leurs territoires:

a) Le 31 mars au plus tard des statistiques, portant sur l'année précédente, indiquant:

i) La superficie cultivée en pavots aux fins de récolter de l'opium et la quantité d'opium qui y a été récoltée;

ii) La quantité d'opium consommée, c'est-à-dire les quantités d'opium soit livrées au commerce de détail, soit remises, en vue d'être dispensées ou administrées, à des hôpitaux ou à des personnes compétentes et dûment autorisées dans l'exercice de leurs fonctions médicales;

iii) La quantité d'opium employée pour la fabrication d'alcaloïdes ou de préparations opiacées, y compris la quantité requise pour la fabrication des préparations pour l'exportation desquelles les autorisations d'exportation ne sont pas requises, que ces préparations soient destinées à la consommation intérieure ou à l'exportation, le tout conformément aux dispositions des Conventions de 1925 et 1931;

iv) La quantité d'opium saisie dans le trafic illégal et confisquée et la manière dont il en a été disposé;

b) Le 31 mai au plus tard des statistiques indiquant les stocks détenus au 31 décembre précédent; dans les statistiques relatives à ces stocks, il ne sera pas tenu compte des quantités d'opium détenues par une Partie à des fins militaires au 31 décembre 1953, mais il sera tenu compte de toute quantité qui y serait ultérieurement ajoutée et de toute quantité qui en aurait été retirée et mise dans le commerce licite; et

c) Dans les quatre semaines qui suivent la fin du trimestre auquel elles se rapportent, des statistiques trimestrielles indiquant le montant des importations et des exportations d'opium.

2. Les statistiques visées au paragraphe 1 du présent article sont établies sur les formulaires dont le Comité prescrit l'emploi et de la façon qu'il détermine.

3. Les États producteurs, parties au présent Protocole, fourniront aussi exactement que possible au Comité, s'ils ne l'ont déjà fait, les statistiques re-

quises au point i de l'alinéa a du paragraphe 1 du présent article pour les années 1946 et suivantes.

4. Le Comité publie les statistiques visées au présent article, sous la forme et aux intervalles qu'il juge appropriés.

ARTICLE 10

Rapports au Secrétaire général

1. Les Parties doivent fournir au Secrétaire général les rapports suivants:

a) Un rapport relatif à l'organisation et aux attributions conférées par l'article 3 à l'Organisme visé à cet article et aux attributions conférées par l'article 3 aux autres autorités compétentes;

b) Un rapport relatif aux mesures législatives, réglementaires ou administratives qu'elles auront prises en conformité des dispositions du Protocole;

c) Un rapport annuel relatif au fonctionnement du Protocole. Ce rapport doit être établi en suivant le modèle prescrit par la Commission et peut être inclus dans les rapports annuels visés à l'article 21 de la Convention de 1931 ou y être annexé.

2. Les Parties doivent en outre fournir au Secrétaire général les informations supplémentaires au sujet de toutes modifications importantes concernant les questions visées au paragraphe précédent.

CHAPITRE IV

MESURES INTERNATIONALES DE SURVEILLANCE ET DE MISE EN ŒUVRE

ARTICLE 11

Mesures administratives

1. Afin de surveiller l'exécution des dispositions du présent Protocole, le Comité peut prendre les mesures suivantes:

a) *Demande de renseignements*

Le Comité est autorisé à demander confidentiellement aux Parties des renseignements sur la mise en œuvre des dispositions du présent Protocole et, à cet égard, à faire aux Parties intéressées toutes suggestions appropriées;

b) *Demande d'explications*

Si, à la lumière des renseignements dont il dispose, le Comité est d'avis qu'une disposition importante quelconque du présent Protocole n'est pas

respectée dans un pays ou territoire quelconque, ou que la situation qui y existe en matière d'opium appelle des éclaircissements, le Comité a le droit de demander confidentiellement des explications à la Partie intéressée;

c) *Proposition de mesures correctives*

Si le Comité le juge opportun, il peut appeler confidentiellement l'attention d'un gouvernement sur l'inexécution par celui-ci, dans une mesure appréciable, d'une disposition importante quelconque du présent Protocole ou sur une situation, en matière d'opium, qui laisse gravement à désirer dans l'un quelconque des territoires placés sous son contrôle, le Comité peut demander à ce gouvernement d'étudier la possibilité d'adopter les mesures correctives exigées par la situation;

d) *Enquête sur les lieux*

Si le Comité considère qu'une enquête sur les lieux contribuerait à l'éclairer sur la situation, il peut proposer au gouvernement intéressé l'envoi dans le pays ou territoire en question d'une personne ou d'une commission d'enquête désignée par le Comité. Si ce gouvernement n'a pas répondu dans un délai de quatre mois à la proposition du Comité, son silence sera considéré comme un refus. Si ce gouvernement donne son consentement explicite à l'enquête, celle-ci sera menée en collaboration avec des fonctionnaires désignés par ce gouvernement.

2. La Partie intéressée est autorisée à faire, par l'intermédiaire de son représentant, une déclaration devant le Comité avant qu'une décision soit prise en vertu de l'alinéa c du paragraphe précédent.

3. Les décisions prises en vertu des alinéas c et d du paragraphe 1 du présent article doivent l'être à la majorité de tous les membres composant le Comité.

4. Si le Comité publie les décisions qu'il a prises en vertu de l'alinéa d du paragraphe 1 du présent article ou tous renseignements s'y rapportant, il doit également publier les vues du gouvernement intéressé, si ce gouvernement en fait la demande.

ARTICLE 12

Mesures de mise en œuvre

1. *Déclarations publiques*

Si le Comité constate que l'inexécution par une Partie des dispositions du présent Protocole entrave

sérieusement le contrôle des stupéfiants dans un territoire quelconque de cette Partie, ou dans un territoire quelconque d'un autre Etat, il peut prendre les mesures suivantes:

a) *Communications publiques*

Le Comité peut appeler l'attention de toutes les Parties et du Conseil sur la question.

b) *Autres déclarations publiques*

Si le Comité estime que les mesures qu'il a prises en vertu de l'alinéa précédent n'ont pas eu les effets voulus, il peut publier une déclaration signalant qu'une Partie a enfreint les obligations assumées par elle aux termes du présent Protocole ou que tout autre Etat a négligé de prendre les mesures nécessaires pour empêcher que la situation en matière d'opium dans l'un quelconque de ses territoires ne risque de compromettre le contrôle efficace des stupéfiants dans un territoire ou dans un ou plusieurs territoires relevant d'autres Parties ou Etats. En cas de déclaration publique le Comité doit également publier les vues du gouvernement intéressé si celui-ci en fait la demande.

2. *Recommandation d'embargo*

Si le Comité constate:

a) A l'issue de l'étude des évaluations et des statistiques fournies conformément aux articles 8 et 9, qu'une Partie a manqué de façon appréciable aux obligations assumées par elle aux termes du présent Protocole, ou qu'un autre Etat entrave sérieusement l'application efficace de ce Protocole, ou

b) A la lumière des renseignements dont il dispose, que des quantités excessives d'opium s'accumulent dans un pays ou dans un territoire quelconque, ou que le danger existe de voir un pays ou un territoire quelconque devenir un centre de trafic illicite,

il peut recommander aux Parties un embargo sur l'importation d'opium en provenance du pays ou du territoire intéressé ou sur l'exportation d'opium à destination du pays ou du territoire intéressé, ou, à la fois, sur l'importation et l'exportation, soit pour une période déterminée, soit jusqu'à ce que la situation en ce qui concerne l'opium dans le pays ou le territoire en question lui donne satisfaction. L'Etat intéressé a le droit de porter la question devant le Conseil, conformément aux dispositions pertinentes de l'article 24 de la Convention de 1925.

3. *Embargo obligatoire*

a) *Déclaration et imposition de l'embargo*

Se basant sur toutes constatations faites aux termes des alinéas a ou b du paragraphe 2 du présent article, le Comité peut prendre les mesures suivantes:

i) Le Comité peut annoncer son intention de mettre l'embargo sur l'importation d'opium en provenance du pays ou du territoire intéressé ou l'exportation d'opium à destination du pays ou du territoire intéressé, ou à la fois sur l'importation et l'exportation d'opium;

ii) Si la déclaration prévue au point i de l'alinéa a du présent paragraphe ne réussit pas à remédier à la situation, le Comité peut mettre l'embargo, à condition que les mesures moins sévères prévues aux alinéas a et b du paragraphe 1 du présent article n'aient pas réussi à corriger, ou ne paraissent pas pouvoir corriger, la situation qui laisse à désirer. L'embargo peut être imposé soit pour une période déterminée soit jusqu'à ce que la situation dans le pays ou le territoire intéressé donne satisfaction au Comité. Le Comité doit aussitôt notifier sa décision à l'Etat intéressé et au Secrétaire général. La décision du Comité doit être confidentielle et, sauf si une disposition du présent article ne s'y oppose expressément, ne doit pas être révélée jusqu'à ce qu'il soit établi, conformément au point i de l'alinéa c du paragraphe 3 du présent article que l'embargo doit entrer en vigueur.

b) *Appel*

i) Un Etat qui a fait l'objet d'une décision d'embargo obligatoire peut, dans un délai de trente jours à compter de la date de réception par lui de cette décision, faire confidentiellement connaître par écrit au Secrétaire général son intention de faire appel et peut indiquer par écrit dans un nouveau délai de trente jours les raisons de son appel;

ii) Le Secrétaire général doit, au moment de l'entrée en vigueur du présent Protocole, demander au Président de la Cour internationale de Justice de nommer une Commission d'appel de trois membres et de deux membres suppléants qui, par leur compétence, leur impartialité et leur désintéressement, mériteront la confiance générale. Si le Président de la Cour internationale de Justice

- informe le Secrétaire général qu'il n'est pas en mesure de procéder à cette nomination ou s'il n'y procède pas dans les deux mois qui suivent la date à laquelle il a reçu la demande à cet effet, le Secrétaire général doit procéder à cette nomination. Le mandat des membres de la Commission d'appel est de cinq ans et est renouvelable. Les membres ne doivent, conformément aux dispositions qui seront prises par le Secrétaire général, recevoir une rémunération que pour la durée des sessions de la Commission d'appel;
- iii) La procédure définie au point ii de l'alinéa b du présent paragraphe s'applique aux désignations visant à pourvoir aux sièges vacants au sein de la Commission d'appel;
- iv) Le Secrétaire général doit communiquer au Comité des copies de la notification écrite et de l'exposé des raisons de l'appel prévu au point i de l'alinéa b du présent paragraphe et prendre promptement les dispositions en vue d'une réunion de la Commission d'appel, afin que celle-ci entende l'appel et statue sur lui. Il doit également prendre toutes dispositions utiles en vue du travail de la Commission d'appel et fournir aux membres de la Commission d'appel des copies de la décision du Comité, des communications mentionnées au point i de l'alinéa b du présent paragraphe, de la réponse du Comité si elle est disponible, et de tous autres documents pertinents;
- v) La Commission d'appel adopte son propre règlement intérieur;
- vi) L'Etat requérant et le Comité sont autorisés à faire des déclarations devant la Commission d'appel avant qu'une décision soit prise par celle-ci;
- vii) La Commission d'appel peut maintenir, modifier ou annuler la décision d'embargo prise par le Comité. La décision de la Commission d'appel est définitive et obligatoire et doit être communiquée sans délai au Secrétaire général;
- viii) Le Secrétaire général doit communiquer à l'Etat requérant et au Comité la décision de la Commission d'appel;
- ix) Si l'Etat requérant retire son appel, le Secrétaire général doit notifier ce retrait à la Commission d'appel et au Comité.
- c) *Application de l'embargo*
- i) L'embargo imposé en vertu de l'alinéa a du présent paragraphe doit entrer en vigueur

soixante jours après la date de la décision du Comité, à moins que la notification d'un appel ne parvienne dans les conditions fixées au point i de l'alinéa b du présent paragraphe. Dans ce cas, l'embargo doit entrer en vigueur trente jours après le retrait de l'appel ou après la date à laquelle la Commission d'appel a pris une décision confirmant l'embargo en tout ou en partie;

- ii) Dès que, conformément aux dispositions du point i de l'alinéa c du présent paragraphe, il est établi que l'embargo doit entrer en vigueur, le Comité doit adresser à toutes les Parties notification des conditions de l'embargo auxquelles les Parties doivent se conformer.

4. *Garanties de procédure*

a) Les décisions prises par le Comité en vertu du présent article doivent l'être à la majorité de tous les membres composant le Comité.

b) L'Etat intéressé est autorisé à faire, par l'intermédiaire de son représentant, une déclaration devant le Comité, avant qu'une décision soit prise en vertu du présent article.

c) Si le Comité publie une décision prise en vertu du présent article, ou tout renseignement s'y rapportant, il doit également publier les vues du gouvernement intéressé, si ce gouvernement en fait la demande. Si la décision du Comité n'est pas unanime, l'opinion de la minorité doit être exposée.

ARTICLE 13

Application universelle

Les mesures visées au présent chapitre peuvent également, dans la mesure du possible, être prises par le Comité à l'égard d'Etats qui ne sont pas Parties au présent Protocole et à l'égard des territoires auxquels le présent Protocole ne s'applique pas en vertu de l'article 20.

CHAPITRE V

CLAUSES FINALES

ARTICLE 14

Mesures d'application

Les Parties s'engagent à prendre toutes mesures législatives, réglementaires ou administratives de

nature à rendre pleinement effectives les dispositions du présent Protocole.

ARTICLE 15

Différends

1. Les Parties reconnaissent expressément que la Cour internationale de Justice est compétente pour régler les différends concernant le présent Protocole.

2. A moins que les Parties en cause ne décident d'un autre mode de règlement, tout différend qui viendrait à s'élever entre les Parties au sujet de l'interprétation ou de l'exécution du présent Protocole sera soumis pour règlement à la Cour internationale de Justice sur la demande de l'une quelconque des Parties au différend.

ARTICLE 16

Signature

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également foi, est ouvert jusqu'au 31 décembre 1953 à la signature de tout Etat Membre de l'Organisation des Nations Unies et de tout Etat non membre invité, conformément aux instructions données par le Conseil, à participer aux travaux de la Conférence qui a établi le présent Protocole, et de tout autre Etat auquel le Secrétaire général, à la demande du Conseil, aura fait parvenir un exemplaire du présent Protocole.

ARTICLE 17

Ratification

Le présent Protocole doit être ratifié. Les instruments de ratification doivent être déposés auprès du Secrétaire général.

ARTICLE 18

Adhésion

Le présent Protocole sera ouvert à l'adhésion de tout Etat Membre de l'Organisation des Nations Unies ou de tout Etat non membre désigné à l'article 16, ou de tout autre Etat non membre auquel le Secrétaire général aura envoyé un exemplaire du présent Protocole à la demande du Conseil. Les instruments d'adhésion doivent être déposés auprès du Secrétaire général.

ARTICLE 19

Dispositions transitoires

1. A titre transitoire, toute Partie peut, à condition d'avoir fait une déclaration expresse à cet effet au moment de sa signature ou du dépôt de son instrument de ratification ou d'adhésion, autoriser:

a) L'usage de l'opium sur l'un quelconque de ses territoires pour des besoins quasi médicaux;

b) La production, l'importation ou l'exportation de l'opium pour de tels besoins en provenance ou à destination de tout Etat ou territoire désigné au moment de la déclaration prévue ci-dessus, à condition:

- i) Que l'usage, l'importation ou l'exportation de l'opium pour ces besoins aient été à la date du 1er janvier 1950 traditionnel sur le territoire pour lequel la déclaration est faite et qu'ils aient été autorisés à cette date;
- ii) Qu'aucune exportation ne soit autorisée vers un Etat qui n'est pas partie au présent Protocole;
- iii) Que la Partie s'engage à abolir, dans un délai déterminé qui doit être stipulé par elle au moment de la déclaration et qui ne doit en aucun cas dépasser quinze ans après la date de la mise en vigueur du présent Protocole, l'usage, la production, l'importation et l'exportation de l'opium pour des besoins quasi médicaux.

2. Toute Partie qui a fait une déclaration conformément au paragraphe 1 du présent article est autorisée, dans le délai visé au point iii de l'alinéa b dudit paragraphe, à détenir chaque année, en plus des stocks maximums prévus à l'article 5, des stocks égaux aux quantités consommées pour des besoins quasi médicaux au cours des deux années qui précèdent.

3. Toute Partie peut également, à titre transitoire et à condition d'avoir fait une déclaration expresse à cet effet au moment de sa signature ou du dépôt de son instrument de ratification ou d'adhésion, permettre de fumer l'opium aux opiomanes âgés au moins de vingt et un ans qui ont été immatriculés à cet effet au 30 septembre 1953 par les autorités compétentes, sous réserve qu'à la date du 1er janvier 1950, l'usage de fumer l'opium ait été autorisé par la Partie intéressée.

4. Toute Partie qui fait usage des dispositions transitoires prévues au présent article doit :

a) Inclure dans le rapport annuel qu'elle doit adresser au Secrétaire général, conformément à l'article 10, un exposé des progrès accomplis au cours de l'année précédente en vue de rendre effective l'abolition de l'usage, de la production, de l'importation ou de l'exportation de l'opium pour des besoins quasi médicaux et de l'opium à fumer ;

b) Présenter séparément, en ce qui concerne l'opium utilisé, importé, exporté et détenu pour les besoins quasi médicaux, et pour l'opium détenu ou utilisé pour être fumé, telles évaluations et statistiques qui doivent être fournies aux termes des articles 8 et 9 du présent Protocole.

5. a) Si une Partie qui invoque les dispositions transitoires du présent article ne fournit pas :

- i) Le rapport visé à l'alinéa a du paragraphe 4 dans les six mois suivant l'expiration de l'année à laquelle se rapportent les renseignements qu'il contient,
- ii) Les statistiques visées à l'alinéa b du paragraphe 4, dans les trois mois suivant la date à laquelle elles doivent être fournies, conformément à l'article 9,
- iii) Les évaluations visées à l'alinéa b du paragraphe 4, dans les trois mois suivant la date fixée à ce sujet par le Comité, conformément à l'article 8,

le Comité ou le Secrétaire général, selon le cas, doit adresser à la Partie intéressée une communication indiquant son retard, et lui demander de fournir ces renseignements dans les trois mois qui suivent la réception de cette communication.

b) Si une Partie ne se conforme pas, dans le délai indiqué ci-dessus, à la demande du Comité ou du Secrétaire général, les dispositions transitoires autorisées par cet article ne doivent plus, à l'expiration de ce délai, s'appliquer à cette Partie.

ARTICLE 20

Clause d'application territoriale

Le présent Protocole s'applique à tous les territoires non autonomes, sous tutelle, coloniaux et autres territoires non métropolitains qu'une Partie représente sur le plan international, sauf là où le

consentement préalable d'un territoire non métropolitain est nécessaire soit en vertu de la constitution de la Partie ou du territoire non métropolitain, soit en raison de l'usage. Dans ce cas, la Partie doit s'efforcer d'obtenir dans le plus bref délai le consentement du territoire non métropolitain qui est nécessaire et, lorsque ce consentement a été obtenu, la Partie doit le notifier au Secrétaire général. Dès la date de la réception par le Secrétaire général de cette notification, le présent Protocole s'applique au territoire ou aux territoires désignés par celle-ci. Dans les cas où le consentement préalable du territoire non métropolitain n'est pas nécessaire, la Partie intéressée doit, au moment de la signature ou de la ratification du présent Protocole, ou encore de l'adhésion au présent Protocole, déclarer le ou les territoires non métropolitains auxquels le présent Protocole s'applique.

ARTICLE 21

Entrée en vigueur

1. Le présent Protocole entrera en vigueur le trentième jour qui suivra le jour du dépôt des instruments de ratification ou d'adhésion d'au moins vingt-cinq Etats, dont au moins trois des Etats producteurs indiqués à l'alinéa a du paragraphe 2 de l'article 6 et au moins trois des Etats fabricants ci-après: République fédérale d'Allemagne, Belgique, Etats-Unis d'Amérique, France, Italie, Japon, Pays-Bas, Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et Suisse.

2. Pour tout Etat qui dépose l'instrument de ratification ou d'adhésion postérieurement au dépôt des instruments nécessaires à l'entrée en vigueur du présent Protocole conformément au paragraphe 1 du présent article, le Protocole entrera en vigueur le trentième jour qui suivra la date à laquelle l'Etat en question aura déposé cet instrument.

ARTICLE 22

Revision

1. Toute Partie peut, à tout moment, demander la revision du présent Protocole, par une notification adressée au Secrétaire général.

2. Le Conseil, après avoir consulté la Commission, doit recommander les mesures à prendre à la suite de cette demande.

ARTICLE 23

Dénonciation

1. A l'expiration d'une période de cinq années à compter de l'entrée en vigueur du présent Protocole, chaque Partie pourra, par le dépôt auprès du Secrétaire général d'un instrument écrit, dénoncer le présent Protocole.

2. La dénonciation visée au paragraphe 1 du présent article prend effet le 1er janvier de la première année qui suit la date à laquelle cette dénonciation a été reçu par le Secrétaire général.

ARTICLE 24

Expiration

Le présent Protocole cesse d'être en vigueur si, par suite de dénonciations notifiées en application de l'article 23, la liste des Parties n'est plus conforme à toutes les conditions établies à l'article 21.

ARTICLE 25

Réserves

Exception faite pour ce qui est expressément prévu à l'article 19 relativement aux déclarations permises par cet article, et dans la mesure où le permet l'article 20 en ce qui concerne l'application territoriale, aucune Partie n'a le droit de formuler de réserve relativement à l'une quelconque des dispositions du présent Protocole.

ARTICLE 26

Notifications du Secrétaire général

Le Secrétaire général notifie à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés aux articles 16 et 18:

a) Les signatures apposées au présent Protocole à l'issue de la Conférence des Nations Unies sur l'opium et le dépôt des instruments de ratification et d'adhésion conformément aux articles 16, 17 et 18;

b) Tout territoire qui, conformément à l'article 20, a été porté par l'Etat qui le représente sur le plan international, sur la liste des territoires auxquels s'applique le présent Protocole;

c) La date à laquelle le présent Protocole entre en vigueur conformément à l'article 21;

d) Les déclarations et les notifications faites conformément aux dispositions transitoires prévues à l'article 19, les dates auxquelles elles prennent fin et cessent d'avoir effet;

e) Les dénonciations faites conformément à l'article 23;

f) Les demandes de révision du présent Protocole présentées conformément à l'article 22;

g) La date à partir de laquelle le présent Protocole cesse d'être en vigueur conformément à l'article 24.

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe feront également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies. Le Secrétaire général de l'Organisation des Nations Unies transmettra une copie certifiée conforme dudit Protocole à tous les Etats Membres de l'Organisation des Nations Unies et à tous les autres Etats visés aux articles 16 et 18 du Protocole.

EN FOI DE QUOI, les soussignés dûment autorisés, ont signé le présent Protocole en un exemplaire unique, au nom de leurs gouvernements respectifs.

FAIT à New-York, le vingt-trois juin mil neuf cent cinquante-trois.

聯合國鴉片會議 議定書

限制與調節罌粟之種植、鴉片之生產、國際貿易、批發購售及其使用議定書



聯合國

一九六二

限制與調節罌粟之種植、鴉片之生產、國際貿易、批發購售及其使用議定書

弁 言

締約國

決心繼續努力，取締毒癖與麻醉性物質之非法販運，但深知此項努力，唯賴所有國家密切合作，始克收所期之成效，

憶及已訂有多項國際文書，致力於發展有效之麻醉品管制制度，茲欲在國內及國際兩方面加強此項管制，

惟鑒於製造天然麻醉品所用原料之生產，必須予以限制調節使專供醫藥及科學上之需要；又鑒於最迫切之問題，厥為管制罌粟之種植以及鴉片之生產，

經決定為此目的訂立議定書，

爰議定如下：

第一章. 定義

第一條

定 義

本議定書內，除顯指他種意義者或按上下文義須作他種解釋者外，概適用下列定義：

稱“一九二五年公約”者，謂一九二五年二月十九日在日內瓦簽訂，經一九四六年十二月十一日議定書修正之國際禁煙公約；

稱“一九三一年公約”者，謂一九三一年七月十三日在日內瓦簽訂，經一九四六年十二月十一日議定書修正之限制製造及調節分配麻醉藥品公約；

稱“常設委員會”者，謂依據一九二五年公約第十九條所設立之中央常設委員會；

稱“監察機關”者，謂依據一九三一年公約第五條所設立之監察機關；

稱“委員會”者，謂聯合國經濟暨社會理事會之麻醉藥品委員會；

稱“理事會”者，謂聯合國經濟暨社會理事會；

稱“祕書長”者，謂聯合國祕書長；

稱“罌粟”者，謂罌粟(Papaver somniferum L.)及可用以生產鴉片之任何其他罌粟科植物；

稱“罌粟草”者，謂罌粟於收割後其可用以提取麻醉品之所有各部份（罌粟子除外）；

稱“鴉片”者，謂任何形狀之罌粟凝結汁，包括生鴉片、藥用鴉片及熟鴉片，但格林式製劑(Galenical preparations)不在其內；

稱“生產”者，謂以收穫鴉片為目的而種植罌粟；

稱“貯存品”者，謂除下列兩項外一國內合法持有之鴉片總數量：(一)零售業藥劑師及各機關或合格人員為合法執行醫療或科學業務所持有之鴉片；(二)該國政府為供軍事上用途所持有或管制之鴉片；

稱“領土”者，謂一國之任何部份為適用一九二五年公約所規定之輸入證書及輸出特許證制度起見經劃為一各別單位者；

稱“輸出”及“輸入”者，謂各依其本義，將鴉片自一國實際轉運至另一國，或自一國之一領土轉運至同一國之另一領土。

第二章. 調節鴉片之生產、使用及貿易

第二條

鴉片之使用

各締約國應限制鴉片之使用，專供醫藥及科學上之需要。

第三條

生產國國內之管制

為管制鴉片之生產、使用及貿易起見：

一. 每一生產國如尚未依本款所述辦理者，應設立並維持一個或一個以上之政府機關（本條以下各款簡稱該機關），以執行本條所規定之職務。本條第二款至第六款所述職務倘為關係國家之憲法所許可時應由單一機關執行之。

二．生產應限於該機關或其他主管政府當局所指定之地區。

三．僅經該機關或其他主管政府當局所特許之種植者始得從事生產。

四．每一特許證應載明准許種植罌粟地區之面積。

五．凡種植罌粟者應着令將其所收穫鴉片悉數繳與該機關。該機關應收購此項鴉片並儘速實際取有之。

六．該機關或其他主管政府當局應專有輸入、輸出及批發購售鴉片之權，除經特許將鴉片製成鴉片生物鹼之製造人所持有之鴉片貯存品外，並應專有保持鴉片貯存品之權。

七．本條任何規定皆不得認為可減少任何締約國依據有關管制種植罌粟之現行公約所已承擔之義務，或貶損其依據此種公約所制定法律之效力。

第四條

非以生產鴉片為目的而種植罌粟之管制

締約國准許非為生產鴉片之目的而種植及使用罌粟者，不論該國是否亦准許生產鴉片，應：

(甲) 制定一切必要之法令規章，以確保

(一) 非為生產鴉片之目的而種植之罌粟不用以生產鴉片，並

(二) 對於將罌粟草製成麻醉藥品施有適當之管制，

(乙) 將其為此目的所制定之任何法令規章副本提送祕書長，並

(丙) 每年於常設委員會所定日期向該委員會提送該國在前一年中不論為何種目的所輸入或輸出之罌粟草之統計。

第五條

貯存品之限制

為限制全世界所生產鴉片之數量專供醫藥及科學上之需要起見：

一．各締約國應設法調節鴉片之生產、輸出及輸入以確保任何締約國所持有之貯存品於任何一年之十二月三十一日不超出下列數量：

(甲) 屬於第六條第二項(甲)款所列之生產國，其在任何兩年中由該國所輸出供醫藥及科學上用途及該國國內用以製造生物鹼之鴉片總數量，另加相等於該國自行選定之任何其他一年內為製造生物鹼所輸出及使用之鴉片數量之半數；但以上所選定各年不得為一九四六年一月一日以前之年度。任何此類締約國有權選定不同之時期以計算其輸出數量及使用數量；

(乙) 非屬本項(甲)款所指之任何締約國因鑒於一九二五年及一九三一年兩公約內可適用於該國之規定而准許製造鴉片生物鹼者，其兩年期間之正常需要數量，此種需要數量由常設委員會決定之；

(丙) 若為任何其他締約國，其在以前五年內所消費鴉片之總數量。

二．(甲) 本條第一項(甲)款所指之生產國倘決定停止生產鴉片以供輸出並願撤除於第六條第二項(甲)款所規定之生產國一類者，應於依據本條第三項(乙)款提送下次常年通知書之時向常設委員會提出此項聲明。任何此類締約國於提出此項聲明後，就本議定書而言，應視為已非第六條第二項(甲)款所稱之國家，並不得再予列入該類國家；常設委員會於接獲此項聲明後應視何者適用將該締約國列入第一項(乙)款或(丙)款所指類別，並應通知本議定書所有其他締約國。就本議定書而言，此項更改類別應自常設委員會發送通知之日起生效；

(乙) 關於願自第一項(乙)款所指類別改列第一項(丙)款所指類別或自後者改列前者之任何締約國所提出之聲明，準用本項(甲)款所規定程序，但經任何此類締約國提出請求時得再予列入其原屬類別。

三．(甲) 本條第一項(甲)款及(丙)款所指鴉片數量應根據常設委員會在其常年報告中所製定之統計數字，連同嗣後所發表截至上年度十二月三十一日為止之時期之統計數字計算之。

(乙) 合於本條第一項(甲)款或(乙)款規定之任何締約國，應各依其情形按年將下列事項通知常設委員會：

- (一) 其依本條第一項(甲)款所選定之時期;或
- (二) 其所欲由常設委員會認為其正常需要依本條第一項(乙)款予以決定之鴉片數量;
- (丙) 前款所稱通知書其送達常設委員會日期不得遲於其所載適用日期以前一年之八月一日;

(丁) 依據本條第三項(乙)款應提送通知書之締約國倘不如期提送時，常設委員會應在不妨礙下款規定之範圍內，採用該締約國最後有關通知書所載資料。但常設委員會倘從未接獲該關係締約國之有關通知書，則無須再與該締約國洽商，而應就常設委員會已有之情報、本議定書之目的及該締約國之利益，作適當之考慮，以：

- (一) 選定本條第一項(甲)款所指之時期;或
- (二) 決定本條第一項(乙)款所指之正常需要數量;
- (戊) 倘常設委員會接獲通知書之日期遲於本項(丙)款所規定之日期時，常設委員會得將此項通知書視為如期接獲而進行工作;

(己) 常設委員會每年應

- (一) 將依據本條第一項(甲)款或第三項(丁)、(戊)兩款選定之年份通知本條第一項(甲)款所指各締約國，
- (二) 將其依據本條第一項(乙)款認為係各締約國正常需要之鴉片數量通知該款所指之各該締約國;

(庚) 常設委員會提送前款所指之通知不得遲於通知所載資料適用日期以前一年之十二月十五日。

四。(甲)對於在本議定書生效之日為締約國之國家，本條第一項之規定應自本議定書生效第二年之十二月三十一日起生效;

(乙)對於任何其他國家，本條第一項應自該國成為締約國之第二年十二月三十一日起生效。

五。(甲)常設委員會倘認為情形特殊，得依另行規定之條件，在指定之期間內免

除一締約國遵守本條第一項關於鴉片貯存量最高額之規定;

(乙)倘第六條第二項所指生產國於本議定書生效時持有超過本條第一項(甲)款所許最高額之鴉片貯存品，常設委員會應斟酌情形顧及此項事實，免使該國因將其鴉片貯存品減至本條第一項(甲)款所規定之最高額為時過促而發生經濟上之困難。

第六條

國際鴉片貿易

一。各締約國應限制鴉片之輸入及輸出專供醫藥及科學上之用途。

二。(甲)在不妨礙第七條第二項規定之下，各締約國，除對任何下列一國所生產之鴉片且在此項鴉片之輸入或輸出時該國應為本議定書之締約國外，不得准許鴉片之輸入及輸出：

保加利亞
希臘
印度
伊朗
土耳其
蘇維埃社會主義共和國聯盟
南斯拉夫

(乙)各締約國不得准許自非本議定書締約國任何國家輸入鴉片。

三。雖有本條第二項(甲)款之規定，締約國得為專供其本國國內消費核准其任何領土所生產之鴉片在其領土間之輸入及輸出。此項輸入輸出數量不得超過該國一年所需數量。

四。各締約國對於鴉片之輸入及輸出應適用一九二五年公約第五章中除第十八條外所規定之輸入證書及輸出特許證制度，惟締約國關於其鴉片之輸入及輸出得制定較一九二五年公約第五章所規定者更為嚴格之條件。

第七條

緝獲鴉片之處置

一。除本條所規定者外，所有非法販運而經緝獲之鴉片均應銷燬。

二。締約國得在政府管制下將此項鴉片所含麻醉性物質之全部或一部改製為非麻醉性物質；或將此項鴉片或此項鴉片所製生物鹼之全部或一部撥作政府或在政府管制下之醫藥或科學上用途。

三。第六條第二項(甲)款所列任何生產國而為本議定書締約國者得消費並輸出在其本國境內緝獲之鴉片或以此項鴉片製成之生物鹼。

四。緝獲鴉片其可證明係竊自政府或經政府特許之倉庫者得歸還其合法所有人。

五。凡不准生產鴉片又不准製造鴉片生物鹼之締約國得請由常設委員會之許可，將其本國機關所緝獲鴉片中之特定數量，輸出至製造鴉片生物鹼之締約國國境交換鴉片生物鹼或含有鴉片生物鹼之藥品，或提煉此項鴉片生物鹼，以供其本國醫藥或科學上之需用。但在任何一年內此項輸出鴉片之數量不得超過相等於關係輸出締約國全年所需包括藥用鴉片以及含有鴉片或鴉片生物鹼藥品兩類在內之鴉片量；其剩餘數量，應予銷燬。

第三章。各國政府應提送之情報

第八條

估計書

一。締約國應比照一九三一年公約對於藥品所規定之方式，就其所轄各領土向常設委員會提送關於下列事項之下一年度估計書：

(甲)為供應醫藥及科學上需要必須使用之鴉片數量，包括為製造一九二五年公約第八條定為例外之製劑所需數量在內；

(乙)為製造生物鹼所需之鴉片數量；

(丙)締約國依照第五條規定所擬維持之鴉片貯存品數量，以及為使現有貯存品達到所欲之標準而必須增減之鴉片數量；

(丁)締約國為軍事用途持有貯存品者所擬增加此項貯存品之數量或擬自此項貯存品內移供合法貿易之數量。

二。每一國家或領土之估計總數應為前項(甲)、(乙)兩款所述數量之總和，另加為使前項(丙)、(丁)兩款所稱貯存品達到所欲標準必須增

加之數量或減去上述貯存品超過所欲標準之數量。惟此項增減，非經關係締約國已按時向常設委員會所提送必需之估計書不得核計之。

三。准許生產鴉片之締約國應就其所轄之每一領土每年向常設委員會提送一估計書：儘量準確載明其為收穫鴉片目的擬種植罌粟之地區之面積(以公頃計算)，並根據前五年之鴉片平均產量提具其將可收穫鴉片數量之確實估計。如准許為此項目的種植罌粟之地區不止一處，此項情報應按區分別列明。

四。(甲)本條第一、三兩項所稱估計應用常設委員會隨時制訂之表格填報之。

(乙)每一估計書應在常設委員會所規定日期送達該委員會。常設委員會得為本條第一項所稱之估計書及本條第三項所稱之估計書分別訂定不同之送達日期，並得酌量各締約國收穫季節之不同而對各該國依據本條第三項所提之估計書分別訂定不同之送達日期。

五。每一估計書須附具說明，解釋用以編製估計及據以計算所列各項數量之方法。

六。原送估計如有增減，得提送補充估計書。補充估計書應儘速送達常設委員會，並應附具說明，解釋其修訂理由。本條之規定，除第四項(乙)款及第九項外，於此類補充估計書適用之。

七。估計書應由監察機關審查之。監察機關得徵取續送資料，以使估計完備，或解釋其中之任何一點；並得經關係國家政府之同意，修訂此項估計書。

八。常設委員會對於不適用本議定書之各國或各領土，應請依本議定書之規定編送估計書。

九。如關於任何國家或領土之估計未於常設委員會依本條第四項(乙)款所定日期送達該委員會，應由監察機關儘可能代為編訂之。

十。本條第一項所稱之估計，包括監察機關依本條第九項所編訂之估計，非經補充估計書加以變更，締約各國不得超出之。

十一。倘依本議定書第九條規定或依一九二五年公約第二十二條規定向常設委員會提出

之輸入及輸出報告書顯示向任何國家或領土輸出之鴉片數量超過本條第二項所稱該國或該領土估計總數與其向外輸出數量之和，則常設委員會應立即通知所有締約國。締約國同意在該年度內不再核准向該國或該領土之輸出，惟除：

(甲) 關於該國或該領土之輸入超出數量及增加需要數量業經提送補充估計書者；

(乙) 在特殊情形下，輸出國家認為向該國或該領土之輸出為人道或醫療上所必需者。

第九條

統計

一. 締約國應就其所轄每一領土向常設委員會提送：

(甲) 三月三十一日以前，關於前一年之下列統計：

- (一) 為收穫鴉片而種植罌粟地區之面積以及其所收穫鴉片之數量；
- (二) 消費鴉片之數量即發交零售業或供醫院或合格並經正式准許之人員於執行醫藥業務時配方或施用之數量；
- (三) 製造生物鹼及鴉片製劑所用鴉片之數量，包括製造依據一九二五年及一九三一年公約，無須出口特許證即可輸出一類製劑所需鴉片之數量，不論此項製劑係供國內消費或供輸出之用者；
- (四) 緝獲非法販運鴉片及沒收鴉片之數量，及其處置方法；

(乙) 五月三十一日以前，上年十二月三十一日所持有貯存量之統計；

關於此類貯存量之統計締約國應除去其在一九五三年十二月三十一日為軍事用途而持有之鴉片，唯應包括嗣後所增加之此項鴉片或自此項鴉片中移供合法貿易之任何數量；及

(丙) 在每季結束後四個星期內，有關該季鴉片輸入及輸出數量之每季統計。

二. 第一項所稱統計應用常設委員會所規定之表格並依該委員會所規定之方式填報之。

三. 生產鴉片國家之為本議定書締約國者，如尚未依本項所述辦理，應將一九四六年以來之本條第一項(甲)款(一)所稱統計儘量求其準確，提送常設委員會。

四. 常設委員會應將本條所稱之各項統計，按其所認為適當之形式與間期刊布之。

第十條

提送祕書長之報告書

一. 締約國應向祕書長提送：

(甲) 關於第三條所稱機關之組織及依該條所委派該機關及其他主管當局之任務之報告書；

(乙) 關於依照本議定書所採立法及行政措施之報告書；

(丙) 關於本議定書施行情形之常年報告書。此項報告書應依照委員會所定格式擬製之，並得併入或附於一九三一年公約第二十一條中所指常年報告書之內。

二. 關於前項所開列事項如有重要變更，締約國應向祕書長提送補充情報。

第四章. 國際監督及執行措施

第十一條

行政措施

一. 常設委員會得採取下列措施以監督本議定書之施行：

(甲) 索取情報

常設委員會得密向締約國索取關於實施本議定書之情報並得向關係締約國提供有關實施之適當建議；

(乙) 請求解釋

如常設委員會根據其所獲情報認為本議定書之任何重要規定在任何國家或領土內未經遵行或該國或該領土之鴉片情況有需闡明時，常設委員會應有權密向關係締約國請求解釋；

(丙) 提議補救辦法

常設委員會認為適當時得密向任何政府提請注意其未切實執行本議定書中任何

重要規定之事實或其所轄任何領土內鴉片之嚴重不良情況。常設委員會並得促請該政府研究為應付此項情況所可能採取之補救辦法；

(丁)就地調查

如常設委員會認為就地調查可有助於當地情況之明瞭時，得向關係政府提議由常設委員會指派一調查員或一調查委員會前往該國或該地調查之。倘該政府於常設委員會提議後四個月內不作答覆，應即視為該政府拒絕同意。倘該政府明白表示同意調查，則此項調查應與該政府所派官員會同舉行之。

二．關係締約國應有權在常設委員會依前項(丙)款採取決定以前遣派代表向常設委員會陳述意見。

三．常設委員會依本條第一項(丙)、(丁)兩款所採決定須經常設委員會全體委員過半數之通過。

四．常設委員會公布其依本條第一項(丁)款所採決定或任何與此有關之情報時，如經關係政府請求，亦應公布該政府之意見。

第十二條

執行措施

一．公開宣布

如常設委員會認為某一締約國之不履行本議定書規定嚴重阻礙於該締約國或另一國家所轄任何領土內麻醉性物質之管制時，常設委員會得採取下列措施：

(甲)公開通知

常設委員會得將此事提請所有締約國及理事會注意。

(乙)公開聲明

如常設委員會認為其依上款規定所採行動未獲所期之效果時，得發表聲明，宣告某一締約國違反本議定書所規定之義務，或任何其他國家未曾採取必要措施以防止其所轄任何領土內之鴉片情況危及其他締約國或其他國家所轄領土內麻醉性物質之有效管制。常設委員會發表公開聲明時如經關係政府請求，並應公布該政府之意見。

二．建議禁運

如常設委員會：

(甲)於審核第八條及第九條所稱估計書及統計後認為某一締約國並未切實履行本議定書所規定之義務或任何其他國家嚴重阻礙本議定書之有效施行時，或

(乙)根據其所獲情報，認為任何國家或領土積存過量鴉片或任何國家或領土有成為非法販運中心之虞時，常設委員會得向各締約國建議對該國或該領土之鴉片輸入或輸出或兼對二者施行禁運，其禁運時限或予明定或至常設委員會對該國或該領土之鴉片情況認為滿意時為止。關係國家得依一九二五年公約第二十四條之有關規定將此事提出理事會。

三．強制禁運

(甲)宣布禁運及實施禁運

常設委員會得根據其依本條第二項(甲)款或(乙)款規定所得之結論採取下列措施：

(一)常設委員會得宣告其對該國或該領土之鴉片輸入或輸出或兼對二者擬實施禁運之意向；

(二)倘本項(甲)款(一)所述宣告對情況無所補救時，則常設委員會得實施禁運，但以本條第一項(甲)、(乙)兩款所列較輕措施未曾或勢難改善此種不良情況為條件。此項禁運之時限或予明定或迄常設委員會對於該國或該領土之情況認為滿意時為止。常設委員會應將其決定立即通知關係國家及祕書長。

常設委員會之決定應守祕密；除按本條之明文規定外，非至依本條第三項(丙)款(一)確定禁運生效之時不得宣布。

(乙)申訴

(一)任何國家遇常設委員會決定對該國實行強制禁運時，得於該國接獲關於此項決定之通知日起三十日內，將其擬提出申訴之事以書面暗中

通知祕書長，並於此後三十日內，以書面提出此項申訴之理由；

- (二) 祕書長應於本議定書開始生效時，請求國際法院院長委派一由委員三人及副委員兩人組成之申訴委員會，其委員應由才識優越、公正無私、為各方所信任者充任之。倘國際法院院長告知祕書長謂其不能作此項委派或於接獲上述請求後兩個月內尚未委派時，祕書長應自行委派之。申訴委員會委員任期五年，倘再經委派並得連任。各委員應依祕書長所訂辦法，僅在申訴委員會會議期間支領酬金；
- (三) 申訴委員會委員如有缺額，應依本項(乙)款(二)所規定之程序補足之。
- (四) 祕書長應將本項(乙)款(一)所稱通知書及申訴理由之副本送達常設委員會，同時立即籌開申訴委員會會議，以聽取及決定所提之申訴，並作一切必需準備以便利申訴委員會之工作。祕書長應將常設委員會決定書副本、本項(乙)款(一)所指各通知書副本、常設委員會如有覆文，其覆文副本以及其他一切有關文件，分送申訴委員會各委員；
- (五) 申訴委員會應自行制定其議事規則；
- (六) 申訴國與常設委員會應有權在申訴委員會採取決定前向申訴委員會陳述意見；
- (七) 申訴委員會得維持、變更或推翻常設委員會關於強施禁運之決定。申訴委員會之決定應為有拘束力之最後結斷；此項決定應即送達祕書長；
- (八) 祕書長應將申訴委員會之決定通知申訴國與常設委員會；
- (九) 申訴國倘撤回其申訴時，祕書長應即通知申訴委員會及常設委員會。

(丙) 禁運之執行

- (一) 除依本項(乙)款(一)提出申訴通知之情形外，依本項(甲)款實施之禁運應於常設委員會決定之日起六十日後生效。如有申訴通知提出，則禁運應於撤

回申訴或申訴委員會決定維持全部或部分禁運之日起三十日後生效；

- (二) 一經依本項(丙)款(一)確定禁運生效時，常設委員會應立即將禁運條件通知全體締約國，各締約國應予遵行。

四. 程序上之保障

(甲) 常設委員會依本條所採決定應以常設委員會全體委員之過半數為之；

(乙) 在常設委員會依本條採取決定以前，關係國家應有權遣派代表向常設委員會陳述意見；

(丙) 常設委員會公布其依據本條所採決定或與此有關之任何情報時如經關係政府之請求，亦應公布該政府之意見。常設委員會之決定倘非全體一致之意見，其少數委員之意見亦應予載明。

第十三條

普遍適用

常設委員會於可能時亦得對非本議定書締約國之國家及對依第二十條規定不適用本議定書之領土，採取本章所規定之措施。

第五章. 最後條款

第十四條

實施辦法

締約國應採取一切為充分實施本議定書各項規定所需之立法或其他措施。

第十五條

爭端

一. 締約國明白承認國際法院有權解決關於本議定書之爭端，

二. 除爭端當事國協議採用其他解決方式外，締約國兩國或數國間關於本議定書之解釋或適用問題之爭端經任一爭端當事國之請求，應提請國際法院解決。

第十六條

簽署

任何聯合國會員國、依照理事會訓示被邀參加會議擬定本議定書之任何非會員國、以及由祕書長應理事會之請將本議定書抄本送達之任何其他國家得於一九五三年十二月三十一日以前簽署本議定書；本議定書中、英、法、俄、西文各本同一作準。

第十七條

批准

本議定書須經批准。批准書應交由祕書長存放。

第十八條

加入

聯合國任何會員國、第十六條所指任何非會員國、以及由祕書長應理事會之請將本議定書抄本送達之任何其他非會員國，均得加入本議定書。加入書應交由祕書長存放。

第十九條

過渡辦法

一．任何締約國倘經簽署或交存批准書或加入書時特予聲明，得准許下列事項作為過渡辦法：

(甲) 在其所轄任何領土內使用鴉片於準醫藥用途；

(乙) 生產、輸入或輸出為此種用途之鴉片，其所從輸入或所向輸出之任何國家或領土須於其為上述聲明時向常設委員會指明之；但必須以下列各項為條件：

(一) 當一九五〇年一月一日時鴉片之此種用途在其所聲明之領土內已屬慣常，且為當時該地之所允許；

(二) 不准對非本議定書締約國輸出此種鴉片；

(三) 該締約國擔允在其提出聲明時所指定並至遲不得超過本議定書生效後十五年之期限內，廢除鴉片為準醫藥用途之使用、生產、輸入與輸出。

二．依據本條第一項已提出聲明之任何締約國，除持有第五條所規定之最高貯存量外，得在該項(乙)款(三)所指定之期限內每年持有相等於其在前兩年內為準醫藥用途所消費數量之額外貯存品。

三．任何締約國，倘經於簽署或交存批准書或加入書時特予聲明，而該國於一九五〇年一月一日准許吸食鴉片者，亦得准許二十一歲以上經主管當局於一九五三年九月三十日以前登記之有癮者吸食鴉片，作為另一過渡辦法。

四．援用本條所規定過渡辦法之締約國應：

(甲) 在其依據第十條規定向祕書長提送之常年報告書內加敘其上年度從事廢除鴉片為準醫藥用途之使用、生產、輸入或輸出及其吸食之進展情形。

(乙) 分別就其為準醫藥用途而使用、輸入、輸出及持有之鴉片以及為供吸食用途而使用、及持有之鴉片提送本議定書第八及第九兩條所規定之估計書及統計。

五．(甲) 依據本條規定援用過渡辦法之締約國如未：

(一) 於年終後六個月內就該年度情形提送第四項(甲)款所稱之報告書；

(二) 於第九條規定提送統計之日期屆滿後三個月內提送第四項(乙)款所稱之統計；

(三) 於常設委員會依據第八條訂定之日期屆滿後三個月內提送第四項(乙)款所稱之估計書；

應按其情形，分別由常設委員會或祕書長將此種遲延情事通知該締約國，並請其於接到通知後三個月內補送此項資料。

(乙) 如遇締約國不依照常設委員會或祕書長之請求如期補送資料時，本條所准許之過渡辦法應自補送期限屆滿之日起對該締約國停止適用。

第二十條

適用領土

本議定書對於所有非自治領土、託管領土、殖民地及由任何締約國負責代管其對外關係之

其他非本部領土，均適用之。但依該締約國或非本部領土之憲法或習慣，務須事先徵得非本部領土同意者，該締約國應儘可能在最短期間內設法徵得該非本部領土之必要同意，倘徵得此項同意，並應通知祕書長。本議定書對於此項通知書所列領土自祕書長接獲通知書之日起適用之。倘事先徵得非本部領土同意非屬必要，關係締約國於簽署、批准或加入本議定書時應聲明適用本議定書之非本部領土。

第二十一條

生效

一。本議定書自至少二十五國業已交存批准書或加入書後之第三十日起發生效力，惟此二十五國中至少須包括第六條第二項(甲)款所稱之生產國家及下列製造國家各三國在內：比利時、法蘭西、德意志聯邦共和國、義大利、日本、荷蘭、瑞士、大不列顛及北愛爾蘭聯合王國、美利堅合衆國。

二。本議定書對於在依照本條第一項規定爲本議定書生效所需之批准書或加入書存放以後交存此項文件之國家，應於該國交存批准書或加入書後之第三十日起發生效力。

第二十二條

修改

一。任何締約國得隨時通知祕書長請求修改本議定書。

二。理事會對於此種請求，應於諮商委員會後建議應採之步驟。

第二十三條

退約

一。本議定書自發生效力之日起滿五年後，締約國得向祕書長交存文書宣告退約。

二。本條第一項所稱之退約書應於祕書長收到之日之次年一月一日起發生效力。

第二十四條

廢止

本議定書倘因依據第二十三條所爲退約之結果以致締約國名單不符第二十一條所規定之全部條件時，應即停止生效。

第二十五條

保留

除依第十九條關於准許提出聲明之明文規定，及在第二十條關於領土適用範圍所許限度提出者外，締約國不得對本議定書任何條款提出保留。

第二十六條

祕書長之通知

祕書長應將下列事項通知聯合國所有會員國及第十六、十八兩條所指之其他國家：

(甲) 聯合國鴉片會議結束後各國在本議定書上所爲之簽署以及依據第十六、第十七及第十八各條規定所交存之批准書及加入書；

(乙) 經負責代管其對外關係之國家依據第二十條列爲適用本議定書領土之任何領土；

(丙) 依據第二十一條規定本議定書之開始生效；

(丁) 依據第十九條所定過渡辦法所爲之聲明及通知，其廢止日期及失效日期；

(戊) 依據第二十三條規定提出之退約書；

(己) 依據第二十二條提出修改本議定書之請求；及

(庚) 依據第二十四條規定本議定書停止生效之日期。

本議定書應送交聯合國祕書長存放，其中、英、法、俄、西文各本同一作準。聯合國祕書長應將正式副本分送聯合國所有會員國及本議定書第十八、二十兩條所指之所有其他國家。

爲此，下列代表各秉本國政府正式授予之權，謹簽字於本議定書正本一份，以昭信守。

公曆一九五三年六月二十三日訂於紐約。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ОПИУМУ**

ПРОТОКОЛ

**ОБ ОГРАНИЧЕНИИ И РЕГЛАМЕНТАЦИИ КУЛЬТИВИРОВАНИЯ
РАСТЕНИЯ МАКА, ПРОИЗВОДСТВА ОПИУМА,
МЕЖДУНАРОДНОЙ И ОПТОВОЙ ТОРГОВЛИ ИМ
И ЕГО УПОТРЕБЛЕНИЯ**



ОБЪЕДИНЕННЫЕ НАЦИИ

1962

ПРОТОКОЛ ОБ ОГРАНИЧЕНИИ И РЕГЛАМЕНТАЦИИ КУЛЬТИВИРОВАНИЯ
РАСТЕНИЯ МАКА, ПРОИЗВОДСТВА ОПИУМА, МЕЖДУНАРОДНОЙ И ОПТОВОЙ ТОРГОВЛИ ИМ
И ЕГО УПОТРЕБЛЕНИЯ

ПРЕАМБУЛА

Преисполненные решимости продолжать свои усилия по борьбе с наркоманией и незаконным оборотом наркотиков и сознавая, что только при тесном сотрудничестве между всеми Государствами эти усилия могут привести к желаемым результатам,

памятуя, что целый ряд международных актов был направлен на развитие действительной системы контроля над наркотиками, и движимые желанием усилить этот контроль как в национальном, так и в международном плане,

принимая во внимание, однако, необходимость ограничить медицинскими и научными потребностями и регламентировать производство сырых материалов, из которых получают натуральные наркотические лекарства, и сознавая, что наиболее срочными проблемами являются проблемы контроля над разведением мака и производством опиума,

Договаривающиеся Стороны,

решили заключить для этих целей Протокол, *согласились* о нижеследующем:

ГЛАВА I

ОПРЕДЕЛЕНИЯ

Статья 1

Определения

Поскольку в отдельных случаях определено не указано иное или, из контекста не видно обратное, помещенные ниже определения относятся ко всем постановлениям настоящего Протокола:

«Конвенция 1925 года» обозначает международную Конвенцию по опиуму, подписанную в Женеве 19 февраля 1925 года, с изменениями, внесенными в нее Протоколом от 11 декабря 1946 года;

«Конвенция 1931 года» обозначает Конвенцию об ограничении производства и о регламентации распределения наркотических средств, подписанную в Женеве 13 июля 1931 года, с изменениями, внесенными в нее Протоколом от 11 декабря 1946 года;

«Комитет» обозначает Постоянный центральный комитет, созданный на основании статьи 19 Конвенции 1925 года;

«Контрольный орган» обозначает Контрольный орган, созданный на основании статьи 5 Конвенции 1931 года;

«Комиссия» обозначает Комиссию по наркотическим средствам Экономического и Социального Совета Организации Объединенных Наций;

«Совет» обозначает Экономический и Социальный Совет Организации Объединенных Наций;

«Генеральный Секретарь» обозначает Генерального Секретаря Организации Объединенных Наций;

«Мак» обозначает растение *Papaver somniferum* L. и всякий другой вид *Papaver*, могущий быть использованным для добывания опиума;

«Маковая солома» обозначает все части скошенного мака (кроме семян), из которых могут быть извлекаемы наркотики;

«Опиум» обозначает свернувшийся сок мака в каком бы то ни было виде, включая опиум-сырец, медицинский опиум и опиум для курения, но за исключением галеновых препаратов;

«Производство» обозначает разведение мака в целях сбора опиума;

«Складские запасы» обозначают общее количество опиума, законно имеющегося на территории данного государства, за исключением 1) опиума, имеющегося на руках у розничных аптекарей и учреждений или у сведущих лиц при законном осуществлении ими лечебных или научных функций и 2) опиума, принадлежащего правительству этого государства или находящегося под его контролем и предназначенного для военных целей;

«Территория» обозначает любую часть данного государства, трактуемую как отдельная единица при применении системы ввозных свидетельств и вывозных разрешений, предусмотренной Конвенцией 1925 года;

«Вывоз» и «ввоз» обозначают, в их соответствующих значениях, фактическую передачу опиума от одного государства другому государству или с одной территории на другую территорию того же самого государства.

ГЛАВА II

РЕГЛАМЕНТАЦИЯ ПРОИЗВОДСТВА И УПОТРЕБЛЕНИЯ ОПИУМА И ТОРГОВЛИ ИМ

Статья 2

Употребление опиума

Стороны обязуются ограничить употребление опиума исключительно медицинскими и научными потребностями.

Статья 3

Контроль в Государствах, производящих опиум

В целях контролирования производства и употребления опиума, а также торговли им:

1. Всякое Государство, производящее опиум, создает, если оно этого уже раньше не сделало, и содержит одно или несколько правительственных бюро (обозначаемых в дальнейшем в настоящей статье термином «Бюро») для выполнения функций, возложенных на него или на них в настоящей статье. Функции, предусмотренные в пунктах 2 и 6 настоящей статьи, выполняются единым Бюро, если это допускается Конституцией заинтересованного Государства.

2. Производство должно быть ограничено районами, указанными Бюро или другими компетентными правительственными органами.

3. Заниматься производством будет разрешено только земледельцам, имеющим лицензию от Бюро или других компетентных правительственных органов.

4. Всякая лицензия должна точно определять площадь, на которой разрешается разведение мака.

5. От всех земледельцев, разводящих мак, будет требоваться, чтобы они сдавали Бюро весь свой сбор опиума. Бюро покупает урожай опиума и насколько возможно скорее вступает в фактическое владение им.

6. Бюро или другие компетентные правительственные органы будут иметь исключительное право ввозить и вывозить опиум, вести оптовую торговлю им и держать складские запасы опиума кроме тех, которые находятся на руках у фабрикантов, имеющих разрешение на изготовление алкалоидов из опиума.

7. Ничто, сказанное в настоящей статье, не должно считаться как наносящее ущерб ранее принятым на себя какой-нибудь Стороной обязательствам или законам, изданным ею в соответствии с

существующими Конвенциями, относящимися к контролю над разведением мака.

Статья 4

Контроль над культурой мака, предназначенной для целей, иных чем производство опиума

Всякая Сторона, которая разрешает разведение и использование мака для целей, иных чем производство опиума, безразлично разрешает ли она или нет производство опиума, обязуется:

а) издать все такие законы или постановления, которые необходимы, дабы обеспечить,

I) что опиум не добывается из растений мака, разводимых для целей иных, чем производство опиума; и

II) что изготовление наркотических веществ из маковой соломы надлежаще контролируется;

б) сообщать Генеральному Секретарю текст всех законов или постановлений, изданных с этой целью; и

с) сообщать ежегодно Комитету, в установленный им срок, статистические сведения относительно маковой соломы, ввезенной или вывезенной для какой бы то ни было цели в течение предыдущего года.

Статья 5

Ограничение складских запасов

В целях ограничения количества производимого в мире опиума медицинскими и научными потребностями:

1. Стороны регламентируют производство, вывоз и ввоз опиума таким образом, чтобы обеспечить, что складские запасы, имеющиеся у какой-либо Стороны, не будут в любом году на 31 декабря превышать следующих количеств:

а) в случае одного из производящих опиум Государств, перечисленных в подпункте а пункта 2 статьи 6, — все количество опиума, вывезенное этим Государством для медицинских и научных целей, и количество опиума, использованное в пределах этого Государства для изготовления алкалоидов в течение любых двух лет, плюс половина количества использованного для изготовления алкалоидов и вывезенного в любом другом году, по выбору этой Стороны, при условии, что выбранные таким образом годы не должны включать какой-либо год ранее 1 января 1946 года. Всякая такая Сторона будет иметь право выбирать разные периоды для исчисления количеств вывезенных, с одной стороны, и количеств использованных, с другой;

б) в случае любой Стороны, кроме указанных в подпункте *a* настоящего пункта, которая, с учетом постановлений Конвенций 1925 и 1931 гг., поскольку они применимы к этой Стороне, разрешает изготовление алкалоидов опиума — ее нормальные потребности за двухгодичный период. Размеры этих потребностей устанавливаются Комитетом;

с) в случае всякой другой Стороны — общее количество опиума, потребленного ею в течение предыдущих пяти лет.

2. а) Если одно из производящих опиум Государств, указанных в подпункте *a* пункта 1 настоящей статьи, решает прекратить производство опиума для вывоза и желает быть выключенным из категории производящих опиум Государств, установленной на основании подпункта *a* пункта 2 статьи 6, оно должно сделать в этом смысле заявление Комитету в момент наступления срока ближайшей годовой нотификации, согласно подпункту *b* пункта 3 настоящей статьи. Всякая Сторона, с момента такого заявления, не рассматривается больше для целей настоящего Протокола Государством, упомянутым в подпункте *a* пункта 2 статьи 6, и не может быть вновь включено в эту категорию. По получении такого заявления Комитет включает заинтересованное Государство, в зависимости от случая, в категорию, указанную в подпункте *b* или в подпункте *c* пункта 1 настоящей статьи и уведомляет о том всех других участников настоящего Протокола. Для настоящего Протокола всякое такого рода изменение категории становится действительным в день нотификации Комитетом;

б) процедура, изложенная в подпункте *a* настоящего пункта, применяется также и в отношении всякого заявления со стороны любой Стороны, желающей быть перенесенной из категории, указанной в подпункте *b* пункта 1 настоящей статьи, в категорию, предусмотренную в подпункте *c* пункта 1 настоящей статьи, или наоборот, причем, однако, в этих случаях Сторона, о которой идет речь, может, по ее просьбе, быть вновь включена в свою прежнюю категорию.

3. а) Количества опиума, указанные в подпунктах *a* и *c* пункта 1 настоящей статьи, исчисляются на основании статистических данных, установленных Комитетом в своих годовых докладах, включая данные за период времени, оканчивающийся 31 декабря предыдущего года, опубликованные впоследствии;

б) всякая Сторона, к которой относится подпункт *a* или *b* пункта 1 настоящей статьи, уведомляет Комитет ежегодно, в зависимости от случая, о:

1) периодах времени, которые она выбрала в соответствии с подпунктом *a* пункта 1 настоящей статьи, или о

II) количестве опиума, которое она желает, чтобы оно считалось ее нормальной потребностью для определения Комитетом в соответствии с подпунктом *b* пункта 1 настоящей статьи;

с) нотификация, предусмотренная в предыдущем подпункте, должна быть получена Комитетом не позднее первого августа года, предшествующего дате, к которой она относится;

д) если Сторона, от которой требуется препроводить нотификацию в соответствии с подпунктом *b* настоящего пункта, не сделает этого в срок, Комитет, не нарушая постановлений следующего подпункта, примет данные, содержащиеся в последней относящейся сюда нотификации этой Стороны. Если, однако, Комитет никогда не получал соответствующей нотификации от заинтересованной Стороны, он, без новой консультации с этой Стороной, но с должным учетом имеющейся в его распоряжении информации, целей настоящего Протокола и интересов указанной Стороны, в зависимости от случая, либо

1) выберет периоды времени, указанные в подпункте *a* пункта 1 настоящей статьи, либо

II) определит нормальные потребности, указанные в подпункте *b* пункта 1 настоящей статьи;

е) если Комитет получает нотификацию после срока, установленного в подпункте *c* настоящего пункта, он может действовать, как если бы эта нотификация была получена вовремя;

г) Комитет ежегодно уведомляет:

1) каждую Сторону, указанную в подпункте *a* пункта 1 настоящей статьи, относительно годов, выбранных в соответствии с этим подпунктом или подпунктами *d* и *e* пункта 3 настоящей статьи;

II) каждую Сторону, указанную в подпункте *b* пункта 1 настоящей статьи, о количестве опиума, которое он считает как представляющее нормальные потребности данной Стороны в соответствии с указанным подпунктом;

г) Комитет посылает нотификации, указанные в подпункте *f* настоящего пункта, не позднее 15 декабря года, предшествующего дате, к которой относятся содержащиеся там данные.

4. а) В отношении Государств, которые будут Сторонами настоящего Протокола в день вступления его в силу, постановления пункта 1 настоящей

статьи становятся действительными, начиная с 31 декабря года, следующего за годом вступления Протокола в силу;

б) в отношении всякого другого Государства постановления пункта 1 настоящей статьи становятся действительными, начиная с 31 декабря года, следующего за годом, в котором означенное Государство станет участником Протокола.

5. а) Если Комитет считает, что налицо имеются исключительные обстоятельства, он может, на условиях, которые будут им указаны и на установленный им период времени, освободить ту или другую Сторону от выполнения предусмотренных в пункте 1 настоящей статьи требований касательно максимального уровня складских запасов опиума;

б) если в момент вступления в силу настоящего Протокола какое-нибудь из производящих опиум Государств, о которых говорится в подпункте а пункта 2 статьи 6, будет иметь складские запасы опиума в количестве, превышающем максимальный уровень, разрешенный подпунктом а пункта 1 настоящей статьи, Комитет при пользовании своим правом усмотрения должен считаться с этим фактом, дабы избежать хозяйственных затруднений в этом Государстве, которые наступили бы в результате слишком быстрого сокращения складских запасов опиума до максимального уровня, установленного подпунктом а пункта 1 настоящей статьи.

Статья 6

Международная торговля опиумом

1. Стороны обязуются ограничить ввоз и вывоз опиума исключительно медицинскими и научными целями.

2. а) Не нарушая постановлений пункта 5 статьи 7, Стороны не будут разрешать ввоз и вывоз опиума, кроме опиума, произведенного в одном из нижеследующих Государств, которое к моменту ввоза или вывоза, о котором идет речь, будет участником настоящего Протокола, а именно в:

Болгарии
Греции
Индии
Иране
Союзе Советских
Социалистических
Республик
Турции
Югославии

б) Стороны не должны разрешать ввоза опиума с территории любого Государства, не являющегося участником настоящего Протокола.

3. Несмотря на постановления подпункта а пункта 2 настоящей статьи, всякая Сторона может, исключительно для своего внутреннего потребления, разрешать между своими территориями ввоз и вывоз опиума, произведенного на одной из этих территорий в количестве, не превышающем ее годовой потребности.

4. Стороны будут применять к ввозу и вывозу опиума систему ввозных свидетельств и вывозных разрешений, предусмотренную в главе V Конвенции 1925 года, за исключением статьи 18 этой главы. Всякая Сторона может, однако, применять в отношении своего вывоза и ввоза опиума более ограничительные условия, чем те, которые требуются главой V Конвенции 1925 года.

Статья 7

Использование задержанного опиума

1. Если в настоящей статье не указано иное, весь опиум, задержанный вследствие незаконного оборота, подлежит уничтожению.

2. Всякая Сторона может, целиком или частично, под правительственным контролем переработать содержащиеся в задержанном опиуме наркотические вещества в вещества ненаркотические или оставить за собой, целиком или частично, этот опиум или изготовленные из него алкалоиды для медицинского или научного использования правительством или под его контролем.

3. Всякое производящее опиум Государство, значащееся в подпункте а пункта 2 статьи 6 и являющееся Стороной настоящего Протокола, может потреблять и вывозить задержанный на его территории опиум или изготовленные из последнего алкалоиды.

4. Задержанный опиум, в отношении которого было установлено, что он украден у правительства или со склада, имеющего лицензию, может быть возвращен его законному владельцу.

5. Сторона, которая не разрешает ни производства опиума, ни изготовления опийных алкалоидов, может получить от Комитета разрешение вывезти в обмен за опийные алкалоиды или лекарственные вещества, содержащие опийные алкалоиды, или для цели извлечения этих алкалоидов для собственных медицинских или научных потребностей данной Стороны, определенное количество задержанного ее властями опиума на территорию Стороны, изготавливающей опийные алкалоиды. Количество вывезенного таким образом опиума не должно превышать опийный эквивалент годовых потребностей заинтересованной вывозящей Стороны, как в форме медицинского опиума, так и в форме ле-

карственных веществ, содержащих опиум или его алкалоиды; всякий излишек подлежит уничтожению.

ГЛАВА III

СВЕДЕНИЯ, ПРЕДСТАВЛЯЕМЫЕ ПРАВИТЕЛЬСТВАМИ

Статья 8

Исчисления

1. Каждая Страна должна способом, аналогичным предусмотренному для «лекарственных веществ» Конвенцией 1931 года, препровождать Комитету по каждой из своих территорий исчисления на ближайший год о:

а) количестве опиума, потребного для использования в качестве такового для медицинских и научных нужд, включая количество, требуемое для изготовления препаратов, изъятых на основании статьи 8 Конвенции 1925 года;

б) количестве опиума, требуемого для изготовления алкалоидов;

с) количестве складских запасов, которые она, с учетом постановлений статьи 5, предполагает держать у себя, и количестве опиума, которое необходимо добавить к существующим складским запасам или на которое желательно их уменьшить, дабы довести эти запасы до желательного уровня;

д) количествах опиума, которые она предполагает добавить к своим складским запасам, могущим быть у нее для военных целей, или которые она предполагает изъять оттуда для передачи их в законный торговый оборот.

2. Под итогом исчислений для каждой страны или территории понимается сумма количеств, указанных в подпунктах *a* и *b* предыдущего пункта, увеличенная на количество, необходимое для доведения складских запасов, указанных в подпунктах *c* и *d* того же пункта, до желательного уровня, или уменьшенная на то количество, на которое эти запасы превышали бы этот уровень. Однако это увеличение или это уменьшение принимается в расчет лишь поскольку заинтересованные Стороны представили в надлежащее время Комитету необходимые исчисления.

3. Каждая Страна, разрешающая производство опиума, препровождает Комитету ежегодно по каждой из своих территорий исчисления, как можно точнее, размеров площади (в гектарах), на которой она предполагает разводить мак в целях сбора опиума, а также исчисления приблизительного количества опиума, намеченного к сбору, основанные на

среднем выходе опиума за последние пять лет. Если разведение мака для этих целей разрешается больше чем в одном районе, эти сведения представляются отдельно по каждому району.

4. а) Исчисления, о которых говорится в пунктах 1 и 3 настоящей статьи, представляются по форме, время от времени устанавливаемой Комитетом.

б) Каждое исчисление должно быть отправлено с таким расчетом, чтобы оно могло быть получено Комитетом к установленному им сроку. Комитет может устанавливать разные сроки для представления исчислений, указанных в пункте 1 настоящей статьи с одной стороны, и для тех исчислений, которые указаны в ее пункте 3, с другой; Комитет может также, учитывая различное время сбора урожая, установить разные сроки для исчислений, представляемых Сторонами на основании пункта 3 настоящей статьи.

5. Каждое исчисление должно сопровождаться изложением метода, при помощи которого оно было составлено и на основании которого были исчислены различные показанные там количества.

6. Стороны могут представлять дополнительные исчисления, либо уменьшающие, либо увеличивающие первоначальные исчисления; такие дополнительные исчисления посылаются Комитету без задержки вместе с объяснением причины, вызвавшей необходимость внесения изменений. Постановления настоящей статьи, за исключением подпункта *b* пункта 4 и пункта 9, применяются к этим дополнительным исчислениям.

7. Исчисления рассматриваются Контрольным органом, который может затребовать всякие дополнительные сведения либо для пополнения исчисления, либо для пояснения любых содержащихся там данных и может, с согласия заинтересованного правительства, изменить эти исчисления.

8. Комитет будет требовать в отношении стран или территорий, к которым настоящий Протокол не применяется, исчислений, устанавливаемых согласно постановлениям настоящего Протокола.

9. Если в отношении какой-либо страны или территории исчисления не будут получены Комитетом к сроку, указанному им на основании подпункта *b* пункта 4 настоящей статьи, эти исчисления устанавливаются, по мере возможности, Контрольным комитетом.

10. Исчисления, о которых говорится в пункте 1 настоящей статьи, включая исчисления, устанавливаемые Контрольным комитетом в соответствии с пунктом 9 настоящей статьи, не должны превышать Сторонами, если и до тех пор пока они

не будут изменены дополнительными исчислениями.

11. Если из представленных Комитету на основании статьи 9 настоящего Протокола или статьи 22 Конвенции 1925 года сведений относительно ввоза и вывоза представляется, что количество опиума, вывезенного в какую-либо страну или на какую-либо территорию, превышает общий итог исчислений по данной стране или территории, как он определен в пункте 2 настоящей статьи, увеличенный на количества, показанные как вывезенные, то Комитет немедленно уведомляет об этом все Стороны. Стороны соглашаются, что они не будут разрешать в течение означенного года нового вывоза в эту страну или на эту территорию, за исключением:

а) случаев, когда по данной стране или территории будет представлено дополнительное исчисление как в отношении количества, ввезенного сверх нормы, так и в отношении испрашиваемого дополнительного количества; или

б) редких случаев, когда вывоз, по мнению вывозящей Стороны, важен в гуманитарных интересах или для лечения больных.

Статья 9

Статистические сведения

1. Стороны будут представлять Комитету по каждой из своих территорий:

а) не позднее 31 марта — статистические сведения, относящиеся к предыдущему году и показывающие:

- I) размер площади разведения мака для сбора опиума и количество собранного на ней опиума;
- II) количество потребленного опиума, т. е. количество опиума, доставленного для розничной продажи или для выдачи его или назначения в госпиталях или сведущими и имеющими надлежащее разрешение лицами при исполнении ими своих профессиональных или медицинских обязанностей;
- III) количество опиума, использованного для изготовления алкалоидов и опийных препаратов, включая количество, требуемое для изготовления препаратов, для вывоза которых не требуется вывозных разрешений, безразлично, предназначены ли эти препараты для внутреннего потребления или для вывоза в соответствии с Конвенциями 1921 и 1931 гг.;
- IV) количество опиума, задержанного вследствие незаконного оборота, а также какое

количество было использовано и способ использования;

б) не позднее 31 мая — статистические сведения, показывающие складские запасы, имевшиеся на 31 декабря предыдущего года; статистические сведения, касающиеся этих складских запасов, не должны включать опиум, имевшийся у данной Стороны для военных целей на 31 декабря 1953 года, но должны включать всякие количества, добавленные впоследствии к этому опиуму или выданные из складских запасов для целей законной торговли; и

с) не позднее четырех недель по окончании периода, к которому они относятся — квартальные статистические сведения, показывающие количества ввезенного и вывезенного опиума.

2. Статистические сведения, указанные в пункте 1, должны представляться на таких форменных бланках и таким способом, которые будут определены Комитетом.

3. Производящие опиум Государства, являющиеся Сторонами настоящего Протокола, представляют Комитету, если они этого уже раньше не сделали, насколько возможно точные статистические сведения, указанные в абзаце I подпункта а пункта 1 настоящей статьи, за 1946 и последующие годы.

4. Комитет должен опубликовывать указанные в настоящей статье статистические сведения в такой форме и с такими промежутками, как он сочтет целесообразным.

Статья 10

Доклады Генеральному Секретарю

1. Стороны представляют Генеральному Секретарю:

а) доклад об организации Бюро, указанного в статье 3, и о функциях, возложенных на него на основании этой статьи, равно как и о функциях, возложенных на основании статьи 3 на другие компетентные органы, если это имело место;

б) доклад о законодательных и административных мерах, принятых в соответствии с постановлениями настоящего Протокола;

с) годовой доклад относительно функционирования настоящего Протокола. Этот доклад должен быть составлен по форме, указанной Комиссией и может быть включен в годовой доклад, предусмотренный статьей 21 Конвенции 1931 года, или приложен к нему.

2. Стороны кроме того представляют Генеральному Секретарю дополнительную информацию относительно любых важных изменений, касающихся вопросов, изложенных в предыдущем пункте.

ГЛАВА IV

МЕЖДУНАРОДНЫЕ МЕРЫ НАДЗОРА И МЕРЫ ПРИНУЖДЕНИЯ

Статья 11

Административные меры

1. Для надзора над выполнением постановлений настоящего Протокола Комитет может принять следующие меры:

а) *Требование сведений*

Комитет может требовать конфиденциально у Сторон представления сведений относительно выполнения постановлений настоящего Протокола и в связи с этим делать заинтересованным Сторонам соответствующие предложения.

б) *Требование объяснений*

Если на основании сведений, имеющихся в его распоряжении, Комитет полагает, что какое-нибудь важное постановление настоящего Протокола не соблюдается в какой-нибудь стране или на какой-нибудь территории, или что существующее там положение с опиумом требует разъяснения, Комитет имеет право требовать конфиденциально объяснения от заинтересованной Стороны.

с) *Предложение о принятии коррективных мер*

Если Комитет считает это целесообразным, он может конфиденциально обратить внимание того или другого правительства на невыполнение им в значительной мере какого-нибудь важного постановления настоящего Протокола или на весьма неудовлетворительное положение с опиумом на какой-нибудь из территорий, находящейся под контролем этого правительства. Комитет может потребовать у означенного правительства выяснить возможность принятия коррективных мер, требуемых этим положением.

д) *Обследование на местах*

Если Комитет считает, что обследование на месте помогло бы разъяснить положение, он может предложить заинтересованному правительству послать в страну или на территорию, о которой идет речь, лицо или следственную комиссию, назначаемую Комитетом. В случае неполучения от этого правительства в течение четырех месяцев ответа на предложение Комитета, молчание рассматривается как отказ дать свое согласие. Если означенное правительство дает свое ясно выраженное согласие на обследование, последнее проводится в сотрудниче-

стве с должностными лицами, назначенными этим правительством.

2. Заинтересованная Сторона правомочна сделать через посредство своего представителя заявление перед Комитетом до принятия им решения на основании подпункта с предыдущего пункта.

3. Решения, принимаемые согласно подпунктам с и d пункта 1 настоящей статьи принимаются большинством всех членов, входящих в состав Комитета.

4. Если Комитет публикует решения, принятые согласно подпункту d пункта 1 настоящей статьи или любую относящуюся сюда информацию, он должен опубликовать также и взгляды заинтересованного правительства, если последнее того требует.

Статья 12

Меры принуждения

1. *Публичные заявления*

Если Комитет находит, что невыполнение какой-нибудь Стороной постановлений настоящего Протокола серьезно препятствует контролю над наркотиками на какой-нибудь территории этой Стороны или на какой-нибудь территории другого Государства, он может принять следующие меры:

а) *Публичное уведомление*

Комитет может обратить внимание всех Сторон и Совета на данное обстоятельство.

б) *Публичные заявления*

Если Комитет полагает, что меры, принятые им согласно предыдущему подпункту, не дали желаемых результатов, он может опубликовать заявление о том, что данная Сторона нарушила свои обязательства, принятые ею на себя по условиям настоящего Протокола, или что любое другое Государство не приняло необходимых мер дабы не допустить, чтобы положение с опиумом на какой-нибудь из его территорий создало угрозу осуществлению эффективного контроля над наркотиками на одной или нескольких территориях других Сторон или Государств. Если Комитет делает публичное заявление, он должен опубликовать также взгляды заинтересованного правительства, если последнее того требует.

2. *Рекомендация эмбарго*

Если Комитет находит

а) в результате изучения исчислений и статистических сведений, представленных на основании статей 8 и 9, что какая-нибудь Сторона не выпол-

вила в значительной степени принятых ею на себя обязательств по условиям настоящего Протокола, или что любое другое Государство серьезно мешает эффективному проведению в жизнь Протокола; или,

б) что на основании сведений, которыми он располагает, в какой-нибудь стране или на какой-нибудь территории сосредотачиваются чрезмерные количества опиума или имеется опасность, что эта страна или территория грозит стать центром незаконного оборота,

он может рекомендовать Сторонам наложить эмбарго на ввоз опиума в данную страну или на данную территорию, или на вывоз опиума из данной страны или с данной территории, или одновременно как на ввоз, так и вывоз, либо на установленный срок, либо до тех пор, пока он не будет удовлетворен в отношении положения с опиумом в стране или на территории, о которой идет речь. Заинтересованное Государство имеет право поставить этот вопрос перед Советом согласно относящимся сюда постановлениям статьи 24 Конвенции 1925 года.

3. Обязательное эмбарго

а) Объявление о наложении эмбарго и наложение такового

Основываясь на выводах, сделанных при условиях, изложенных в подпунктах *a* и *b* пункта 2 настоящей статьи, Комитет может принять следующие меры:

- 1) Комитет может объявить о своем намерении наложить эмбарго на ввоз опиума из данной страны или с данной территории или на вывоз опиума в данную страну или на данную территорию, или одновременно как на ввоз, так и вывоз;
- II) если упомянутое в абзаце I подпункта *a* настоящего пункта заявление не дает благоприятных результатов, Комитет может наложить эмбарго, при условии, что меры менее серьезного характера, изложенные в подпунктах *a* и *b* пункта 1 настоящей статьи, не исправили или едва ли могут исправить неудовлетворительное положение. Эмбарго может быть наложено либо на определенный срок, либо до тех пор, пока Комитет не будет удовлетворен положением в этой стране или на этой территории. Комитет немедленно уведомляет означенную Сторону и Генерального Секретаря о своем решении. Решение о наложении эмбарго должно носить конфиденциальный характер и, за исключением случаев, особо предусмотренных в настоящей

статье, не должно объявляться, пока не будет установлено в соответствии с абзацем I подпункта *c* пункта 3 настоящей статьи, что указанное эмбарго вступает в силу.

б) Апелляция

- I) Государство, в отношении которого принято решение о наложении на него обязательного эмбарго, может в течение тридцати дней, считая со дня получения им этого решения, конфиденциально в письменной форме уведомить Генерального Секретаря о своем намерении апеллировать и может, в течение следующих тридцати дней, представить в письменной форме основания для такой апелляции;
- II) в момент вступления в силу настоящего Протокола Генеральный Секретарь должен обратиться с просьбой к Председателю Международного Суда назначить Апелляционный комитет в составе трех членов и двух заместителей, которые, благодаря своей компетентности, объективности и незаинтересованности, пользовались бы общим доверием. Если Председатель Международного Суда уведомляет Генерального Секретаря, что он не может сделать это назначение, или если он не делает его в течение двух месяцев, считая со дня получения им соответствующей о том просьбы, Генеральный Секретарь должен сам сделать это назначение. Срок полномочий членов Апелляционного комитета — пять лет, причем всякий член Комитета может быть назначаем вновь. Члены Апелляционного комитета получают, согласно условиям, выработанным Генеральным Секретарем, вознаграждение лишь за время заседаний Апелляционного комитета;
- III) вакансии в Апелляционном комитете замещаются в соответствии с процедурой, изложенной в абзаце II подпункта *b* настоящего пункта;
- IV) Генеральный Секретарь препровождает Комитету копии письменной нотификации и изложение оснований для апелляции, указанных в абзаце I пункта *b*, и безотлагательно озабочивается о созыве заседания Апелляционного комитета для заслушивания и вынесения решения по апелляции, и принимает все меры, необходимые для обеспечения работы Апелляционного комитета. Он должен снабдить членов Апелляционного комитета копиями решения Комитета,

сообщениями, упомянутыми в абзаце I подпункта *b* выше, ответом Комитета, если таковой имеется, и всеми другими относящимися сюда документами;

- V) Апелляционный комитет сам устанавливает свои правила процедуры;
- VI) подавшее апелляцию Государство и Комитет имеют право выступить с заявлением в Апелляционном комитете до вынесения им своего решения;
- VII) Апелляционный комитет может утвердить, видоизменить или аннулировать решения Комитета, относящиеся к наложению эмбарго. Решение Апелляционного комитета является окончательным и обязательным и должно быть немедленно сообщено Генеральному Секретарю;
- VIII) Генеральный Секретарь должен сообщить решение Апелляционного комитета подавшему апелляцию Государству и Комитету;
- IX) если подавшее апелляцию Государство берет обратно свою апелляцию, Генеральный Секретарь уведомляет об этом Апелляционный комитет и Комитет.

с) *Выполнение эмбарго*

- I) Эмбарго, наложенное в соответствии с подпунктом *a* настоящего пункта, вступает в силу спустя шестьдесят дней после вынесения решения Комитетом, если не поступит уведомления об апелляции, в соответствии с абзацем I подпункта *b* настоящего пункта, в каком случае эмбарго вступает в силу спустя тридцать дней после взятия обратно апелляции или после решения Апелляционного комитета, подтверждающего эмбарго в целом или частично.
- II) Как только будет установлено в соответствии с абзацем I подпункта *c* настоящего пункта, что эмбарго вступает в силу, Комитет уведомляет все Стороны об условиях эмбарго, и Стороны должны соблюдать таковые.

4. *Процедурные гарантии*

а) Постановления Комитета, принятые в соответствии с настоящей статьей, выносятся большинством голосов всех членов, входящих в состав Комитета;

б) заинтересованное Государство имеет право сделать через своего представителя заявление в Комитете до вынесения решения на основании настоящей статьи;

с) если Комитет публикует решение, принятое на основании настоящей статьи или всякую относящуюся сюда информацию, он должен также опубликовать взгляды заинтересованного правительства, если последнее того требует. Если решение Комитета вынесено не единогласно, мнение меньшинства также должно быть изложено.

Статья 13

Повсеместное применение

Комитет может, поскольку это позволяют обстоятельства, принимать указанные в настоящей главе меры также и в отношении Государств, не являющихся участниками настоящего Протокола, и в отношении территорий, к которым согласно статье 20 настоящий Протокол не применяется.

ГЛАВА V

ЗАКЛЮЧИТЕЛЬНЫЕ СТАТЬИ

Статья 14

Меры по проведению в жизнь Протокола

Стороны примут все законодательные и административные меры, необходимые для того, чтобы сделать полностью действительными постановления настоящего Протокола.

Статья 15

Споры

1. Стороны определенно признают, что Международный Суд является компетентным для разрешения споров, касающихся настоящего Протокола.

2. Если заинтересованные Стороны не договорятся о другом способе разрешения, всякий спор между двумя или несколькими Сторонами, касающийся толкования или применения настоящего Протокола, должен передаваться по требованию любой из спорящих Сторон на разрешение Международного Суда.

Статья 16

Подписание

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, будет открыт для подписания до 31 декабря 1953 года от имени всякого Государства-члена Организации Объединенных Наций и всякого Государства, не состоя-

щего членом Организации Объединенных Наций, приглашенного, согласно инструкциям Совета, принять участие на Конференции, составившей настоящий Протокол, и любого другого Государства, которому Генеральный Секретарь, по предложению Совета, пошлет копию настоящего Протокола.

Статья 17

Ратификация

Настоящий Протокол подлежит ратификации. Ратификационные грамоты будут сданы на хранение Генеральному Секретарю.

Статья 18

Присоединение

Настоящий Протокол будет открыт для присоединения от имени всякого Государства-члена Организации Объединенных Наций или всякого Государства, не состоящего членом Организации Объединенных Наций, упомянутого в статье 16, или всякого другого Государства, которому Генеральный Секретарь, по предложению Совета, пошлет копию настоящего Протокола. Акты о присоединении сдаются на хранение Генеральному Секретарю.

Статья 19

Переходные мероприятия

1. В качестве переходной меры, всякая Сторона может, при условии, что ею было сделано определенное заявление в этом смысле в момент подписания или сдачи на хранение ее акта ратификации или присоединения, разрешить:

а) употребление на любой из своих территорий опиума для квазимедицинских целей;

б) производство, ввоз или вывоз опиума для этих целей из любого Государства или территории или в любое Государство или на любую территорию, указанные Комитету в момент представления вышеуказанного заявления при условии, что:

- I) 1 января 1950 года такое употребление, ввоз или вывоз опиума было традиционным явлением на территории, в отношении которой сделано заявление, и было там разрешено на это число;
- II) никакой вывоз не должен разрешаться в Государство, не являющееся участником настоящего Протокола, и что
- III) данная Сторона обязуется в течение срока, который будет ею определен в момент за-

явления и который ни в коем случае не должен быть продлен свыше пятнадцати лет после вступления в силу настоящего Протокола, прекратить употребление, производство, ввоз и вывоз опиума для квазимедицинских целей.

2. Всякая Сторона, сделавшая заявление на основании пункта 1 настоящей статьи, имеет право в течение периода времени, указанного в абзаце III подпункта б, иметь в наличии в каждом году сверх максимальных складских запасов, предусмотренных в статье 5, запасы, равные количеству, потребленному для квазимедицинских целей в течение двух предшествующих лет.

3. Всякая Сторона может также в виде переходной меры, при условии, что она сделала в этом смысле определенное заявление в момент подписания или сдачи на хранение своего акта о ратификации или присоединении, разрешить курение опиума наркоманам не моложе двадцати одного года, зарегистрированным подлежащими властями с этой целью до 30 сентября 1953 года, при условии, что на 1 января 1950 года курение опиума было разрешено заинтересованной Стороной.

4. Всякая Сторона, ссылающаяся на переходные мероприятия на основании настоящей статьи, должна:

а) включать в годовой доклад, представляемый Генеральному Секретарю согласно статье 10, отчет об успехах, достигнутых за предыдущий год в направлении прекращения употребления, производства, ввоза или вывоза опиума для квазимедицинских целей и опиума для курения;

б) представлять отдельно в отношении опиума использованного, ввезенного, вывезенного и имеющегося в наличии для квазимедицинских целей, а также в отношении опиума использованного и имеющегося в наличии для целей курения, такие исчисления и статистические сведения, которые должны быть представляемы на основании статей 8 и 9 настоящего Протокола.

5. а) Если Сторона, ссылающаяся на переходные мероприятия согласно настоящей статье, не представит:

- I) доклада, упомянутого в подпункте а пункта 4, в течение шести месяцев по окончании года, к которому эти сведения относятся;
- II) статистических сведений, упомянутых в подпункте б пункта 4, в течение трех месяцев после даты, когда они должны быть представлены, согласно статье 9;
- III) исчислений, указанных в подпункте б пункта 4, в течение трех месяцев после

даты, установленной для этой цели Комитетом согласно статье 8,

Комитет или Генеральный Секретарь, в зависимости от случая, должен послать заинтересованной Стороне нотификацию относительно задержки и требовать, чтобы она представила эти сведения в течение трех месяцев со дня получения этой нотификации.

б) Если Сторона не выполняет в течение этого срока означенного требования Комитета или Генерального Секретаря, разрешенные на основании этой статьи временные меры по истечении этого срока не применяются больше к данной Стороне.

Статья 20

Территориальное применение

Настоящий Протокол применяется ко всем самоуправляющимся, неподпечным, колониальным и другим внеметропольным территориям, за международные отношения которых ответственна какая-либо Сторона, за исключением случаев, где по конституции данной Стороны или данной внеметропольной территории требуется предварительное согласие внеметропольной территории, или где того требует обычай. В этом случае означенная Сторона должна постараться обеспечить необходимое согласие внеметропольной территории в кратчайшее по возможности время и по получении такового уведомить об этом Генерального Секретаря. Со дня получения Генеральным Секретарем этой нотификации, настоящий Протокол применяется к территории или территориям, которые там поименованы. В тех случаях, где не требуется предварительного согласия внеметропольной территории, заинтересованная Сторона должна в момент подписания, ратификации или присоединения указать территорию или территории, к которым применяется настоящий Протокол.

Статья 21

Вступление в силу

1. Настоящий Протокол вступит в силу на тридцатый день после даты сдачи на хранение ратификационных грамот или документов о присоединении не меньше чем двадцатью пятью Государствами, включая не меньше трех производящих опиум Государств, поименованных в подпункте а пункта 2 статьи 6, и не меньше трех из следующих изготовляющих наркотики Государств: Бельгия, Германская Федеративная Республика, Италия, Нидерланды, Соединенное Королевство Велико-

британии и Северной Ирландии, Соединенные Штаты Америки, Франция, Швейцария, Япония.

2. В отношении всякого Государства, сдающего на хранение ратификационную грамоту или документ о присоединении после сдачи на хранение актов, необходимых для вступления в силу настоящего Протокола согласно пункту 1 настоящей статьи, Протокол вступает в силу на тридцатый день после дня сдачи данным Государством своего акта.

Статья 22

Пересмотр

1. Всякая Сторона в любое время может просить о пересмотре настоящего Протокола посредством нотификации, направленной Генеральному Секретарю.

2. Совет после консультации с Комиссией рекомендует меры, подлежащие принятию в отношении этой просьбы.

Статья 23

Денонсация

1. По истечении пяти лет, считая со дня вступления в силу настоящего Протокола всякая Сторона может письменным актом, сданным на хранение Генеральному Секретарю, денонсировать настоящий Протокол.

2. Денонсация, указанная в пункте 1 настоящей статьи, вступает в силу 1 января первого года, следующего за датой ее получения Генеральным Секретарем.

Статья 24

Окончание

Настоящий Протокол перестает быть в силе, если в результате денонсаций, сделанных в соответствии со статьей 23, список Сторон перестает отвечать условиям, изложенным в статье 21.

Статья 25

Оговорки

За исключением случаев, определенно предусмотренных в статье 19 касательно заявлений, разрешаемых указанной статьей, и в той мере, в какой это допускается статьей 20 касательно территориального применения, ни одна из Сторон не может делать никаких оговорок в отношении постановлений настоящего Протокола.

Статья 26

Сообщения, делаемые Генеральным Секретарем

1. Генеральный Секретарь уведомляет всех членов Организации Объединенных Наций и другие Государства, указанные в статьях 16 и 18 о:

а) подписях, поставленных под настоящим Протоколом по окончании Международной конференции по опиуму Организации Объединенных Наций, и сдаче на хранение ратификационных грамот и документов присоединения в соответствии со статьями 16, 17 и 18;

б) всякой территории, которая согласно статье 20 была внесена Государством, ответственным за международные отношения этой территории, в список территорий, к которым применяется настоящий Протокол;

с) вступлении в силу настоящего Протокола в соответствии со статьей 21;

д) заявлениях и нотификациях, сделанных в соответствии с переходными постановлениями, предусмотренными в статье 19, и датах истечения их срока и прекращения их действия;

е) денонсациях, сделанных в соответствии со статьей 23;

ф) просьбах о пересмотре настоящего Протокола, сделанных в соответствии со статьей 22, и о

г) дате, когда настоящий Протокол перестает быть в силе в соответствии со статьей 24.

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого считаются равно аутентичными, будет сдан на хранение Генеральному Секретарю Организации Объединенных Наций. Генеральный Секретарь пошлет заверенную копию всем Государствам-членам Организации Объединенных Наций и всем Государствам, указанным в статьях 18 и 20 настоящего Протокола.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи должным образом на то уполномоченными, подписали настоящий Протокол в одном единственном экземпляре от имени своих правительств.

Нью-Йорк, двадцать третьего июня тысяча девятьсот пятьдесят третьего года.

**CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL OPIO**

PROTOCOLO

**PARA LIMITAR Y REGLAMENTAR EL CULTIVO DE LA ADORMIDERA
Y LA PRODUCCION, EL COMERCIO INTERNACIONAL,
EL COMERCIO AL POR MAYOR Y EL USO DEL OPIO**



NACIONES UNIDAS

1962

PROTOCOLO PARA LIMITAR Y REGLAMENTAR EL CULTIVO DE LA ADORMIDERA Y LA PRODUCCION, EL COMERCIO INTERNACIONAL, EL COMERCIO AL POR MAYOR Y EL USO DEL OPIO

PREÁMBULO

Resueltas a proseguir sus esfuerzos en la lucha contra la toxicomanía y el tráfico ilícito de estupefacientes y convencidas de que sólo una estrecha cooperación entre todos los Estados puede hacer que esos esfuerzos alcancen su objetivo,

Teniendo presente que, mediante una serie de instrumentos internacionales, se ha tratado de lograr un sistema eficaz de fiscalización de estupefacientes, y deseando reforzar esa fiscalización tanto en el orden nacional como en el internacional,

Considerando que, no obstante, es indispensable limitar a las necesidades médicas y científicas, así como reglamentar, la producción de materias primas de las cuales se obtienen drogas estupefacientes naturales, y convencidas de que los problemas más urgentes son los relativos a la fiscalización del cultivo de la adormidera, y a la producción del opio, del que pueden extraerse alcaloides estupefacientes,

Las Partes Contratantes,

Habiendo resuelto concluir con estos fines el presente Protocolo,

Han acordado las disposiciones siguientes:

CAPITULO I

DEFINICIONES

ARTÍCULO 1

Definiciones

Salvo cuando se indique expresamente otra cosa o el contexto requiera otra interpretación, se aplicarán al texto del presente Protocolo las siguientes definiciones:

Se entiende por "Convención de 1925", la Convención Internacional del Opio, firmada en Ginebra el 19 de febrero de 1925, y modificada por el Protocolo del 11 de diciembre de 1946;

Por "Convención de 1931", la Convención para limitar la fabricación y reglamentar la distribución de estupefacientes, firmada en Ginebra el 13 de julio de 1931, y modificada por el Protocolo del 11 de diciembre de 1946;

Por "Junta", el Comité Central Permanente creado en virtud del artículo 19 de la Convención de 1925;

Por "Órgano de Fiscalización", el Órgano de Fiscalización creado en virtud del artículo 5 de la Convención de 1931;

Por "Comisión", la Comisión de Estupefacientes del Consejo Económico y Social de las Naciones Unidas;

Por "Consejo", el Consejo Económico y Social de las Naciones Unidas;

Por "Secretario General", el Secretario General de las Naciones Unidas;

Por "adormidera", la planta *Papaver somniferum L.* y cualquier otra especie de *Papaver* que se utilice para la producción de opio;

Por "paja de adormidera", todas las partes de la adormidera después de cortada, de las cuales pueden extraerse sustancias estupefacientes, excepto las semillas;

Por "opio", el jugo coagulado de la planta de adormidera cualquiera que sea la forma en que aparezca, con inclusión del opio crudo, el opio preparado y el opio medicinal, pero sin incluir preparados galénicos;

Por "producción", la operación consistente en cultivar la adormidera con objeto de obtener opio;

Por "existencias", la cantidad total de opio que se halle legalmente en un Estado, sin contar: 1) la que esté en poder de farmacéuticos al por menor y de instituciones o personas autorizadas, en el ejercicio lícito de funciones terapéuticas o científicas, y 2) las cantidades que estén en poder del gobierno de ese Estado o se encuentren bajo su vigilancia para fines militares;

Por "territorio", cualquier parte de un Estado que se considere como entidad separada para los efectos de la aplicación del sistema de certificados de importación y autorizaciones de exportación previstos en la Convención de 1925;

Por "exportación" e "importación", en sus respectivas connotaciones, la transferencia material de opio de un Estado o otro Estado, o de un territorio de un Estado a otro territorio del mismo Estado.

CAPITULO II

REGLAMENTACION DE LA PRODUCCION, EL COMERCIO Y EL USO DEL OPIO

ARTÍCULO 2

Uso del opio

Las Partes deberán limitar el uso del opio únicamente a sus necesidades médicas y científicas.

ARTÍCULO 3

Fiscalización en los Estados productores

Con el fin de fiscalizar la producción, el comercio y el uso del opio:

1. Cada Estado productor deberá establecer, en caso de que no lo haya hecho ya, y mantener, un organismo oficial (llamado en adelante en este artículo el organismo) o varios de tales organismos para ejecutar las funciones que se les asignan en el presente artículo. Las funciones a que se refieren los párrafos 2 a 6 del presente artículo serán desempeñadas por un solo organismo si la Constitución del Estado respectivo lo permite.

2. La producción se limitará a las zonas designadas por el organismo u otras autoridades competentes.

3. Sólo los cultivadores que posean una licencia expedida por el organismo u otras autoridades competentes estarán autorizados para dedicarse a la producción.

4. Cada licencia especificará la superficie en la cual se autoriza el cultivo de la adormidera.

5. Todos los cultivadores de adormidera estarán obligados a entregar la totalidad de sus cosechas de opio al organismo. El organismo comprará y to-

mará posesión material de dichas cosechas de opio lo más pronto posible.

6. El organismo u otras autoridades competentes tendrán el derecho exclusivo de importar, exportar y dedicarse al comercio al por mayor del opio y a mantener las existencias de opio que no se hallen en poder de los fabricantes autorizados a fabricar alcaloides de opio utilizando el opio como materia prima.

7. Ninguna disposición del presente artículo podrá interpretarse en el sentido de que permita la derogación de las obligaciones ya asumidas o que restrinja la acción de las leyes promulgadas por cualquier Parte en conformidad con las Convenciones existentes, respecto a la fiscalización del cultivo de la adormidera.

ARTÍCULO 4

Fiscalización del cultivo de la adormidera destinada a fines ajenos a la producción de opio

Una Parte que permita el cultivo y el uso de la adormidera para fines ajenos a la producción de opio, bien sea que también permita o no la producción de opio, se compromete a:

a) Promulgar todas las leyes o reglamentos que sean necesarios para asegurar:

i) Que el opio no se produzca utilizando adormideras cultivadas para fines distintos de la producción de opio, y

ii) Que la fabricación de estupefacientes por medio de la paja de adormidera esté fiscalizada adecuadamente;

b) Enviar al Secretario General ejemplares de todas las leyes y reglamentos promulgados en tal sentido;

c) Enviar anualmente a la Junta, en una fecha fijada por ésta, las estadísticas de la paja de adormidera importada o exportada para cualquier propósito durante el año anterior.

ARTÍCULO 5

Limitación de las existencias

Con objeto de limitar la producción mundial de opio a las necesidades médicas y científicas:

1. Las Partes se comprometen a reglamentar la producción, la importación y la exportación de opio de modo que las existencias en poder de cada

una de ellas no excedan, el 31 de diciembre de cada año:

a) Si se trata de uno de los Estados productores a que se hace referencia en el inciso a) del párrafo 2 del artículo 6, de la cantidad total de opio que haya exportado ese Estado para fines médicos y científicos, más la cantidad que se haya utilizado dentro del Estado en la fabricación de alcaloides durante dos años cualesquiera, más una cantidad igual a la mitad de la cantidad exportada y utilizada para la fabricación de alcaloides en cualquier otro año, que esa Parte escogerá libremente, siempre que se trate de años posteriores al 1° de enero de 1946. La Parte mencionada tendrá derecho a escoger libremente diferentes períodos para la computación de la cantidad exportada y de la cantidad utilizada;

b) Tratándose de una Parte distinta de la mencionada en el inciso a) del presente párrafo, la cual, habida cuenta de las disposiciones de las Convenciones de 1925 y de 1931 aplicables a dicha Parte, permite la fabricación de alcaloides de opio, de sus necesidades normales para un período de dos años. Dichas necesidades serán determinadas por la Junta;

c) Si se trata de cualquiera otra de las Partes, de la cantidad total de opio que haya consumido durante los cinco años precedentes.

2. a) Si un Estado productor de opio de los que se mencionan en el inciso a) del párrafo 1 del presente artículo, decide suspender la producción de opio para la exportación y desea ser eliminado de la categoría de Estado productor establecida en el inciso a) del párrafo 2 del artículo 6, enviará una declaración a este efecto a la Junta en el momento en que deba hacer la próxima notificación anual conforme al inciso b) del párrafo 3 del presente artículo. Al hacer esa declaración se considerará, para los fines de este Protocolo, que dicha Parte ya no es uno de los Estados mencionados en el inciso a) del párrafo 2 del artículo 6 y que no puede ser restablecida en esa categoría, y la Junta, al recibir dicha declaración, inscribirá a la Parte en la categoría mencionada en los incisos b) o c) del párrafo 1 del presente artículo, según corresponda, y notificará el cambio a todas las demás Partes en el presente Protocolo. Para los fines del presente Protocolo, todo cambio de categoría será efectivo a partir de la fecha de dicha notificación por la Junta;

b) El procedimiento establecido en el inciso a) del presente párrafo se aplicará respecto de toda declaración formulada por una Parte que desee ser cambiada de la categoría mencionada en el inciso b) del párrafo 1 del presente artículo a la categoría mencionada en el inciso c) del mismo párrafo, o viceversa. Dicha Parte puede, a petición propia, ser restablecida en la categoría a que pertenecía anteriormente.

3. a) Las cantidades de opio mencionadas en los incisos a) y c) del párrafo 1 del presente artículo se calcularán sobre la base de los datos estadísticos establecidos por la Junta en sus informes anuales, incluyendo los datos que correspondan al período que termine el 31 de diciembre del año precedente, tal como sean publicados ulteriormente por la Junta;

b) Toda Parte a la cual se apliquen los incisos a) o b) del párrafo 1 del presente artículo, notificará anualmente a la Junta, según el caso:

i) Los períodos que dicha Parte haya elegido en conformidad con el inciso a) del párrafo 1 del presente artículo, o

ii) La cantidad de opio que desea se considere como el total de sus necesidades normales con el fin de que la Junta haga la determinación respectiva en conformidad con el inciso b) del párrafo 1 del presente artículo;

c) La notificación prevista en el inciso precedente deberá llegar a poder de la Junta a más tardar el 1° de agosto del año anterior a la fecha a la cual se refiera la notificación;

d) Si alguna de las Partes que deben enviar las notificaciones previstas en el inciso b) del presente párrafo no lo hiciere en la fecha prevista, la Junta tomará como base, sin perjuicio de las estipulaciones del inciso siguiente, los datos contenidos en la última notificación que hubiere enviado la Parte. En el caso de que la Junta no haya recibido nunca una notificación pertinente de la Parte interesada, sin consultar nuevamente con dicha Parte, pero tomando en debida consideración la información de que disponga, para los fines del presente Protocolo y en interés de la Parte, procederá según el caso a:

i) Elegir los períodos a que se refiere el inciso a) del párrafo 1 del presente artículo; o

ii) Determinar la cantidad correspondiente a las necesidades normales previstas en el inciso *b*) del párrafo 1 del presente artículo;

e) Si la Junta recibe una notificación en fecha ulterior a la prescrita en el inciso *c*) del presente párrafo, podrá, discrecionalmente, actuar como si esta notificación le hubiera llegado a tiempo;

f) La Junta notificará todos los años:

i) A cada una de las Partes a que se hace referencia en el inciso *a*) del párrafo 1 del presente artículo, qué años considera como elegidos con arreglo a lo previsto en dicho inciso, o en los incisos *d*) y *e*) del párrafo 3 del presente artículo;

ii) A cada una de las Partes a que se hace referencia en el inciso *b*) del párrafo 1 del presente artículo, la cantidad de opio que considera como el total de las necesidades normales de la Parte con arreglo a lo previsto en dicho inciso;

g) La Junta enviará las notificaciones previstas en el inciso precedente a más tardar el 15 de diciembre del año anterior a la fecha a que correspondan los informes en ellas contenidos.

4. *a*) Respecto de los Estados que sean Partes en este Protocolo en la fecha de su entrada en vigor, las disposiciones del párrafo 1 del presente artículo se aplicarán a partir del 31 de diciembre del año siguiente al año en que el Protocolo haya entrado en vigor;

b) Respecto de cualquier otro Estado, las disposiciones del párrafo 1 del presente artículo se aplicarán a partir del 31 de diciembre del año siguiente al año en que tal Estado haya pasado a ser Parte en el Protocolo.

5. *a*) Si la Junta estima que hay circunstancias excepcionales podrá, en las condiciones y por el plazo que determine, eximir a cualquiera de las Partes de observar los límites máximos previstos en el párrafo 1 del presente artículo en cuanto se refiere a las existencias de opio;

b) Si al entrar en vigor este Protocolo alguno de los Estados productores a que se hace referencia en el inciso *a*) del párrafo 2 del artículo 6 tiene existencias de opio que excedan del máximo permitido mencionado en el inciso *a*) del párrafo 1 del presente artículo, la Junta tendrá facultades discrecionales para tomar en consideración este hecho, con objeto de evitar dificultades económicas a ese Estado, como consecuencia de una baja demasiado

rápida de las existencias de opio hasta el nivel máximo previsto en el inciso *a*) del párrafo 1 del presente artículo.

ARTÍCULO 6

Comercio internacional del opio

1. Las Partes se comprometen a limitar la importación y exportación de opio exclusivamente a fines médicos y científicos.

2. *a*) Sin perjuicio de las disposiciones del párrafo 5 del artículo 7, las Partes no permitirán la importación ni la exportación de opio que no sea producido en cualquiera de los Estados siguientes, que en el momento de efectuarse la importación o exportación de que se trate sea Parte en el presente Protocolo:

Bulgaria
Grecia
India
Irán
Turquía
Unión de Repúblicas Socialistas Soviéticas
Yugoeslavia

b) Las Partes se comprometen a no permitir la importación de opio procedente de cualquier Estado que no sea Parte en el presente Protocolo.

3. No obstante lo dispuesto en el inciso *a*) del párrafo 2 del presente artículo, cualquiera de las Partes puede autorizar, exclusivamente para su consumo interno, la importación y la exportación, entre sus territorios, de una cantidad de opio producido en cualquiera de esos territorios, que no exceda de sus necesidades correspondientes a un año.

4. Las Partes deberán aplicar a las importaciones y exportaciones de opio el sistema de licencias de importación y autorizaciones de exportación previsto en el capítulo V de la Convención de 1925, pero no se aplicará el artículo 18 de este instrumento. Sin embargo, con respecto a sus importaciones y exportaciones de opio, una Parte podrá imponer condiciones más restrictivas que las estipuladas en el capítulo V de la Convención de 1925.

ARTÍCULO 7

Destino del opio decomisado

1. Con excepción de lo que se dispone en contrario en el presente artículo, todo opio decomisado en el tráfico ilícito será destruido.

2. Cualquiera de las Partes puede convertir, bajo su fiscalización, total o parcialmente, en sustancias no estupefacientes las sustancias estupefacientes que contenga el opio decomisado, o bien reservar, total o parcialmente, ese opio y los alcaloides fabricados a base del mismo, para fines médicos o científicos, ya sea que lo haga directamente el gobierno o bajo su fiscalización.

3. Cualquiera de los Estados productores enumerados en el inciso *a)* del párrafo 2 del artículo 6, que sea Parte en este Protocolo, podrá consumir y exportar el opio decomisado en su país, o los alcaloides fabricados a base de ese opio.

4. El opio decomisado que pueda ser identificado como opio que ha sido sustraído de un depósito oficial o autorizado, podrá ser devuelto a su propietario legítimo.

5. Una Parte que no permita la producción de opio ni la fabricación de alcaloides de opio, podrá obtener autorización de la Junta para exportar, al territorio de una de las Partes que fabrique alcaloides de opio, una cantidad determinada del opio decomisado por sus propias autoridades, a cambio de alcaloides de opio o drogas que contengan alcaloides de opio, o con objeto de extraer tales alcaloides para sus propias necesidades médicas o científicas. Sin embargo, la cantidad de opio así exportada en cualquier año, no podrá exceder del total de opio correspondiente a las necesidades de la Parte exportadora interesada, para un año dado, ya sea en forma de opio medicinal o de drogas que contengan opio o sus alcaloides; todo excedente será destruído.

CAPITULO III

INFORMACION QUE DEBEN PROPORCIONAR LOS GOBIERNOS

ARTÍCULO 8

Previsiones

1. Cada una de las Partes se compromete a enviar a la Junta, en forma similar a la preceptuada para las drogas en la Convención de 1931, y con respecto a cada uno de sus territorios, provisiones para el año siguiente relativas a:

a) La cantidad de opio necesaria para su utilización como tal, con fines médicos y científicos, con inclusión de la cantidad necesaria para la fabrica-

ción de preparados exentos con arreglo al artículo 8 de la Convención de 1925;

b) La cantidad de opio necesaria para la fabricación de alcaloides;

c) Las existencias de opio que se proponga mantener, teniendo en cuenta las disposiciones del artículo 5 del presente Protocolo, y la cantidad de opio necesaria para añadir o deducir de sus existencias a fin de mantenerlas en el nivel debido;

d) Las cantidades de opio que se proponga añadir a las existencias que pueda poseer para fines militares, o que desee deducir de éstas para transferirlas al comercio lícito.

2. Se entiende por total de las provisiones para cada país o territorio la suma de las cantidades mencionadas en los incisos *a)* y *b)* del párrafo precedente, a la que se añadirá la cantidad necesaria para que las existencias previstas en los incisos *c)* y *d)* del mismo párrafo alcancen el nivel deseado, o de la que se deducirán las cantidades en que esas existencias excedan de dicho nivel. No obstante, esos aumentos y deducciones se tendrán en cuenta únicamente cuando las Partes interesadas hayan enviado a la Junta, en tiempo oportuno, las provisiones necesarias.

3. Cada una de las Partes que permita la producción de opio deberá enviar a la Junta, con respecto a cada uno de sus territorios, provisiones anuales de la superficie (en hectáreas), determinada en la forma más exacta posible, en la cual se proponga cultivar la adormidera con el fin de obtener opio, y provisiones, tan exactas como sea posible, basadas en la producción media de los cinco años precedentes, de la cantidad de opio que va a obtenerse. Si se permite en más de una región el cultivo de la adormidera con este fin, esas informaciones deberán presentarse por separado para cada región.

4. *a)* Las provisiones a que se refieren los párrafos 1 y 3 del presente artículo se presentarán en la forma que la Junta determine periódicamente;

b) Cada previsión será enviada de manera que llegue a la Junta para la fecha fijada por ésta. La Junta podrá fijar fechas distintas para las provisiones a que se refiere el párrafo 1 del presente artículo y para las mencionadas en el párrafo 3 del mismo; igualmente, teniendo en cuenta que la época de la cosecha varía en las distintas Partes, la Junta podrá fijar diferentes fechas para las pre-

visiones que las Partes deban suministrar en virtud del párrafo 3 del presente artículo.

5. Toda previsión deberá ir acompañada de una declaración en la que se indique el método seguido para reunir y calcular las distintas cantidades que en ella figuran.

6. Las Partes podrán presentar previsiones suplementarias por las que se aumenten o disminuyan las previsiones iniciales; estas previsiones suplementarias se enviarán a la Junta sin demora, acompañadas de una exposición de las razones para tal revisión. Se aplicarán a esas previsiones suplementarias las disposiciones de este artículo, con excepción del inciso b) del párrafo 4, y del párrafo 9.

7. Las previsiones serán examinadas por el Organismo de Fiscalización que podrá solicitar datos adicionales para completar cualquier previsión o para explicar cualquier declaración hecha en la misma, y podrá, con el consentimiento del gobierno interesado, modificar tales previsiones.

8. La Junta pedirá previsiones relativas a países o territorios a los cuales no se aplique este Protocolo; previsiones que se harán conforme a las disposiciones del mismo.

9. Si las previsiones correspondientes a un país o territorio no llegan a poder de la Junta en la fecha fijada por ella en conformidad con el inciso b) del párrafo 4 del presente artículo, el Organismo de Fiscalización deberá hacer, hasta donde sea posible, las previsiones del caso.

10. Las previsiones a que se refiere el párrafo 1 del presente artículo, así como las hechas por el Organismo de Fiscalización con arreglo a lo señalado en el párrafo 9 del mismo, no podrán ser rebasadas por las Partes en tanto que no hayan sido modificadas por previsiones suplementarias.

11. Si conforme a los datos de importación y exportación presentados a la Junta en virtud del artículo 9 del presente Protocolo o del artículo 22 de la Convención de 1925, resulta que la cantidad de opio exportada a cualquier país o territorio es superior al total de las previsiones a que se refiere el párrafo 2 del presente artículo para dicho país o territorio, más las cantidades que se hayan exportado, la Junta hará inmediatamente la notificación a todas las Partes. Estas convienen en que no autorizarán, durante el año de que se trate, nuevas exportaciones a ese país o territorio, excepto:

a) En caso de que ese país o territorio presente una previsión suplementaria que comprenda a la vez la cantidad importada como excedente y la cantidad adicional requerida, o

b) En casos excepcionales, cuando la exportación, en opinión de la Parte exportadora, sea esencial para los intereses de la humanidad o para el tratamiento de los enfermos.

ARTÍCULO 9

Estadísticas

1. Las Partes se comprometen a enviar a la Junta, con respecto a cada uno de sus territorios:

a) A más tardar el 31 de marzo, estadísticas relativas al año precedente, que indiquen:

i) La superficie dedicada al cultivo de adormidera con objeto de obtener opio y la cantidad de opio obtenida en dicha superficie;

ii) La cantidad de opio consumida, es decir, la cantidad de opio entregada al comercio al por menor o que vaya a ser despachada o administrada por hospitales o personas debidamente autorizadas en el ejercicio de sus funciones profesionales o médicas;

iii) La cantidad de opio utilizada para la producción de alcaloides y preparados de opio, con inclusión de la cantidad requerida para la producción de preparados destinados a la exportación para los cuales no se requieran autorizaciones de exportación, bien sea que esos preparados estén destinados al consumo interno o a la exportación, en conformidad con las Convenciones de 1925 y 1931;

iv) La cantidad de opio decomisado en el tráfico ilícito y la cantidad y la forma en que se haya dispuesto del mismo;

b) A más tardar el 31 de mayo, estadísticas que indiquen las existencias de opio el 31 de diciembre precedente; las estadísticas referentes a estas existencias no comprenderán el opio que se halle en poder de una Parte para fines militares el 31 de diciembre de 1953, pero comprenderán todas las cantidades de opio añadidas posteriormente o que se hayan retirado y transferido al comercio lícito; y

c) A más tardar cuatro semanas después de terminado el período a que se refieran, estadísticas trimestrales que indiquen el total de las importaciones y exportaciones de opio.

2. Las estadísticas previstas en el párrafo 1 del presente artículo se presentarán de acuerdo con los formularios que prescriba la Junta y en la forma que ésta determine.

3. Los Estados productores, Partes en el presente Protocolo, proporcionarán a la Junta en la forma más exacta posible, si no lo han hecho ya, las estadísticas mencionadas en el punto i) del inciso a) del párrafo 1 del presente artículo para los años 1946 y siguientes.

4. La Junta publicará las estadísticas previstas en el presente artículo en la forma y en los intervalos que considere oportunos.

ARTÍCULO 10

Informes al Secretario General

1. Las Partes se comprometen a enviar al Secretario General:

a) Un informe sobre la organización y funciones del organismo a que se hace referencia en el artículo 3, y sobre las funciones asignadas en virtud del mismo artículo a otras autoridades competentes si las hubiere;

b) Un informe sobre las medidas legislativas y administrativas adoptadas en conformidad con el presente Protocolo;

c) Un informe anual relativo a la aplicación del presente Protocolo. Este informe se hará en conformidad con la forma prescrita por la Comisión y puede quedar incluido en los informes anuales mencionados en el artículo 21 de la Convención de 1931 o agregado a ellos.

2. Las Partes enviarán al Secretario General información adicional relativa a toda modificación importante sobre las cuestiones estipuladas en el párrafo precedente.

CAPITULO IV

MEDIDAS INTERNACIONALES DE VIGILANCIA Y DE APLICACION

ARTÍCULO 11

Medidas administrativas

1. Con objeto de vigilar la ejecución de las disposiciones del presente Protocolo, la Junta podrá adoptar las medidas siguientes:

a) *Solicitud de información*

La Junta podrá pedir confidencialmente a las Partes información sobre la aplicación de las disposiciones del presente Protocolo y, a este respecto, hacer a las Partes las sugerencias pertinentes;

b) *Solicitud de explicaciones*

Cuando en vista de la información de que disponga, la Junta estime que un país o territorio no cumple con alguna disposición importante del presente Protocolo o que la situación que en aquél exista exige una aclaración en cuanto al problema del opio, la Junta estará facultada para pedir confidencialmente explicaciones a la Parte interesada;

c) *Solicitud de medidas correctivas*

Si la Junta lo juzga oportuno, podrá señalar confidencialmente a la atención de un gobierno su falta de cumplimiento, en medida apreciable, de cualquier disposición importante de este Protocolo, o la existencia de una situación grave con respecto al problema del opio en cualquiera de los territorios que estén bajo su autoridad. La Junta podrá pedir también a dicho gobierno que estudie la posibilidad de adoptar las medidas correctivas que la situación exija;

d) *Investigaciones sobre el terreno*

Si la Junta estima que una investigación sobre el terreno contribuiría a aclarar la situación, podrá proponer al gobierno interesado el envío al país o territorio de que se trate, de una persona o una comisión de investigación designada por la Junta. Si el gobierno se abstiene de contestar en un plazo de cuatro meses a la propuesta de la Junta, su silencio será considerado como una negativa. Si el gobierno da su consentimiento expreso a la investigación, ésta se efectuará en colaboración con los funcionarios designados por ese gobierno.

2. La Parte interesada tendrá derecho a ser escuchada por la Junta, por medio de un representante, antes de que se adopte la decisión prevista en el inciso c) del párrafo precedente.

3. Las decisiones adoptadas por la Junta en virtud de los incisos c) y d) del párrafo 1 del presente artículo deberán ser aprobadas por la mayoría de los miembros que componen la Junta.

4. Si la Junta publica las decisiones que haya adoptado en virtud del inciso d) del párrafo 1 del presente artículo o cualesquiera datos que se refie-

ran a ellas, deberá publicar también los puntos de vista del gobierno interesado, si éste lo solicitare.

ARTÍCULO 12

Medidas para asegurar la aplicación

1. *Declaraciones públicas*

Si la Junta llega a la conclusión de que el incumplimiento por una Parte de las disposiciones del presente Protocolo constituye un grave obstáculo para la fiscalización de las sustancias estupefacientes en cualquier territorio de dicha Parte, o en cualquier territorio de otro Estado, podrá adoptar las medidas siguientes:

a) *Comunicados públicos*

La Junta podrá presentar la cuestión a la consideración de todas las Partes y del Consejo;

b) *Notas públicas*

Si la Junta considera que las medidas que ha adoptado en conformidad con el inciso precedente no surten los efectos deseados, podrá publicar una nota en la que se señale que una Parte ha violado las obligaciones contraídas por ella en virtud del presente Protocolo, o que cualquier otro Estado ha dejado de tomar las medidas necesarias para evitar que el problema del opio en cualquiera de sus territorios comprometa la fiscalización efectiva de las sustancias estupefacientes en uno o varios de los territorios de otras Partes o Estados. En el caso de que la Junta haga una declaración pública, deberá publicar también los puntos de vista del gobierno interesado, si éste lo solicitare.

2. *Recomendación de embargo*

Si la Junta llega a la conclusión:

a) De que, vistas las previsiones y estadísticas proporcionadas en conformidad con los artículos 8 y 9, una Parte ha dejado de cumplir en forma apreciable las obligaciones contraídas por ella en virtud del presente Protocolo, o que cualquier otro Estado pone serios obstáculos a la aplicación eficaz del Protocolo, o

b) De que, teniendo en cuenta los datos de que dispone, se acumulan cantidades excesivas de opio en cualquier país o territorio, o de que existe el peligro de que ese país o territorio se convierta en centro de tráfico ilícito, podrá recomendar a las Partes un embargo sobre la importación del opio procedente del país o territorio de que se trate o sobre la exportación con

destino a dicho país o territorio, o sobre ambas, ya sea por un período determinado, ya sea hasta que encuentre satisfactoria la situación de dicho país o territorio respecto al problema del opio. El Estado interesado tendrá derecho a someter la cuestión al Consejo, en conformidad con las disposiciones aplicables del artículo 24 de la Convención de 1925.

3. *Embargo obligatorio*

a) *Declaración e imposición del embargo*

Fundándose en las conclusiones a que llegue en conformidad con los incisos a) o b) del párrafo 2 del presente artículo, la Junta podrá tomar las siguientes medidas:

- i) Anunciar su intención de imponer un embargo sobre la importación de opio procedente del país o territorio de que se trate o la exportación con destino a ellos, o sobre ambas;
- ii) Si la declaración prevista en el punto i) del inciso a) del presente párrafo no basta para remediar la situación, podrá imponer el embargo a condición de que las medidas menos severas previstas en los incisos a) y b) del párrafo 1 del presente artículo no hayan permitido corregir la situación, o no tengan perspectivas de éxito. Podrá imponerse el embargo ya sea por un período determinado o hasta que la Junta considere satisfactoria la situación reinante en el país o territorio de que se trate. La Junta notificará inmediatamente su decisión a la Parte interesada y al Secretario General. La decisión de imponer el embargo será confidencial, y, salvo lo que expresamente se dispone en el presente artículo, no será dada a conocer hasta que se confirme, de acuerdo con el punto i) del inciso c) del párrafo 3 del presente artículo, que el embargo va a entrar en vigor.

b) *Apelación*

- i) El Estado sobre el que se haya decidido imponer un embargo obligatorio podrá, en el plazo de 30 días a partir de la fecha en que haya recibido el aviso de esa decisión, anunciar confidencialmente y por escrito al Secretario General su intención de apelar y, dentro de un nuevo plazo de 30 días, podrá indicar por escrito las razones de su apelación;
- ii) Al entrar en vigor el presente Protocolo, el Secretario General deberá pedir al Presidente de la Corte Internacional de Justicia que nom-

- bre una Comisión de Apelación compuesta de tres miembros y de dos suplentes que, por su competencia, imparcialidad y desinterés, inspiren confianza general. Si el Presidente de la Corte Internacional de Justicia informare al Secretario General que no puede hacer dicho nombramiento, o si no lo efectuara dentro de los dos meses siguientes a la fecha en que haya recibido la petición al efecto, el Secretario General procederá a hacer dicho nombramiento. El mandato de los miembros de la Comisión de Apelación será de cinco años y podrá ser renovado. Los miembros deberán recibir un estipendio únicamente por el tiempo que duren las sesiones de la Comisión de Apelación, en conformidad con las disposiciones que adoptará el Secretario General;
- iii) Las vacantes en la Comisión de Apelación se cubrirán en conformidad con el procedimiento establecido en el punto ii) del inciso b) del presente párrafo;
 - iv) El Secretario General enviará a la Junta copias de la notificación escrita y las razones de la apelación, previstas en el punto i) del inciso b) del presente párrafo, y tomará inmediatamente las disposiciones oportunas para que se reúna la Comisión de Apelación con objeto de que oiga y resuelva la apelación, y el Secretario General dispondrá también lo necesario para facilitar los trabajos de la Comisión y proporcionará a los miembros de ella las copias de las decisiones de la Junta, las comunicaciones mencionadas en el punto i) del inciso b) antes citado, la respuesta de la Junta, si estuviere disponible, y todos los demás documentos pertinentes;
 - v) La Comisión de Apelación adoptará su propio reglamento;
 - vi) El Estado apelante y la Junta podrán hacer declaraciones en la Comisión de Apelación antes de que ésta adopte una decisión;
 - vii) La Comisión de Apelación podrá confirmar, modificar o revocar la decisión de imponer el embargo adoptada por la Junta. La decisión de la Comisión de Apelación será definitiva y obligatoria y deberá comunicarse en el acto al Secretario General;
 - viii) El Secretario General comunicará la decisión de la Comisión de Apelación al Estado apelante y a la Junta;

ix) Si el Estado apelante retira la apelación, el Secretario General notificará ese desistimiento a la Comisión de Apelación y a la Junta.

c) *Aplicación del embargo*

- i) El embargo impuesto en virtud del inciso a) del presente párrafo entrará en vigor después de transcurridos sesenta días a partir de la fecha de la decisión de la Junta, a menos que se dé aviso de la apelación en conformidad con lo previsto en el punto i) del inciso b) del presente párrafo. En este caso, el embargo entrará en vigor treinta días después de la fecha del desistimiento de la apelación o de la decisión de la Comisión de Apelación que confirme el embargo total o parcialmente;
- ii) Tan pronto como, conforme a lo establecido en el punto i) del inciso c) del presente párrafo se confirme la entrada en vigor del embargo, la Junta notificará a todas las Partes las condiciones del embargo y las Partes deberán sujetarse a ellas.

4. *Garantías de procedimiento*

a) Las decisiones adoptadas por la Junta en virtud del presente artículo deberán ser aprobadas por la mayoría de los miembros que componen la Junta;

b) El Estado interesado podrá hacer una declaración ante la Junta, por medio de su representante, antes de que se adopte una decisión en virtud del presente artículo;

c) Si la Junta publica una decisión adoptada en virtud del presente artículo, o cualquier información relacionada con ella, deberá publicar también el punto de vista del gobierno interesado, si éste lo solicitare. Cuando la decisión de la Junta no sea unánime, se expondrá también la opinión de la minoría.

ARTÍCULO 13

Aplicación universal

Cuando sea posible, la Junta podrá adoptar igualmente las medidas a que se refiere el presente capítulo con respecto a Estados que no sean Parte en el presente Protocolo y con respecto a aquellos territorios a los que, en virtud del artículo 20, no se aplica el presente Protocolo.

CAPITULO V
CLAUSULAS FINALES

ARTÍCULO 14

Medidas de aplicación

Las Partes se comprometen a adoptar todas las medidas legislativas y de otra índole necesarias para la aplicación efectiva de las disposiciones del presente Protocolo.

ARTÍCULO 15

Controversias

1. Las Partes reconocen expresamente que la Corte Internacional de Justicia es competente para resolver las controversias referentes al presente Protocolo.

2. A menos que las Partes interesadas convengan en utilizar otro procedimiento, toda controversia entre dos o más Partes con respecto a la interpretación o aplicación del presente Protocolo será sometida para su solución a la Corte Internacional de Justicia, a petición de cualquiera de las Partes en la controversia.

ARTÍCULO 16

Firma

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, quedará abierto a la firma hasta el 31 de diciembre de 1953 para cualquier Estado Miembro de las Naciones Unidas, para cualquier Estado no miembro, invitado en conformidad con las instrucciones del Consejo, a participar en los trabajos de la Conferencia que redactó el presente Protocolo, y para cualquier otro Estado al que el Secretario General, a petición del Consejo, haya enviado un ejemplar del presente Protocolo.

ARTÍCULO 17

Ratificación

El presente Protocolo será ratificado. Los instrumentos de ratificación serán entregados para su depósito al Secretario General.

ARTÍCULO 18

Adhesión

El presente Protocolo quedará abierto a la adhesión de cualquier Estado Miembro de las Naciones

Unidas o de cualquiera de los Estados no miembros a que se refiere el artículo 16 del presente Protocolo, o de cualquier otro Estado no miembro al que el Secretario General haya enviado un ejemplar del presente Protocolo a petición del Consejo. Los instrumentos de adhesión serán entregados para su depósito al Secretario General.

ARTÍCULO 19

Disposiciones transitorias

1. Como disposición transitoria, cualquiera de las Partes, a condición de que haya hecho una declaración expresa al efecto en el momento de la firma o del depósito de su instrumento de ratificación o de adhesión, podrá autorizar:

a) El empleo cuasi médico del opio en cualquiera de sus territorios;

b) La producción, y la importación o exportación de opio para dicho empleo, procedente de cualquier Estado o territorio designado en el momento de hacer la declaración antes mencionada, o destinado a él en el momento de la presentación de las previsiones anteriormente señaladas, a condición de que:

i) El 1° de enero de 1950 tal empleo del opio, su importación y su exportación, fueran tradicionales en el territorio respecto del cual se hizo la declaración y estuvieran permitidos en esa fecha;

ii) No se permita la exportación a un Estado que no sea Parte en el presente Protocolo; y

iii) La Parte se obligue a abolir, dentro de un período que será especificado por esa Parte en el momento de presentar la declaración, y que en ningún caso excederá de 15 años después de la entrada en vigor del presente Protocolo, el empleo, la producción, importación y exportación de opio para fines cuasi médicos.

2. Cualquiera de las Partes que haya hecho una declaración en conformidad con el párrafo 1 del presente artículo, será autorizada cada año a mantener, en el plazo señalado en el punto iii) del inciso b) del mismo párrafo, para el período especificado en la declaración, además de las existencias máximas previstas en el artículo 5, existencias iguales a la cantidad consumida para fines cuasi médicos durante los dos años anteriores.

3. Cualquiera de las Partes puede también, como disposición transitoria y a condición de que haya

hecho una declaración expresa al efecto en el momento de la firma o del depósito de su instrumento de ratificación o de adhesión, conceder autorización para fumar opio a opiómanos no menores de 21 años de edad registrados con ese fin por las autoridades competentes hasta el 30 de septiembre de 1953, a condición de que antes del 1° de enero de 1950 la Parte interesada ya hubiera autorizado la práctica de fumar opio.

4. Cualquiera de las Partes que invoque las disposiciones transitorias del presente artículo, quedará obligada:

a) A incluir en el informe anual, que transmitirá al Secretario General conforme a las disposiciones del artículo 10, una relación de los progresos realizados durante el año precedente respecto a la abolición del uso, producción, importación o exportación de opio para fines cuasi médicos y del opio para fumar;

b) A presentar por separado las previsiones y estadísticas preceptuadas por los artículos 8 y 9 del presente Protocolo respecto del opio empleado, importado, exportado y mantenido en existencia con fines cuasi médicos, y del opio empleado y mantenido en existencia para fumar.

5. a) En el caso de que una Parte que haya invocado las disposiciones transitorias en conformidad con el presente artículo no envíe:

- i) El informe mencionado en el inciso a) del párrafo 4 del presente artículo, dentro de los seis meses después de terminado el año al cual se refiera la información;
- ii) Las estadísticas mencionadas en el inciso b) del párrafo 4 del presente artículo, dentro de los tres meses siguientes a la fecha en que deban ser remitidas en virtud de las disposiciones del artículo 9;
- iii) Las previsiones mencionadas en el inciso b) del párrafo 4 del presente artículo, dentro de tres meses después de la fecha fijada con este fin por la Junta en conformidad con el artículo 8,

la Junta o el Secretario General, según corresponda, deberá dirigir a la Parte interesada una comunicación para notificarle la demora y pedirle que facilite dicha información dentro de un plazo de tres meses después de recibida la comunicación;

b) En caso de que una Parte no cumpla oportunamente esta petición de la Junta o del Secretario General, cesarán de estar en vigor para dicha Parte las disposiciones transitorias autorizadas en virtud del presente artículo, a partir de la expiración del plazo mencionado.

ARTÍCULO 20

Cláusula de aplicación territorial

El presente Protocolo se aplicará a todos los territorios no autónomos, en fideicomiso, coloniales y otros territorios no metropolitanos, de cuyas relaciones internacionales sea responsable cualquier Estado Parte, con excepción de los casos en que se requiera autorización previa de un territorio no metropolitano en conformidad con la Constitución de la Parte o del territorio no metropolitano, o si así lo requiere la costumbre. En tal caso, la Parte tratará de obtener la autorización necesaria a la mayor brevedad posible, y cuando la Parte haya obtenido esa autorización, la notificará al Secretario General. El presente Protocolo se aplicará al territorio o territorios mencionados en dicha notificación a partir de la fecha en que la reciba el Secretario General. En los casos en que no se requiera la autorización previa del territorio no metropolitano, la Parte interesada declarará, en el momento de la firma, de la ratificación o de la adhesión, a qué territorio o territorios no metropolitanos se aplicará el presente Protocolo.

ARTÍCULO 21

Entrada en vigor

1. El presente Protocolo entrará en vigor el trigésimo día siguiente a la fecha del depósito de los instrumentos de ratificación o adhesión de 25 Estados por lo menos, entre ellos tres por lo menos de los Estados productores mencionados en el inciso a) del párrafo 2 del artículo 6, y tres por lo menos de los siguientes Estados fabricantes: Bélgica, Francia, Estados Unidos de América, Italia, Japón, Países Bajos, Reino Unido de Gran Bretaña e Irlanda del Norte, República Federal Alemana y Suiza.

2. Respecto a cada Estado que deposite su instrumento de ratificación o adhesión, después del depósito de los instrumentos necesarios para que el Protocolo entre en vigor, en conformidad con el párrafo 1 del presente artículo, el presente Proto-

colo entrará en vigor el trigésimo día siguiente a la fecha en que el Estado interesado haya depositado su instrumento respectivo.

ARTÍCULO 22

Revisión

1. Cualquiera de las Partes podrá pedir la revisión del presente Protocolo en cualquier momento, mediante notificación dirigida al Secretario General.

2. El Consejo, después de consultar con la Comisión, recomendará las medidas que deban adoptarse con respecto a dicha petición.

ARTÍCULO 23

Denuncia

1. Cualquiera de las Partes podrá denunciar el presente Protocolo transcurridos cinco años a partir de la fecha de su entrada en vigor, mediante un instrumento escrito que se entregará en depósito al Secretario General.

2. La denuncia a que se refiere el párrafo 1 del presente artículo entrará en vigor el 1° de enero del primer año siguiente a la fecha en que haya sido recibida por el Secretario General.

ARTÍCULO 24

Expiración

El presente Protocolo cesará de estar en vigor si, como resultado de denuncias formuladas en conformidad con el artículo 23, la lista de Partes no reúne todas las condiciones establecidas en el artículo 21.

ARTÍCULO 25

Reservas

Salvo lo que expresamente se dispone en el artículo 19 sobre las declaraciones que éste permite y en la medida en que el artículo 20 lo autoriza por lo que concierne a la aplicación territorial, ninguna Parte podrá formular reservas con respecto a ninguna de las disposiciones del presente Protocolo.

ARTÍCULO 26

Notificaciones que deberá hacer el Secretario General

El Secretario General notificará a todos los Estados Miembros de las Naciones Unidas y a los otros Estados a que se hace referencia en los artículos 16 y 18:

a) Las firmas que se agreguen al presente Protocolo una vez concluida la Conferencia de las Naciones Unidas sobre el Opio, y efectuado el depósito de los instrumentos de ratificación y adhesión con arreglo a lo previsto en los artículos 16, 17 y 18;

b) Todo territorio que, en conformidad con el artículo 20, haya sido incluido por el Estado a cuyo cargo estén sus relaciones internacionales entre los territorios a los cuales se aplicará el presente Protocolo;

c) La entrada en vigor del presente Protocolo en virtud del artículo 21;

d) Las declaraciones y notificaciones hechas en virtud de las disposiciones transitorias previstas en el artículo 19, las fechas de su expiración y las fechas en que dejen de tener efecto;

e) Las denuncias formuladas con arreglo a lo dispuesto en el artículo 23;

f) Las peticiones de revisión del presente Protocolo formuladas con arreglo a lo previsto en el artículo 22; y

g) La fecha en que el presente Protocolo deje de estar en vigor con arreglo a lo previsto en el artículo 24.

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será entregado en depósito al Secretario General de las Naciones Unidas, el cual enviará copias certificadas auténticas a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados mencionados en los artículos 16 y 18 del presente Protocolo.

EN TESTIMONIO DE LO CUAL los suscritos, debidamente autorizados, firman el presente Protocolo en un solo ejemplar, en nombre de sus Gobiernos respectivos.

HECHO en Nueva York, a los veintitrés días de junio de mil novecientos cincuenta y tres.



FOR AFGHANISTAN:

POUR L'AFGHANISTAN:

阿富汗:

За Афганистан:

POR EL AFGANISTÁN:

FOR ALBANIA:

POUR L'ALBANIE:

阿爾巴尼亞:

За Албанию:

POR ALBANIA:

FOR ARGENTINA:

POUR L'ARGENTINE:

阿根廷:

За Аргентину:

POR LA ARGENTINA:

FOR AUSTRALIA:

POUR L'AUSTRALIE:

澳大利亞:

За Австралию:

FOR AUSTRALIA:

FOR AUSTRIA:

POUR L'AUTRICHE:

奧地利:

За Австрию:

FOR AUSTRIA:

FOR THE KINGDOM OF BELGIUM:

POUR LE ROYAUME DE BELGIQUE:

比利時王國:

За Королевство Бельгии:

FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:

POUR LA BOLIVIE:

玻利維亞：

За Боливию:

FOR BOLIVIA:

FOR BRAZIL:

POUR LE BRÉSIL:

巴西：

За Бразилию:

FOR EL BRASIL:

FOR BULGARIA:

POUR LA BULGARIE:

保加利亞：

За България:

FOR BULGARIA:

FOR THE UNION OF BURMA:

POUR L'UNION BIRMANE:

緬甸聯邦:

За Бирманский Союз:

FOR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:

白俄羅斯蘇維埃社會主義共和國:

За Белорусскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:

POUR LE CAMBODGE:

柬埔寨:

За Камбоджу:

FOR CAMBOJA:

Le Gouvernement Royal du Cambodge exprime son intention de faire jouer les dispositions de l'article 19 du présent Protocole¹.

Nong KIMNY

le 29 décembre 1953

Translation by the Secretariat of the United Nations:

¹ The Royal Government of Cambodia expresses its intention to give effect to the provisions of article 19 of this Protocol.

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

David M. JOHNSON
Dec. 23, 1953

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

Rudecindo ORTEGA
9 de julio de 1953

FOR CHINA:

POUR LA CHINE:

中國:

За Китай:

FOR LA CHINA:

Ching-lin HSIA

18 Sept. 1953

FOR COLOMBIA:

POUR LA COLOMBIE:

哥倫比亞:

За Колумбию:

FOR COLOMBIA:

FOR COSTA RICA:

POUR LE COSTA-RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

Eladio TREJOS

16 octubre 1953

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
FOR CNECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

William BORBERG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

Joaquín E. SALAZAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

Arturo MENESES PALLARES

FOR EGYPT:
POUR L'ÉGYPTE:
埃及:
За Египет:
POR EGIPTO:

Yehia SAMI

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多:
За Сальвадор:
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞:
За Эфиопию:
POR ETIOPIA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
POR FINLANDIA:

FOR FRANCE:

Pour la France et les territoires de l'Union française¹.

Charles VAILLE

POUR LA FRANCE:

法蘭西:

За Францию:

FOR FRANCIA:

Il est expressément déclaré que le Gouvernement français se réserve pour les Etablissements français de l'Inde le droit d'appliquer les dispositions transitoires de l'article 19 du présent Protocole, étant entendu que le délai visé au point (iii) de l'alinéa (b) du paragraphe 1 de cet article est de quinze ans à compter de l'entrée en vigueur du Protocole.

Le Gouvernement français se réserve également pendant le même délai le droit, conformément aux dispositions transitoires de l'article 19, d'autoriser l'exportation de l'opium vers les Etablissements français de l'Inde².

Charles VAILLE

FOR THE FEDERAL REPUBLIC OF GERMANY:

POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:

德意志聯邦共和國:

За Федеративную Республику Германии:

FOR LA REPÚBLICA FEDERAL ALEMANA:

Dr. Hans E. RIESSER

Dr. Heinrich DANNER

FOR GREECE:

POUR LA GRÈCE:

希臘:

За Грецию:

FOR GRECIA:

Alexis KYROU

Translation by the Secretariat of the United Nations:

¹ For France and the territories of the French Union.

² It is expressly declared that the French Government reserves the right, in respect of French establishments in India, to apply the transitional measures of article 19 of this Protocol, it being understood that the period mentioned in paragraph 1, sub-paragraph (b) (iii) of that article shall be fifteen years after the coming into effect of this Protocol.

The French Government likewise reserves the right in accordance with the transitional measures of article 19 to authorize the export of opium to French establishments in India for the same period of time.

FOR GUATEMALA:

POUR LE GUATEMALA:

瓜地馬拉:

За Гватемалу:

FOR GUATEMALA:

FOR HAÏTI:

POUR HAÏTI:

海地:

За Гаити:

FOR HAÏTI:

FOR HONDURAS:

POUR LE HONDURAS:

洪都拉斯:

За Гондурас:

FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
POR HUNGRIA:

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
POR LA INDIA:

1. It is hereby expressly declared that the Government of India, in accordance with the provisions of Article 19 of this Protocol, will permit
 - (i) the use of opium for quasi-medical purposes until 31 December, 1959;
 - (ii) the production of opium and the export thereof, for quasi-medical purposes, to Pakistan, Ceylon, Aden and the French and Portuguese possessions on the sub-continent of India for a period of fifteen years from the date of the coming into force of this Protocol; and
 - (iii) the smoking of opium, for their life time, by addicts not under 21 years of age, registered by the appropriate authorities for that purpose on or before the 30 September, 1953.
2. The Government of India expressly reserve to themselves the right to modify this declaration or to make any other declaration under Article 19 of this Protocol, at the time of the deposit by them of their instrument of ratification.¹

E. S. KRISHNAMOORTHY

Traduction du Secrétariat des Nations Unies:

¹ 1. Il est expressément déclaré par les présentes que le Gouvernement de l'Inde, conformément aux dispositions de l'article 19 du présent Protocole, autorisera

- i) l'usage de l'opium pour des besoins quasi médicaux jusqu'au 31 décembre 1959;
- ii) la production de l'opium et son exportation pour des besoins quasi médicaux, à destination du Pakistan, de Ceylan, d'Aden, ainsi que des possessions françaises et portugaises dans la péninsule de l'Inde pendant une durée de quinze ans à compter de la date d'entrée en vigueur du présent Protocole;
- iii) l'usage de l'opium à fumer, leur vie durant, par les opiomanes âgés au moins de 21 ans qui ont été immatriculés à cet effet par les autorités compétentes le 30 septembre 1953 au plus tard.

2. Le Gouvernement de l'Inde se réserve le droit de modifier la présente déclaration ou de faire toute autre déclaration en vertu de l'article 19 du présent Protocole au moment où il déposera son instrument de ratification.

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

A. G. ARDALAN

Sous réserve de la ratification par les autorités législatives¹
15 décembre 1953

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR IRAK:

A. KHALIDY
Dec. 29, 1953

Translation by the Secretariat of the United Nations:

¹ Subject to ratification by the legislative authorities.

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
POR ISRAEL:

M. R. KIDRON
30 December 1953

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
POR ITALIA:

Guerino ROBERTI

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
POR EL JAPÓN:

Toraō USHIROKU

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME DE LA JORDANIE HASHÉMITE:
約但哈希米德王國:
За Хашемитское Королевство Иордании:
POR EL REINO DE JORDANIA HASCHIMITA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

D. Y. NAMKOONG

FOR LAOS:
POUR LE LAOS:
老撾:
За Лаос:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
POR EL LÍBANO:

H. SHEBEA
Nov. 11, 1953

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞:
За Либерию:
POR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
POR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
力喜騰斯坦因:
За Лихтенштейн:
POR LIECHTENSTEIN:

A. LINDT

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國:
За Великое Герцогство Люксембург:
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
POR MÓNACO:

M. PALMARO
26 juin 1953

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
POR NEPAL:

FOR THE KINGDOM OF THE NETHERLANDS:

POUR LE ROYAUME DES PAYS-BAS:

荷蘭王國：

За Королевство Нидерландов:

POR EL REINO DE LOS PAÍSES BAJOS:

D. J. VON BALLUSEK

30 December 1953

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭：

За Новую Зеландию:

POR NUEVA ZELANDIA:

A. R. PERRY

28 December 1953

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜：

За Никарагуа:

POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
那威王國:
За Королевство Норвегии:
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

Ahmed S. BOKHARI
December 3, 1953

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панаму:
POR PANAMÁ:

E. MORALES
28 December 1953

FOR PARAGUAY:

POUR LE PARAGUAY:

巴拉圭:

За Парагвай:

POR EL PARAGUAY:

FOR PERU:

POUR LE PÉROU:

祕魯:

За Перу:

POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:

POUR LA RÉPUBLIQUE DES PHILIPPINES:

菲律賓共和國:

За Филиппинскую Республику:

POR LA REPÚBLICA DE FILIPINAS:

Eduardo QUINTERO

Melquiades IBÁÑEZ

FOR POLAND:

POUR LA POLOGNE:

波蘭:

За Польшу:

FOR POLONIA:

FOR PORTUGAL:

POUR LE PORTUGAL:

葡萄牙:

За Португалию:

FOR PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

羅馬尼亞:

За Румынию:

FOR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯:
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

Román DE LA PRESILLA
22 Octubre 1953

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

A. LINDT

FOR SYRIA:
POUR LA SYRIE:
敘利亞:
За Сирию:
FOR SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

泰國:

За Таиланд:

FOR TAILANDIA:

FOR TURKEY:

POUR LA TURQUIE:

土耳其:

За Турцию:

FOR TURQUÍA:

Selim SARPEN

28 December 1953

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦:

За Южно-Африканский Союз:

FOR LA UNIÓN SUDAFRICANA:

and South West Africa¹

JORDAAN

29 Dec. 1953

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯盟:

За Союз Советских Социалистических Республик:

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной Ирландии:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

J. H. WALKER

J. K. T. JONES

¹ et le Sud-Ouest africain.

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

美利堅合衆國：

За Соединенные Штаты Америки:

FOR LOS ESTADOS UNIDOS DE AMÉRICA:

Harry J. ANSLINGER

FOR URUGUAY:

POUR L'URUGUAY:

烏拉圭：

За Уругвай:

FOR EL URUGUAY:

FOR VENEZUELA:

POUR LE VENEZUELA:

委內瑞拉：

За Венесуэлу:

FOR VENEZUELA:

Ad Referendum

Santiago PÉREZ P.

30-12-53

FOR VIET-NAM:
POUR LE VIETNAM:
越南:
За Вьетнам:
POR VIETNAM:

TRAN-VAN-KHA

FOR YEMEN:
POUR LE YÉMEN:
葉門:
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
POR YUGOESLAVIA:

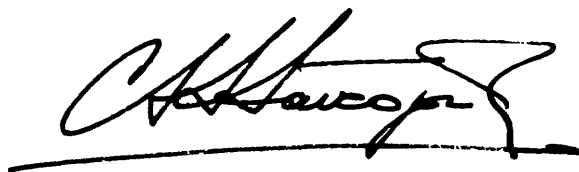
Dragan NIKOLIĆ
24 June 1953

I hereby certify that the foregoing text is a true copy of the Final Act, Resolutions and Protocol for Limiting and Regulating the Cultivation of the Poppy Plant, the Production of, International and Wholesale Trade in, and use of Opium, adopted by the United Nations Opium Conference, held at the Headquarters of the United Nations in New York from 11 May to 18 June 1953, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:
The Legal Counsel*

Je certifie que le texte qui précède est la copie conforme de l'Acte final, des Résolutions et du Protocole visant à limiter et à réglementer la culture du pavot, ainsi que la production, le commerce international, le commerce de gros et l'emploi de l'opium, adoptés par la Conférence des Nations Unies sur l'opium, qui s'est tenue au Siège de l'Organisation des Nations Unies, à New York, du 11 mai au 18 juin 1953, Acte final, Résolutions et Protocole dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. K. ...', is written over a horizontal line.

United Nations, New York
16 October 1962

Organisation des Nations Unies, New York
le 16 octobre 1962

Certified true copy VI-14
Copie certifiée conforme VI-14
October 2004